



# GUJARAT URJA VIKAS NIGAM LTD

(An ISO 9001:2015 Company) – CIN U40109GJ2004SGC045195

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Ref. GUVNL / T-3 / DE-2 / NGT / 219

Date: 25.01.2022

By RPAD Speed Post

To,  
The Assistant Registrar  
National Green Tribunal, Western Zone Bench  
New Administrative Building, D-Wing  
1<sup>st</sup> floor, Opposite Council Hall  
Camp, PUNE – 411 001

**Sub.: Committee Report in the Original Application No. 86/2021 (WZ).**

**Ref.:** Order dated 24/11/2021 received vide your letter No. NGT/WZ/PUNE/B35/2021 dated 06/12/2021

Sir,

The Committee Report (Page 1 to 20), Supporting Documents as Annexure (Page 21 to 184) and Photographs (Page 185 to 196) in respect of Original Application No. 86/2021 (WZ), Ratanji Harisangji Rathod (Applicant(s)) & Anr Versus Union of India & Ors. is enclosed herewith.

This is for respectfully conveying to the Hon'ble Corum, Please.

Thanking you.

Yours sincerely

*poopute*  
25/01/2022  
(P M Patel)

I/c Chief Engineer (Tech)

Encl.: As above

Cfwcs to:

- PS to the Principal Secretary to Government, Energy & Petrochemicals Department Gandhinagar
- The MD, GUVNL, Vadodara
- The Director (Tech), GUVNL, Vadodara
- The Deputy Collector & Sub Divisional Magistrate Nakhatrana, Kachch
- The Deputy Environmental Engineer Gujarat State Pollution Control Board, Regional Office, Kachch (West) Sanskar Nagar, Bhuj, Kachch
- The Superintending Engineer Kachch Irrigation Circle, Bhuj Sinchai Sadan, Nr. Jubilee Ground, Bhuj, Kachch

*seen,  
Mahesh to  
annex the  
report with  
the file in OA NO 86/2021  
2021*

NGT/WZ/PUNE/INWARD/ 72 /2022

Date 31/01/2022

Sign. *[Signature]*

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**List of Acronyms**

CEA -	Central Electricity Authority
GETCO -	Gujarat Energy Transmission Corporation Limited
GPCB -	Gujarat Pollution Control Board
GUVNL -	Gujarat Urja Vikas Nigam Limited
KV -	Kilo Volt
PGVCL -	Paschim Gujarat Vij Company Limited
SDM -	Sub Divisional Magistrate
SE -	Superintending Engineer
SS -	Substation
Water Resource Department -	Narmada, Water Resources, Water Supply and Kalpsar Department, Government of Gujarat.

**Chapter-1****Preamble**

Advocate Sh Biranchi Narayan Mahapatra vide email dated 05/12/2021 has conveyed the order dated 24/11/2021 from Hon'ble Coram of Hon'ble Mr. Justice M. Sathyanarayanan, Judicial Member & Hon'ble Dr. Arunkumar Verma, Expert Member in the matter of Original Application no. 86/2021, Ratanji Harisangji Rathod (Applicant(s)) & Anr Versus Union of India & Ors. (Respondent(s)) before the National Green Tribunal Western Zone Bench, Pune along with copy of application and other documents. **(Enclosed as Annexure-1)**

The order dated 24/11/2021 stated constitution of committee consisting of

- (1) The Collector of Kachch District
- (2) The Gujarat Pollution Control Board-7<sup>th</sup> Respondent
- (3) The Chief Engineer, Gujarat Urja Vikas Nigam Limited
- (4) The Chief Engineer, Water Resources Department, Govt. of Gujarat

To cause joint inspection of Meghpar-2 Minor Irrigation Dam (Water Reservoir) Kachch District, (Lakhpat) District Kachch, Gujarat and submit a report with documents and photographs, The GUVNL is nodal agency.

Call on 18/01/2022 for filing Joint Inspection Committee Report.

The Chief Engineer, GUVNL, Vadodara has been communicated for above order dated 24/11/2021 through letter vide no. NGT/WZ/PUNE/B35/2021 dated 06/12/2021 from the Assistant Registrar, NGT, WZB, Pune.

The Chief Engineer, GUVNL, Vadodara – nodal agency vide letter no. GUVNL/T-3/DE-2/NGT/3327 dated 08/12/2021 addressed to The Collector Cum District Magistrate, Kachch District, Gujarat requested to decide and inform suitable date for joint visit to the Meghpar-2 Minor Irrigation Dam (Water Reservoir) Kachch District. The copy of this letter was also conveyed to The Member Secretary, GPCB, GoG, Gujarat & The Secretary, Water Resource Dept., GoG, Gujarat and The Managing Director of Transmission and Distribution Utility Companies, Gujarat Energy Transmission Corporation Ltd. (GETCO) and Paschim Gujarat Vij Company Ltd. (PGVCL) which are also subsidiary companies of GUVNL.

GETCO is electricity transmission utility subsidiary company under GUVNL has jurisdiction spanning in whole Gujarat. GETCO is having expertise in technical aspects of electricity transmission lines and substations of all classes. The primary reason to include GETCO is to have evaluation of the alleged installation of high capacity Electrical Poles-high power transmission line across Meghpar-2 Minor Irrigation Dam (Reservoir) by the Respondent No. 13, Project Proponent, M/s Kintech Synergy Private Limited, Ahmedabad.

PGVCL is electricity distribution utility subsidiary company under GUVNL has jurisdiction spanning from Saurashtra region to Kuchch district. PGVCL is having expertise in electricity distribution to end consumers of various classes.

## Chapter-2

The Deputy Collector & SDM, Nakhatrana, Kachch vide letter in vernacular vide no. જમના/વણી/૨૪૯૧/૨૦૨૧ dated 17/12/2021 has informed that, The Collector, Kachch District has instructed vide letter dated 16/12/2021 to jointly visit the Meghpar-2 Minor Irrigation Dam site for investigation by the committee members as directed in the Hon'ble NGT order dated 24/11/2022. In this respect The Deputy Collector, Nakhatrana, Kachch has conveyed to all the committee members the date 28/12/2021 11:00 AM for joint visit, investigation and collection of documents and photography.

The Deputy Collector, Nakhatrana, Kachch vide letter in vernacular vide no. જમના/વણી/૨૪૯૧/૨૦૨૧ dated 23/12/2021 has rescheduled the venue of joint visit, investigation and collection of documents and photography on 27/12/2021, 11:00 AM instead of 28/12/2021, 11:00 AM.

It is to mention that, One of the committee member, the Chief Engineer, Water Resources Department, Govt. of Gujarat which is now "Narmada, Water Resources, Water Supply and Kalpsar Department, Govt. of Gujarat, vide letter dated 24/12/2021 addressed to The SDM, Nakhatrana, Kachch informed regarding his inability to remain present during the joint visit of committee members as per scheduled date and time i.e. on 27/12/2021 due to requirement of his compelling presence in an important programme of Government of Gujarat, further he informed authorizing The Superintending Engineer, Kachch Irrigation Circle, Bhuj-Kachch on behalf to attend and carry out required proceedings and instructed the same to The Superintending Engineer, Kachch Irrigation Circle, Bhuj-Kachch to remain present on behalf of him.

Thus, The Superintending Engineer, Kachch Irrigation Circle, Bhuj-Kachch was remained present on behalf of the Chief Engineer, Water Resources Department, during the joint visit by the Committee Members on 27/12/2021.

In view of above, the said location at Meghpar-2 Minor Irrigation Dam site was jointly visited by the committee members along with the concerned on date 27.12.2021. Following officers from various departments and agencies remained present at the location along with petitioner and witnesses.

Sr No	Name	Designation, Department, Office	particular
1	Dr Mehul Barasara	The Deputy Collector & Sub Divisional Magistrate, Nakhatrana, Kachch, Gujarat	Authorized Officer on Behalf of Committee Member - The Collector, Kachch District
2	Naresh P Chaudhri	Deputy Environmental Engineer, GPCB, Regional Office (West), Kachch, Gujarat	Authorized Officer of the Committee Member - Gujarat Pollution Control Board
3	P M Patel	I/C Chief Engineer, GUVNL, Vadodara, Gujarat	Committee Member & Nodal Officer
4	Y J Parmar	Superintending Engineer, Water Recourse Department, Govt. of Gujarat, Bhuj, Kachch, Gujarat	Authorized Officer on Behalf of Committee Member - The Chief Engineer, Water Resources Department, Govt. of Gujarat.
5	C S Gadhvi	Executive Engineer, Water Resources Department, Bhuj, Gujarat	Officer in assistance to Superintending Engineer, Water Recourse Department, Govt. of Gujarat, Bhuj

Representative Officers from Transmission & Distribution Companies of Gujarat			
1	V K Patel	Superintending Engineer, GETCO, Anjar, Kachch, Gujarat	Representative officer from Transmission Utility Company of Gujarat
2	A S Gurva	Superintending Engineer, PGVCL, Bhuj, Kachch, Gujarat	Representative officer from one of the Distribution Utility Company of Gujarat
Witnesses			
1	Ramesh Parsotam Patel	Age-41, Village-Meghpar, Kachch, Business – Farming, Mobile No. - 8780008194	Witness-1
2	Narendra Ramesh Baliya	Age-22, Village-Meghpar, Kachch, Business – Trading, Mobile No. – 9265701843	Witness-2
Petitioner			
1	Ratansinh Harisinh Rathod	Village – Amiya, Ta: Dayapar, Kachch, Gujarat	Petitioner
Respondent			
1	Vijay Ratibhai Pokar	Age-28, Residence – Nakhtarana, Kachch, Mobile No. - 9601523070	Representative of M/s Kintech Synergy Pvt. Ltd.

The SDM, Nakhatrana vide vernacular letter vide no. જમન/વશી/૨૪૯૧/૧૨/૨૦૨૧ dated 29/12/2021 has furnished site panchnama made in vernacular during joint visit made by all stake holders on 27/12/2021.

**The site rojkam / panchnama made in vernacular is best read as under**

In reference to the order dated 24/11/2021 from The National Green Tribunal, Western Zone Bench, Pune and the order from the Collector, Kachch dated 16/12/2021, in the matter of Ratanji Harisangji Rathod Vs. Union of India and others (OA No. 86 of 2021 / NGT (WZ), whereas, A committee consisting of The Chief Engineer, GUVNL, Vadodara - nodal agency, the SDM, Nakhatrana appointed by the Collector -Kachch, Officers of GPCB and The Chief Engineer, Water Resources is constituted for investigation of the matter referred, by visiting the site. It has been instructed to furnish committee report along with relevant documents, proofs and photographs.

In this respect, the committee members along with representatives and officers of stake holder are present at the Meghpar-2 minor irrigation site which is the site of concern.

The applicant / petitioner, Sh Ratansinh Harisinh Rathod, Village – Amiya is present. Further, two no. of witnesses from Meghpar Village namely (1) Sh Ramesh Parsotam Patel (2) Sh Narendra Ramesh Baliya have consented for the same and remained present during panchnama.

Sh Ratansinh Harisinh Rathod informed that he has filed petition in NGT for 2 no. of high power electric poles at the place of concern. These two electric poles are erected by Kintech Synergy Company, are harmful to the animals and humans residing in the village and possibility of hazard lies due to these poles. He further informed that, Sh Kishan Sorathiya of Water Resources Department on date 25/03/2021 has declared these poles as illegal and ordered to remove these poles away from dam site. The company (Kintech Synergy Private Limited) ignoring this order has forcefully erected these poles, that's why it is ardent request to remove these dangerous poles from the site.

The representative Sh Vijay Ratibhai Pokar, from M/s Kintech Synergy Private Limited is present during this proceeding has denied to accept any of the allegations.

Sh Naresh P Chaudhri, DEE, from GPCB Regional Office (West), Bhuj informed that, windmill projects comes under white category projects, are exempted from consent to establish, vide GPCB Office Order No. GPCB/P1/12/352040 dated 12/04/2016.

The Mamlatdar, Lakhpat Taluka was requested to send verified land revenue record for location of dispute through Circle Officer, Lakhpat.

Sh Y J Parmar, Superintending Engineer, Water Resource Department, Bhuj informed that, factual report with details and proof documents based on site visit will be furnished to GUVNL at earliest.

Sh P M Patel, I/C Chief Engineer, GUVNL informed that, factual report along with requisite documents, details and photographs will be collected from various departments at earliest and compiled. All required activities will be carried out to prepare and furnish the committee report within time limit.

At present, as informed by the representative of the company (M/s Kintech Synergy Private Limited) there is a pole numbered 54 erected at the location of concern at the distance of approx. 35 meters in the west from asphalt road from village – Meghpar to Amiya. Another pole no. 55 in west-south direction is found erected. Single side stringing of wires is done between these two poles of dispute. At present there is no water is found logged under any of these poles. There is a water reserve at approximately 250 meters south to these poles. Applicant and the panch informed that, water was logged during year 2019 at the location of concern. It is also informed by them that, due to less rainfall this year, no water is logged at this location.

There is no any further topic to be seen at during this site visit, the committee members and officers of concerned departments have unanimously resolved to furnish detailed pertaining report to nodal agency GUVNL and instructed accordingly.

Signature of all who were present during above site visit proceeding.

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The Deputy Collector & SDM, Nakhatrana vide vernacular letter vide no. જમન/વશી/૨૬૬૪/૨૦૨૧ dated 31/12/2021 has furnished that, they had received report from Mamlatdar, Lakhat, Kachch vide letter dated 29/12/2021 regarding the land records of the site where pole no. 54 is erected by M/s Kintech Synergy Private Limited. The said pole is erected in Land Survey No. 258 of Village – Meghpar, Taluka – Lakhat, District - Kachch and it is a site of dam area. Pole no. 55 is erected in Land Survey No. 316 of Village Amiya. Both these survey no. are indicated in dam area in the map.

**Enclosed as Annexure-2**

**Chapter-3****Report of the "Water Resource Department"**

The Superintending Engineer, Kachch Irrigation Circle, Bhuj-Kachch vide letter no. KIC/PB-4/NGT/Meghpar-2/2847 dated 31/12/2021 has submitted report (Enclosed as Annexure-2) which read as under

Deputy Executive Engineer Kaila Irrigation Sub-Division Nakhatrana-Kachch vide letter dated 25/03/2021 instructed Kintech Synergy Private Limited to stop some construction activity because Kintech Synergy Private Limited did not get any approval for the same.

The Kintech Synergy Private Limited vide their letter dated 07/04/2021 replied to the Deputy Executive Engineer that the route for the electric line was approved by the Indian government, hence they would not be able to shift the route and thus requested to give permission in such a way that there was no obstruction to the flow or harm to the reservoir. They gave assurance to do any kind of diversion / or any other work at their risk and cost.

Then Deputy Executive Engineer visited the site, checked technically and as per Part-3, Sr. No.-14 of Indian telegraph act 1885 (Power to place telegraph lines and poles) with the permission of local authority Telegraphic Officer alter the position of any drain (which is not a being main drain). The ground level of the pole is at R.L. 99.30 mtr. And full reservoir level of Meghpar-2 minor irrigation scheme is at R.L. 97.50 mtr. Hence the pole is 1.80 mtr. above Full Reservoir Level. The pole is at about the height of High Flood Level of the dam. Before reaching the High Flood level the water is dissipated from the spillway which is located at the level of Full Reservoir Level. As per previous vast experience of the office, the height of water has been 0.30 mts to 0.45 mts above spillway in heavy rains. Thus there is no possibility that the water would reach the pole erected by Kintech Synergy Private Limited.

Taking in account all the points above Executive Engineer Panchayat Irrigation Division gave the permission to the Kintech Synergy Private Limited subject to certain conditions before erecting the pole at the site. The Kintech Synergy Private Limited has carried out the work as per instruction for which Deputy Executive Engineer has given a certificate (Annexure-5).

Therefore there is no any risk to the Meghpar-2 minor irrigation scheme owing to the pole erected by the Kintech Synergy Private Limited and the permission is given as per rules and regulations.

**Enclosed as Annexure-3**

**Chapter -4****Gujarat Pollution Control Board (GPCB) Report**

From the Gujarat Pollution Control Board-7th Respondent, Deputy Environmental Engineer, GPCB, Regional Office, Kachch (West), Gujarat was remained present during the site visit by the committee members on 27/12/2021. He had furnished, GPCB Office Order No. GPCB/P1/12/352040 dated 12/04/2016 and the circular vide no. B-29012/IPC-VI/2017-18 dated 17.11.2017 issued by the Central Pollution Control Board, New Delhi regarding "clarification in the matter of Revised Categorization of the Industrial Sector namely "Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)".

As per the said circular,

"Wind Power Plants of all capacities are in White category.

Further, as per GPCB Circular vide no. GPCB/P-1/12/352040 dated 12.04.2016, white category of industries exempt from the requirement of Consent to establish and Consent to Operate from GPCB.

**Enclosed as Annexure-4**

**Chapter-5****GETCO Report**

The Superintending Engineer, Circle Office, GETCO, Anjar of Transmission Utility Company "Gujarat Energy Transmission Corporation Ltd. (GETCO)" of Gujarat, who was remained present during the joint visit by the Committee Members on 27/12/2021 was requested to furnish detailed report about technical aspects of transmission line erected by M/s Kintech Synergy Private Ltd.

The SE (TR), GETCO, Anjar has submitted report vide letter no. 21-22/CO/ANJ/PRJ/4453 dated 31.12.2021. Further, GETCO has again sent revised report vide letter dated 06/01/2022, which read as under. (Enclosed as Annexure-4)

## Details of transmission line

Sr No	Particular	Detail
1	Name of line	220KV Chhugar(M/s Sitac Kabini Renewable Pvt. Ltd –Windfarm Developer) to under construction 765 KV Kotda(J) substation (Owned by Power grid Corporation of India Ltd.)
2	Name of Agency	Kintech Synergy Private Limited
3	Disputed Location Number	54/0(DD+18) and 55/0(DD+18)
4	Complained Village Name	Meghpar-2, Ta. Lakhpat, Dis. Kachch

GETCO has furnished their observation as under:

0. The foundation of the subjected tower location was casted by Kintech Synergy Private Ltd. in accordance with the exits soil classification treated as soil type Partially Submerged Black Cotton (PSBC). The foundation drawing as approved is attached herewith.
1. As mention in point No. (1) the classification was Partially Submerged Black Cotton(PSBC) such as the tower earthing to be provided as a pipe type and the earthing was casted at subjected location as pipe type. The earthing drawing is attached herewith.
2. As per the Electricity act, the Transmission wire shall be sufficient distance from the ground to avoid electrical accident to anyone. In subjected case the ground clearance between the exist ground and live part of transmission line that is bottom conductor of live line conductor is 18 Mtr, which is more than the required clearance. The Profile copy is attached herewith.
3. The subjected line is not under supervision of GETCO which is the sub utility under GUVNL, so as all the line activity shall be supervised by wind farm developer himself. The above subjected work foundation activity and related stringing activity are supervised by wind farm developer, the jointly certification sheets are attached herewith which is jointly with M/s Sitac Kabini Renewable Pvt. Ltd (SKRPL) & M/s Kintech Synergy Pvt. Ltd. It seems at preliminary stage; the foundation activity was casted as per submitted foundation design as approved.

4. The line is planned to transmit huge quantity of Renewable Energy (Wind farm developer) from erecting nos. of windmills in different locations with generating voltage class of 33 KV, erecting 33 KV line and transmit power from 33 KV line to 220 KV Chhugar S/S at 220 KV class for stepping up the 33 KV voltage to 220 KV voltage class from Chhugar S/S to Kotda (J) S/S which is owned by Power Grid Corporation of India Ltd.'s under construction S/S.

Statutory Approvals to be taken by wind farm developers before erection the transmission line are:

- (1) As per Electricity Act -2003 clause no. 68(l) from CEA, Govt. of India is availed by M/s Sitac Kabini Renewable Pvt. Ltd (SKRPL), the copy of the approval letter dated 19/09/2019 is attached herewith.
- (2) After approval received under Section 68(l) Central Electricity Authority (CEA) publish Government Gazzate for future grievances. The Government Gazette was already published on 17/06/2020 the copy of which is attached herewith.

With due verification of documents, it is noted that the approval was issued to M/s Sitac Kabini Renewable Pvt. Ltd (SKRPL). In our case the petition is filed in NGT to M/s Kintech Synergy Pvt. Ltd. In such case it is to inform you that the whole project awarded by M/s Sitac Kabini Renewable Pvt. Ltd (SKRPL) to M/s Kintech Synergy Pvt. Ltd. the copy of LOI dated 12/02/2020 (Work order) is attached herewith. Hence the wind farm developer is M/s Sitac Kabini Renewable Pvt. Ltd (SKRPL) & M/s Kintech Synergy Pvt. Ltd. is contractor.

Finally, when all the electrical activity of transmission line completed then finally certification from Concern Chief Electrical Inspector is mandatory before energizing the element to avoid any electrical hazards to anyone. In such case the scope is of Govt. of India and hence the certification should have to taken from Central Electrical Authority (CEA). In this case the certificate is issued on 29/12/2021 by the Chief Electrical Inspector (CEI) of CEA after verifying all the electrical aspects.

**Enclosed as Annexure-5**

## Chapter 6 Committee's Observations

### Primary Observation

As per submission from the Superintending Engineer, GETCO, Anjar vide letter dated 06/01/2022, the Central Electricity Authority (CEA), New Delhi vide letter no. I/6911/2019/407 dated 19/09/2019 issued approval under section 68 (1) of Electricity Act 2003 for the transmission scheme "Connectivity to M/s Sitac Kabini Renewables Private Limited (SKRPL) for its proposed 300 MW wind farms in Bhuj-Gujarat.

M/s Sitac Kabini Renewables Private Limited (SKRPL), New Delhi vide Letter of Award (LOA) dated 12/02/2020 entrusted M/s Kintech Synergy Private Limited, Ahmedabad-Gujarat a turnkey EPC order for the Supply, Erection, Testing and Commissioning for 220 KV Overhead transmission line with AL-59 Moose conductor and appropriate towers (double circuit & multi circuit) for power evacuation from proposed 220 KV/33 KV, 300 MW wind farm at Chuggar Village, Taluka Lakhpat, District Kachch, Gujarat to Power Grid Corporation of India (PGCIL) substation tentatively planned at/around Jadodhar Village, Taluka-Nakhatrana, District-Kachch, Gujarat.

CEA vide order dated 17/06/2020 published in the Gazzette of India has notified the connectivity to M/s Sitac Kabini Renewables Private Limited (SKRPL) for its proposed 300 MW wind farms in Bhuj-Gujarat with list of villages through, over, around and between the villages, towns and cities where overhead 220 KV S/C line (with AL59 Moose conductor) will pass. Village – Meghpar, Amiya Taluka – Lakhpat, District – Kachch are the villages from this list.

Thus, M/s Kintech Synergy Private Limited, has erected 220 KV capacity transmission line as a contractor of M/s Sitac Kabini Renewables Private Limited (SKRPL), whereas poles 54 & 55 erected at Meghpar & Amiya Villages are erected as part of this transmission line.

The alleged points in Original Application no. 86/2021 by the applicant Sh Ratanji Harisangji Rathod, and observations made by committee after joint inspection at the site i.e. Transmission line across Meghpar-2 Minor Irrigation Dam (Reservoir), Taluka: Lakhpat, District: Kachch on dated 27/12/2021, collection of required documents and photographs are as under.

1. **The Electrical Poles has been installed in the stream of the basin area. For which act the private Respondent No. 13 the flow of the water has been obstructed. The private Respondent No. 13 installed large number of heavy/high rise Electrical Poles in 2 small streams of the catchment area of the water Reservoir/ water**

**Body/Jalasaya/Dam. Surprisingly the private Respondent No. 13 has failed to obtain necessary permission from the competent authority prior installation of the high Capacity/heavy Electrical Poles for transmission of the 220 KV/66 KV/33 KV /11 KV Electricity in the premises of the dam /water body.**

**Observation –**

1. As per the statement recorded of the applicant who remained present during the joint inspection by the committee on dated 27/12/2021, electric transmission line poles having location no. 54/0(DD+18) and 55/0(DD+18) erected by M/s Kintech Synergy Private Limited are alleged to be installed in the stream of the basin area, in 2 small streams of the catchment area of the water Reservoir/ water Body/Jalasaya/Dam and failed to failed to obtain necessary permission from the competent authority prior installation of the high Capacity/heavy Electrical Poles for transmission of the 220 KV/66 KV/33 KV /11 KV Electricity in the premises of the dam /water body.

Submission from The Deputy Collector, Nakhtrana, Kachch vide vernacular letter no. જમલ/વર્ણ/૨૬૬૪/૨૦૨૧ dated 31/12/2021 stated that, they had received report from Mamlatdar, Lakhpat, Kachch vide letter dated 29/12/2021 regarding the land records of the site where pole no. 54 is erected by M/s Kintech Synergy Private Limited. The said poles are erected in Land Survey No. 258 of Village – Meghpar, Taluka – Lakhpat, District - Kachch and it is a site of dam area. Pole no. 55 is erected in Land Survey No. 316 of Village Amiya. Both these survey no. are indicated in dam area in the map.

Report from SE (TR), GETCO, Anjar vide letter no. 21-22/CO/ANJ/PRJ/4453 dated 31/12/2021 stated that, Pole location no. 54/0(DD+18) and 55/0(DD+18) erected by Kintech Synergy Private Limited, as a part of 220KV capacity line from “220 kV Chhugar substation” of M/s Sitac Kabini Renewable Pvt. Ltd (A Wind farm Developer) to 765 KV Kotda (J) substation (Owned by Power grid Corporation of India Ltd.) on behalf of M/s Sitac Kabini Renewable Pvt. Ltd.

As per report from the Superintending Engineer, Kachch Irrigation Circle, Bhuj-Kachch vide letter no. KIC/PB-4/NGT/Meghpar-2/2847 dated 31/12/2021; the ground level of the poles is at Reservoir Level (R.L.) 99.30 meter and full reservoir level of Meghpar-2 minor irrigation scheme is at Reservoir Level (R.L.) 97.50 meter. Hence the pole is constructed (99.30-97.50) meters = 1.80 meter above Full Reservoir Level.

It is also mentioned that, before reaching the High Flood level the water dissipates from the spillway which is located at the level of Full Reservoir Level. As per previous experience of the office, the height of water has been 0.30 to 0.45 meter above spillway in heavy rains. Thus it has been opined that, there is no possibility that, water would reach the pole erected by Kintech Synergy Private Limited.

In reference to letter from M/s Kintech Synergy Private Limited., dated 07/04/2021, The Executive Engineer, District Panchayat Irrigation Branch, Bhuj-Kachch vide letter dated 05/06/2021 issued the permission to The Kintech Synergy Private Limited for erection of poles subject to certain conditions at the site as under.

- (1) Work of stream diversion will have to be done at your cost and consequences
- (2) Width of the channel will have to be kept in a manner that the water of the stream may pass smoothly and this work will have to be done under the guidance of Deputy Executive Engineer, Kaila Irrigation Sub Division, Nakhatrana and after completion of the work, completion certificate of the Deputy Executive Engineer, Kaila Irrigation Sub Division, Nakhatrana will have to be obtained.
- (3) Electric poles will be installed only after completion of stream diversion work.
- (4) Work of stream diversion will have to be completed before ensuing monsoon.

The Deputy Executive Engineer, Kaila Irrigation Sub Division, Nakhatrana, Kachch vide letter dated 17/06/2021 has furnished that; M/s Kintech Synergy Private Limited has satisfactorily completed the work of diversion of the flow of water at Meghpar-2 Minor Irrigation site.

It is furnished that, there is no any risk to the Meghpar-2 minor irrigation scheme owing to the pole erected by the Kintech Synergy Private Limited and the permission is given as per rules and regulations under Part III, 14 "Power to alter position of gas or water pipes or drains." Of THE INDIAN TELEGRAPH ACT, 1885.

**2. Private Respondent No. 13 has failed to do Environmental Impact assessment prior commencement of the alleged project.**

**Observation –**

Report from the SE (TR), GETCO, Anjar vide letter no. 21-22/CO/ANJ/PRJ/4453 dated 31/12/2021 stated that, Pole location no. 54/0(DD+18) and 55/0(DD+18) erected by Kintech Synergy Private Limited, as a part of 220KV capacity line from "220 kV Chhugar substation" of M/s Sitac Kabini Renewable Pvt. Ltd (A Wind farm Developer) to 765 KV Kotda (J) substation (Owned by Power Grid Corporation of India Ltd.) on behalf of M/s Sitac Kabini Renewable Pvt. Ltd.

The Deputy Environmental Engineer, GPCB, Regional Office, Kachch, Gujarat was remained present during the site visit by the committee members on 27/12/2021 had furnished the circular vide no. B-29012/IPC-VI/2017-18 dated 17/11/2017 & issued by The Central Pollution Control Board, New Delhi regarding "clarification in the matter of Revised Categorization of the Industrial Sector namely "Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)".

As per the said circular,

"Wind Power Plants of all capacities are in White category.

As per GPCB Circular vide no. GPCB/P-1/12/352040 dated 12/04/2016, white category of industries do not require Consent to Establish and Consent to Operate.

- 3. Project proponent violated the Wetlands (Conservation and Management) Rules 2010 and has failed to obtain permission from the wetlands conservation authority prior installation of the heavy Electrical Pole and transmission of the high power / voltage Electricity transmission line in the premises of the water reservoir/dam/water Body.**

**Observation –**

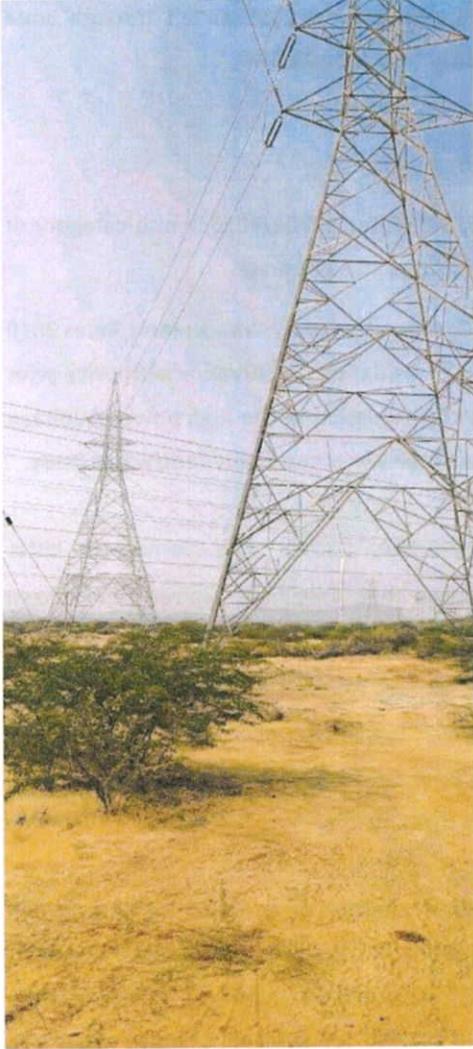
Submission from the Deputy Collector, Nakhtrana, Kachch vide vernacular letter no. જમલ/વશી/૨૬૬૪/૨૦૨૧ dated 31/12/2021 stated that, they had received report from Mamlatdar, Lakhpat, Kachch vide letter dated 29/12/2021 regarding the land records of the site where pole no. 54 is erected by M/s Kintech Synergy Private Limited. The said poles are erected in Land Survey No. 258 of Village – Meghpar, Taluka – Lakhpat, District - Kachch and it is a site of dam area. Pole no. 55 is erected in Land Survey No. 316 of Village Amiya. Both these survey no. are indicated in dam area in the map.

As per report from the the Superintending Engineer, Kachch Irrigation Circle, Bhuj-Kachch vide letter no. KIC/PB-4/NGT/Meghpar-2/2847 dated 31/12/2021, the Executive Engineer, District Panchayat Irrigation Branch, Bhuj-Kachch vide letter dated 05.06.2021 issued the permission to The M/s Kintech Synergy Private Limited for erection of poles subject to certain conditions at the site as the said site falls under jurisdiction of The Deputy Executive Engineer, Kaila Irrigation Sub Division, Nakhtrana, Kachch.

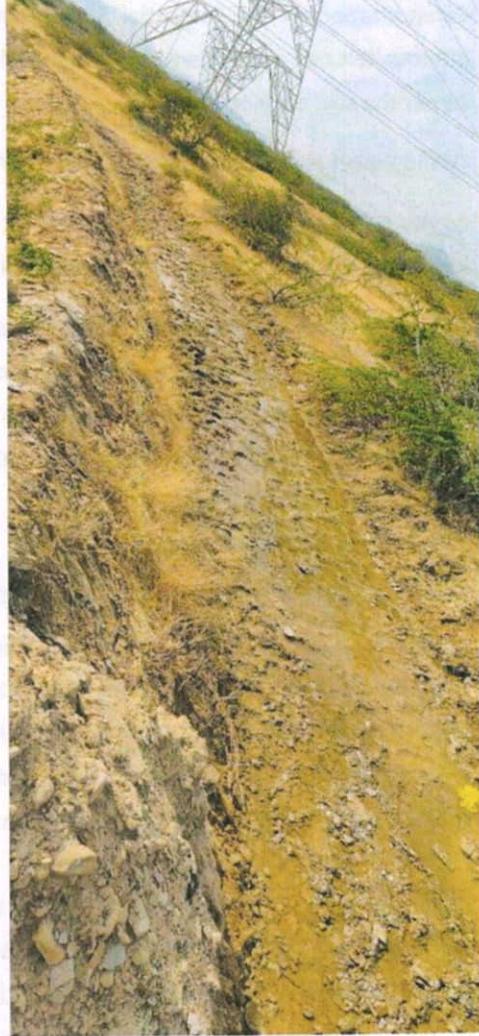
Committee's report is submitted herewith.

			
<b>Dr Mehul Barasara</b>	<b>Naresh P Chaudhri</b>	<b>P M Patel</b>	<b>Y J Parmar</b>
The Deputy Collector & Sub Divisional Magistrate, Nakhtrana, Kachch, Gujarat	Deputy Environmental Engineer, GPCB, Regional Office (West), Kachch, Gujarat	I/C Chief Engineer, GUVNL, Vadodara, Gujarat	Superintending Engineer, Water Recourse Department, Govt. of Gujarat, Bhuj, Kachch, Gujarat
Committee Member on Behalf of The Collector, Kachch District	Committee Member	Committee Member & Nodal Officer	Committee Member on Behalf of The Chief Engineer, Water Resources Department, Govt. of Gujarat.

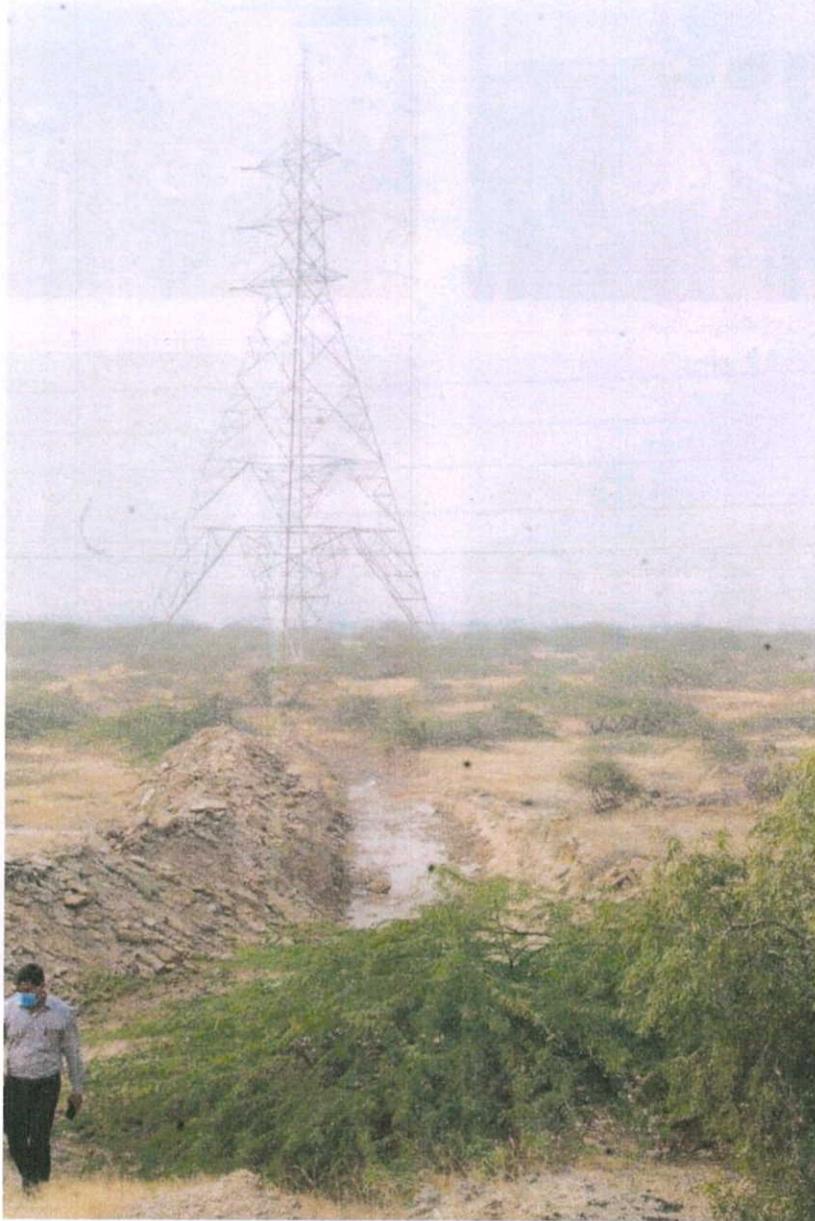
**Chapter 7:  
Photographs**



*Electricity Transmission Poles erected by M/s Kintech Synergy Private Limited at Meghpar-2 Minor Irrigation Dam site, Meghpar & Amiya Village, Taluka – Lakhpat, Dist. - Kachch*



*Water stream diversion work carried out by M/s Kintech Synergy Private Limited at Meghpar-2 Minor Irrigation Dam site, Meghpar & Amiya Village, Taluka – Lakhpat, Dist. - Kachch*



*Water stream diversion work carried out by M/s Kintech Synergy Private Limited at Meghpar-2 Minor Irrigation Dam site, Meghpar & Amiya Village, Taluka – Lakhpur, Dist. - Kachch*



*Joint Inspection by Committee Members at site, Meghpar-2 Village date 27/12/2021*



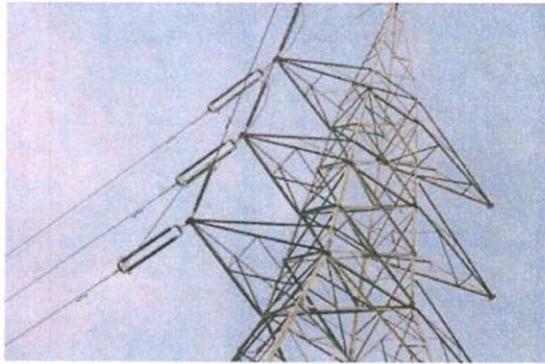
*Meghpar-2 Minor Irrigation Dam Full Reservoir Level Spill Over Level*



*Meghpar-2 Minor Irrigation Dam Site*



*View of Transmission line poles erected by M/s Kintech Synergy Private Limited from Meghpar-2 Minor Irrigation Dam Site*



*Foundation & line configuration of Transmission line poles erected by M/s Kintech Synergy Private Limited.*

**List of Annexure:**

- Annexure-1** - **O.A. 86/2021 (WZ), Order dated 19/11/2021, Communications**
- Annexure-2** - **Reports from the Deputy Collector & SDM, Nakhatrana**
- Annexure-3** - **Report from Water Resource Department**
- Annexure-4** - **Report from GPCB**
- Annexure-5** - **Reports from GETCO**
- Annexure-6** - **Photographs**

National Green Tribunal/राष्ट्रीय हरित अधिकरण  
Western Zone Bench/पश्चिमी क्षेत्र न्यायपीठ  
New Administrative Building, D-Wing/नवीन प्रशासनिक इमारत, डी-विंग,  
1<sup>st</sup> floor, Opposite Council Hall /प्रथम मंज़िल, विधान भवन के पीछे,  
Camp, Pune - 411 001/कैम्प, पुणे- 411 001

\*\*\*\*\*

Date:- 06.12.2021

O.W. No. NGT/WZ/Pune/835/2021

To,

The Chief Engineer,  
Gujarat Vikas Urja Nigam Limited,  
Sardar Patel Vidyut Bhavan, Race Course,  
Vadodara, Gujarat 390007

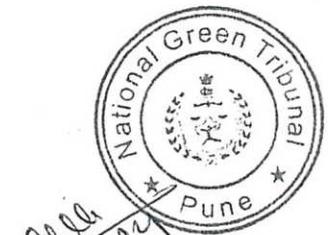
**Subject:** Communication of the order...

**Reference:** Order dt. 24.11.2021 passed by Hon'ble NGT (WZB), Pune  
in O.A. No. 86/2021 (WZ)...

Sir,

With reference to the subject noted above, as per direction, I am herewith forwarding the above referred order passed by Hon'ble NGT (WZB), Pune in O.A. No. 86/2021 (WZ) (Ratanji Harisangji Rathod & Anr. Vs. Union Of India & Ors.) for your information and necessary compliance.

**Encl:** As Above



Assistant Registrar,  
NGT, WZB, Pune

Item No. 04

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No.86/2021 (WZ)

Ratanji Harisangji Rathod &amp; Anr

Applicant(s)

Versus

Union of India &amp; Ors.

Respondent(s)

Date of hearing: 24.11.2021.

**CORAM: HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

Applicant: Mr Binachi Narayan Mahapatra a/w  
Mr.Sonkar Prasad Pani, Advocate for Applicant.

**ORDER**

1. The Applicant claims to be a resident of Amiya, Post-Meghpar (Lakhpat) District Kachch, Gujarat came forward to invoke the original jurisdiction of the Tribunal by alleging that 13<sup>th</sup> Respondent- Project Proponent (PP), had installed high capacity Electrical Poles-high power transmission line across Meghpar-2 Minor Irrigation Dam (Reservoir) and also invited attention of the Tribunal to the communication of the Local Revenue Officials as to the said fact and prays for appropriate orders.

2. The Tribunal has considered the arguments advanced by the learned Counsel appearing for the Original Applicant also perused the supporting materials. In the light of allegations, the Tribunal is of the considered view that the Tribunal appear the factual report as to the alleged violation on the part of 13<sup>th</sup> Respondent is necessary. Accordingly, constituting the Committee consisting of 1) the Collector of Kachch District, 2) the Gujarat Pollution Control Board-7<sup>th</sup> Respondent, 3) the Chief Engineer, Gujarat Urga Vikas Nigam Limited, and 4) the Chief Engineer, Water Resources Department, Govt. of Gujarat. The said

1



TRUE COPY

Committee to cause joint inspection of Meghpar-2 Minor Irrigation Dam (Water Reservoir) Kachch District, (Lakhpat) District Kachch, Gujarat and submit a report with supporting documents and photographs. The GUVNL is the Nodal Agency.

3. Learned Counsel appearing for the Original Applicant shall also serve copies of Original Application with supporting documents through e-mail to the said officials, who form part of the Joint Inspection Committee. The Registry is also directed to communicate copies of this order to the members of the said Joint Inspection Committee.

Call on 18/01/2022 for filing Joint Inspection Committee Report.

M. Sathyanarayanan, JM

Dr. Arun Kumar Verma, EM



TRUE COPY

November 24, 2021  
Original Application No.86/2021(WZ) )hk

**DYHarsora**

**From:** DYHarsora [deproc.guvnl@gebmail.com]  
**Sent:** 24 December 2021 11:40  
**To:** 'membersecretarygpcb@gmail.com'; 'ms-gpcb@gujarat.gov.in'; 'secwr@gujarat.gov.in'  
**Cc:** 'Dharmesh Olakiya'; 'Sanjay Modi'; 'cetechn.guvnl@gebmail.com';  
'setech2.guvnl@gebmail.com'; 'cetr.getco@gebmail.com'; 'md.getco@gebmail.com';  
'eatomd.pgvcl@gebmail.com'  
**Subject:** FW: Letter from the SDM, Nakhatrana dated 23.12.2021, regarding Constitution of the  
Committee, The National Green Tribunal Order dated 24.11.2021 - Change of Schedule  
**Attachments:** NGT - SDM Nakhatrana Letter 23.12.21.pdf; Constitution of the Committee, The National  
Green Tribunal Order dated 24.11.2021 – reg.

Respected Sir,

In the subject matter, I am directed to convey as under.

In continuation to previous mail, it is kindly to inform that, scheduled date of committee's visit is now rescheduled on 27<sup>th</sup> Dec 2021 instead of 28<sup>th</sup> Dec 2021, as per letter dated 23.12.2021 received from the SDM, Nakhatrana. The scanned copy of said letter is attached herewith.

In this respect, it is requested to instruct the concerned officer to make it convenient to remain present on revised scheduled date and time, please.

Thanks & regards,  
D Y Harsora, DE  
GUVNL, Vadodara  
99252 10224

---

**From:** DYHarsora [mailto:deproc.guvnl@gebmail.com]  
**Sent:** 20 December 2021 14:22  
**To:** 'membersecretarygpcb@gmail.com'; 'ms-gpcb@gujarat.gov.in'; 'secwr@gujarat.gov.in'  
**Cc:** 'Dharmesh Olakiya'; 'Sanjay Modi'; 'cetechn.guvnl@gebmail.com'; 'setech2.guvnl@gebmail.com'  
**Subject:** Letter from the SDM, Nakhatrana dated 17.12.2021, regarding Constitution of the Committee, The National  
Green Tribunal Order dated 24.11.2021 -

Respected Sir,

Please find attached scanned copy of Letter from the SDM, Nakhatrana dated 17.12.2021, regarding Constitution of the Committee, The National Green Tribunal Order dated 24.11.2021 for information please.

Regards,  
D Y Harsora, DE  
GUVNL, Vadodara  
99252 10224



# GUJARAT URJA VIKAS NIGAM LTD

(An ISO 9001:2015 Company) - CIN U40109GJ2004SGC045195

Regd. Office: Sardar Patel Vidyut Bhavan, Race course, Vadodra - 390007

PBX 0265-2310582 to 86. FAX 0265-2337918, 2338164

Email - deproc.guvnl@gmail.com, eetech3.guvnl@gmail.com, dsncell@gmail.com

Ref. GUVNL / T-3 / DE-2 / NGT / 3458

Date: 21.12.2021

By Post & Email

To,  
The Managing Director  
GETCO, Corporate office,  
Vadodara

Sub.: Constitution of the Committee, The National Green Tribunal Order dated 24.11.2021 - reg.

- Ref.: 1. OA No. 86 of 2021/NGT (WZ) in the matter of Ratanji Harisangji Rathod Vs. Union of India and others.  
2. Email dated 05.12.2021 from Shri Biranchi Narayan Mahapatra, Advocate  
3. T.O.L. No. GUVNL/T 3/DE-2/NGT/3327 dated 08.12.2021  
4. Letter from the SDM, Nakhatrana vide no. જામન/વલ/૨૪૯૧/૨૦૨૧ તા. ૧૭.૧૨.૨૦૨૧

Respected Sir,

Please refer this office letter dated 08.12.2021 in respect of the subject matter. Now, the SDM, Nakhatrana vide letter in vernacular dated 17.12.2021 has informed undersigned and other committee members to remain present at 11:00 hours on 28.12.2021 for preparation of factual report, photography and collection of evidences at the site. The copy of the letter is attached herewith.

In view of above, it is requested to instruct concerned SE (TR), GETCO to remain present on date and time mentioned, with resources for preparing factual report, engagement of photographer and collection of evidences at the site for required assistance to the empanelled committee

Thanking you.

Yours sincerely

  
(P M Patel)

21/12/21

I/c Chief Engineer (Tech)

Encl.: As above

Cfwcs to:

- The MD, GUVNL
- The Director (Tech), GUVNL
- The MD, PGVCL..... It is requested to instruct the concerned SE of PGVCL circle office to remain present on schedule date and time, please.



## GUJARAT URJA VIKAS NIGAM LTD

(An ISO 9001:2015 Company) – CIN U40109GJ2004SGC045195

Regd. Office: Sardar Patel Vidyut Bhavan, Race course, Vadodara-390007

PBX: 0265-2310582 to 86, FAX: 0265-2337918, 2338164

Email - deproc.guvnl@gebmail.com eetechn3.guvnl@gebmail.com dsncell@gebmail.com



Ref. GUVNL / T-3 / DE-2 / NGT / 3327

Date: 08.12.2021

By Post & Email

To,  
The Collector Cum District Magistrate  
Kachchh District,  
Jilla Seva Sadan, Jadavji Nagar,  
Bhuj

Sub.: Constitution of the Committee, The National Green Tribunal Order dated 24.11.2021 – reg.

Ref.: 1. OA No. 86 of 2021 / NGT (WZ) in the matter of Ratanji Harisangji Rathod Vs. Union of India and others.  
2. Email dated 05.12.2021 from Shri Biranchi Narayan Mahapatra, Advocate

Respected Madam,

It is to submit that, Shri Biranchi Narayan Mahapatra, Advocate of applicant vide email dated 05.12.2021 has forwarded The National Green Tribunal Order dated 24.11.2021, in the matter of Ratanji Harisangji Rathod Vs. Union of India and others (OA No. 86 of 2021 / NGT (WZ)). The copies are enclosed herewith.

The brief of the said order dated 24.11.2021 from The National Green Tribunal (NGT) is as under.

- 13<sup>th</sup> respondent (M/s Kintech Synergy Private Limited, Kintek House, 8-9, Shivalik Plaza, Opp. AMA, IIM Road, Ahmedabad-380015, Gujarat) had installed high capacity Electrical Poles-high power transmission line across Meghpar-2 Minor irrigation Dam (reservoir) which is alleged to be against the various environmental laws.
- The Tribunal has constituted a committee consisting of
  - (1) The Collector of Kachchh District (Respondent-11)
  - (2) The Gujarat Pollution Control Board (Respondent-7)
  - (3) The Chief Engineer, Gujarat Urja Vikas Nigam Limited (Respondent (E&P Dept.)-4) – Nodal Agency
  - (4) The Chief Engineer, Water Resource Department, GoG (Respondent-3)
- The Tribunal directed that, the committee will jointly inspect Meghpar-2 Minor Irrigation Dam (Water Reservoir), Lakhpat, Kachh District, Gujarat and file Joint Inspection Committee Report with supporting documents and photographs on 18.01.2022. The GUVNL is the nodal agency.

In view of above order, it is kindly requested to decide and inform suitable date for joint visit by committee to the site for joint inspection, so that it can be conveyed to the other committee members as well in time.

Thanking you.

Yours sincerely

*P M Patel*  
(P M Patel) 08/12/21

I/c Chief Engineer (Tech)

Encl.: As above

Cfwcs to:

- PS to the Principal Secretary to Government,  
Energy & Petrochemicals Department  
Gandhinagar
- The MD, GUVNL, Vadodara
- The Director (Tech), GUVNL, Vadodara
- The MD, GETCO, Vadodara
- The MD, PGVCL, Rajkot
- The Member Secretary,  
Gujarat State Pollution Control Board,  
Paryavaran Bhavan, Sector-10A-751012  
Gandhinagar – 382010  
[membersecretarygpcb@gmail.com](mailto:membersecretarygpcb@gmail.com), [ms-secretary@gujarat.gov.in](mailto:ms-secretary@gujarat.gov.in)
- The Secretary,  
Water Resources Department,  
Government of Gujarat,  
Block No.: 9, 5<sup>th</sup> Floor,  
State Secretariat, Gandhinagar – 382010  
[seewr@gujarat.gov.in](mailto:seewr@gujarat.gov.in)

Item No. 04

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No.86/2021 (WZ)

Ratanji Harisangji Rathod &amp; Anr

Applicant(s)

Versus

Union of India &amp; Ors.

Respondent(s)

Date of hearing: 24.11.2021.

**CORAM: HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

Applicant: Mr Binachi Narayan Mahapatra a/w  
Mr.Sonkar Prasad Pani, Advocate for Applicant.

**ORDER**

1. The Applicant claims to be a resident of Amiya, Post-Meghpar (Lakhpat) District Kachch, Gujarat came forward to invoke the original jurisdiction of the Tribunal by alleging that 13<sup>th</sup> Respondent- Project Proponent (PP), had installed high capacity Electrical Poles-high power transmission line across Meghpar-2 Minor Irrigation Dam (Reservoir) and also invited attention of the Tribunal to the communication of the Local Revenue Officials as to the said fact and prays for appropriate orders.

2. The Tribunal has considered the arguments advanced by the learned Counsel appearing for the Original Applicant also perused the supporting materials. In the light of allegations, the Tribunal is of the considered view that the Tribunal appear the factual report as to the alleged violation on the part of 13<sup>th</sup> Respondent is necessary. Accordingly, constituting the Committee consisting of 1) the Collector of Kachch District, 2) the Gujarat Pollution Control Board-7<sup>th</sup> Respondent, 3) the Chief Engineer, Gujarat Uрга Vikas Nigam Limited, and 4) the Chief Engineer, Water Resources Department, Govt. of Gujarat. The said

Committee to cause joint inspection of Meghpar-2 Minor Irrigation Dam (Water Reservoir) Kachch District, (Lakhpat) District Kachch, Gujarat and submit a report with supporting documents and photographs. The GUVNL is the Nodal Agency.

3. Learned Counsel appearing for the Original Applicant shall also serve copies of Original Application with supporting documents through e-mail to the said officials, who form part of the Joint Inspection Committee. The Registry is also directed to communicate copies of this order to the members of the said Joint Inspection Committee.

Call on 18/01/2022 for filing Joint Inspection Committee Report.

M. Sathyanarayanan, JM

Dr. Arun Kumar Verma, EM

November 24, 2021  
Original Application No.86/2021(WZ) )hk

DYHarsora

From: Sanjay Modi [dsmcell@gebmil.com]  
 Sent: 06 December 2021 16:19  
 To: D S Olkiya, EE (Tech-3), GUVNL; DY Harsora  
 Subject: Fw: O.A NO 86 OF 2021 /WZ in the matter of Ratanji Harisangji Rathod-VERSUS- Union of India and others  
 Attachments: WESTERN BENCH ORDER.pdf; APPLICATION.pdf

Please prepare brief and discuss urgently.

From: DT GUVNL  
 Sent: Monday, December 6, 2021 1:02 PM  
 To: cetech.guvnl@gebmil.com ; dsmcell@gebmil.com  
 Subject: FW: O.A NO 86 OF 2021 /WZ in the matter of Ratanji Harisangji Rathod-VERSUS- Union of India and others

From: Biranchi Narayan Mahapatra [mailto:imbiranchi@gmail.com]  
 Sent: 05 December 2021 12:32  
 To: ce-nwrws@gujarat.gov.in; ce-cg-nwrws@gujarat.gov.in; ce-saur-nwrws@gujarat.gov.in; ce-mech-nwrws@gujarat.gov.in; ce-qc-nwrws@gujarat.gov.in; ce-sg-nwrws@gujarat.gov.in; ce-panchayat-nwrws@gujarat.gov.in; secwr@gujarat.gov.in; contactus@gebmil.com; md.guvnl@gebmil.com; dt.guvnl@gebmil.com; cs.guvnl@gebmil.com; cetech.guvnl@gebmil.com  
 Subject: Fwd: O.A NO 86 OF 2021 /WZ in the matter of Ratanji Harisangji Rathod-VERSUS- Union of India and others

----- Forwarded message -----

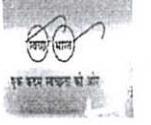
From: Biranchi Narayan Mahapatra <imbiranchi@gmail.com>  
 Date: Sun, Dec 5, 2021 at 12:07 PM  
 Subject: O.A NO 86 OF 2021 /WZ in the matter of Ratanji Harisangji Rathod-VERSUS- Union of India and others  
 To: <secy-moef@nic.in>, <chiefsecretary@gujarat.gov.in>, <secwr@gujarat.gov.in>, <secepd@gujarat.gov.in>, <secfed@gujarat.gov.in>, <mscb.cpcb@nic.in>, <gpcbchairman@gmail.com>, <chairman-gpcb@gujarat.gov.in>, <membersecretarygpcb@gmail.com>, <msseiaagj@gmail.com>, <rowz.bpl-mef@nic.in>, <westzonepcb@yahoo.com>, <collector-kut.gujarat@gov.in>, <mam-lakhapat@gujarat.gov.in>, <KINTECH@kintechsynergy.com>

Please find the attached files i.e Copy of the Original Application and it's Annexures along with order dated: 24.11.2021 passed by the Hon'ble National Green Tribunal, Western Zone Bench, Pune in the matter of Ratanji Harisangji Rathod-VERSUS- Union of India and others with reference to the O.A Case No: 86 of 2021/WZ.

Yours faithfully  
 Biranchi Narayan Mahapatra  
 Advocate for the Applicant  
 Date: 05.12.2021  
 Mob No: 8984383812



# નાયબ કલેક્ટર અને સબ ડિવીઝનલ મેજિસ્ટ્રેટની કચેરી,



નખત્રાણા-કચ્છ

ફોન:- (ઓ) ૦૨૮૩૫-૨૨૨૧૨૨

ઈ-મેઈલ : prantnakhatrana@gmail.com

નં.જમન/વશી/૨૫૭/૨૦૨૧

તા.૩૧/૧૨/૨૦૨૧

પ્રતિ,

ચીફ એન્જીનીયરશ્રી(ટેક.),

ગુજરાત ઊર્જા વિકાસ નિગમ લી.

સરદાર પટેલ વિદ્યુત ભવન,

રેસકોર્સ, વડોદરા-૩૯૦૦૦૭

06 JAN 2022	HPP
	RDF
	MNG
	UAG
	MNS
	RNR
	GRO
	DTM
	KRV
	PHP
	AMS
	NAM
AO	
WARD NO.	06

વિષય:-

O.A.NO.86/2021 ધી નેશનલ ગ્રીન ટ્રીબ્યુનલના તા.૨૪/૧૧/૨૦૨૧ વાળા હુકમની અમલવારી બાબત.

સંદર્ભ:-(૧)

કલેક્ટર સાહેબશ્રી, ભુજ-કચ્છના પત્ર નં.જમન/વશી/૨૪૯૧/૧૨/૨૦૨૧ તા.૨૮/૧૨/૨૦૨૧

(૨)

અત્રેના પત્ર નં.જમન/વશી/૨૪૯૧/૧૨/૨૦૨૧ તા.૨૮/૧૨/૨૦૨૧

(૩)

મામલતદારશ્રી, લખપતના પત્ર નં.જમન/વશી/૧૨/૨૦૨૧ તા.૨૮/૧૨/૨૦૨૧

સવિનય ઉપરોક્ત વિષય પરત્વે જણાવવાનું કે મે.કલેક્ટર સાહેબશ્રી, ભુજ-કચ્છના સંદર્ભ(૧) વાળા પત્રની સૂચના ધી નેશનલ ગ્રીન ટ્રીબ્યુનલના તા.૨૪/૧૧/૨૦૨૧ વાળા હુકમની અમલવારી કરવા સાડ રચાયેલ કમિટી ધ્વારા સંયુક્ત સ્થળવિજિટ કરી ફોટોગ્રાફ, પંચરોજકામ સહિતનો અહેવાલ મોકલી આપવા સૂચના થઈ આવતાં ધી નેશનલ ગ્રીન ટ્રીબ્યુનલના તા.૨૪/૧૧/૨૦૨૧ વાળા હુકમથી નિમાયેલ નિયત કમિટી ધ્વારા તા.૨૮/૧૨/૨૦૨૧ ના રોજ સ્થળવિજિટ કરેલ છે. જે અંગે કરવામાં આવેલ પંચરોજ કામ સહિતનો અહેવાલ અત્રેના સંદર્ભ(૨) વાળા પત્રથી આપ સાહેબની કચેરીએ મોકલી આપેલ છે.

તદઅનુસાર મહેસૂલી મુદ્દાઓ બાબતે મામલતદારશ્રી, લખપતને રેકર્ડથી ખરાઈ કરવા જણાવતાં તેઓના સંદર્ભ(૩) વાળા પત્રથી રજુ થયેલ અહેવાલ મુજબ એપેલેન્ટશ્રીની મેઘપર - ૨ માઈનોર ઈરીગેશન ડેમમાં કીન્ટેક સેનર્જી પ્રા.લી. ધ્વારા ઉભા કરવામાં ૨૨૦ કે.વી. વિજપોલ નં.૫૪ તથા ૫૫ વાળા ગેરકાયદેસર ઉભા કરવામાં આવેલ હોવાની ફરિયાદ કરવામાં આવેલ છે. જેમાં કંપનીના વિજપોલ નં.૫૪ વાળો મોજે.મેઘપર તા.લખપતના સ.નં.૨૫૮ માં ઉભો કરવામાં આવેલ છે. જે ડેમ વિસ્તારની જગ્યા છે. તેમજ કંપનીના વિજપોલ નં.૫૫ વાળો મોજે.અમીયાના સ.નં.૩૧૬ માં ઉભો કરવામાં આવેલ છે. જે બંને ગામોનું રિ-સર્વ પ્રમોલગેશન થયેલ છે. તથા નકશામાં બંને ગામના બંને સર્વ નંબરો ડેમ વિસ્તારના દર્શાવેલ છે. જેના કોમ્પ્યુટરાઈઝર્ડ ૭/૧૨ ટેકનીકલ કારણોસર ઓનલાઈન ઉપલબ્ધ થતાં નથી. જેની મામલતદારશ્રી, લખપત ધ્વારા ખાત્રી કરવામાં આવેલ છે.

કામના કાગળો આ સાથે સામેલ રાખી મોકલાવેલ છે. જે આપ સાહેબશ્રીને વિદિત થાય.

બિડાણ :- ઉપર મુજબ

નકલ સવિનય રવાના:-

મે.કલેક્ટર સાહેબશ્રી, મહેસૂલ શાખા, ભુજ-કચ્છ

(ડો. મેહુલકુમાર બરાસરા)  
નાયબ કલેક્ટર-નખત્રાણા

# મામલતદાર અને એક્ઝીક્યુટીવ મેજિસ્ટ્રેટની કચેરી,

લખપત, મુ.દયાપર-કરછ

ફોન:- (ઓ) ૦૨૮૩૯-૨૩૩૩૪૧

ઈ-મેઈલ:-mam-lakhapat@gujarat.gov.in

નં.જમન/વશી/૧૨/૨૦૨૧

તા. ૨૮ /૧૨/૨૦૨૧

પ્રતિ,

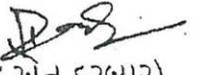
મે.શ્રી નાયબ કલેક્ટર સાહેબ,

નખત્રાણા-કરછ.

વિષય :- ધી નેશનલ ગ્રીન ટ્રીબ્યુનલના તા.૨૪/૧૧/૨૦૨૧ વાળા હુકમની અમલવારી બાબત.

સવિનય ઉપરોક્ત વિષય પરત્વે નિવેદન કે, ધી નેશનલ ગ્રીન ટ્રીબ્યુનલના તા.૨૪/૧૧/૨૦૨૧ વાળા હુકમની અમલવારી કરવા સારૂ સ્થાયેલ કમિટીની તા.૨૮/૧૨/૨૦૨૧ ના રોજ સ્થાનિક સંયુક્ત સ્થળ વિઝિટ દરમિયાન વિવાદવાળી જગ્યાનું મહેસુલી રેકર્ડથી સર્કલ ઓફિસર રેવન્યુ ધ્વારા ખરાઈ કરાવતા હકીકત નીચે મુજબ છે.

એપેલેન્ટશ્રીની મેઘપર - ૨ માઈનોર ઈરીગેશન ડેમમાં કીન્ટેક સેનર્જી પ્રા.લી. ધ્વારા ઉભા કરવામાં ૨૨૦ કે.વી.વિજપોલ નં.૫૪ તથા ૫૫ વાળા ગેરકાયદેસર ઉભા કરવામાં આવેલ હોવાની ફરિયાદ કરવામાં આવેલ છે. જેમાં કંપનીના વિજપોલ નં.૫૪ વાળો મોજે.મેઘપર તા.લખપતના સ.નં.૨૫૮ માં ઉભો કરવામાં આવેલ છે. જે ડેમ વિસ્તારની જગ્યા છે. તેમજ કંપનીના વિજપોલ નં.૫૫ વાળો મોજે.અમીયાના સ.નં.૩૧૬ માં ઉભો કરવામાં આવેલ છે. જે બંને ગામોનું રિ-સર્વ પ્રમોલગેશન થયેલ છે. તથા નકશામાં બંને ગામના બંને સર્વ નંબરો ડેમ વિસ્તારના દર્શાવેલ છે. જેના કોમ્પ્યુટરાઈઝર્ડ ૭/૧૨ ટેકનીકલ કારણોસર ઓનલાઈન ઉપલબ્ધ થતાં નથી. જેની અત્રેથી ખાત્રી કરવામાં આવેલ છે. કામના કાગળો આ સાથે સામેલ રાખી મોકલાવેલ છે. જે આપ સાહેબશ્રીને સુવિદિ થાય.

  
(જે.એન.દરબાર)

મામલતદાર-લખપત

બિડાણ :- ઉપર મુજબ

નાં.સ.ઓ./વશી/૨૯/૧૨/૨૦૨૧

સર્કલ ઓફિસર (રેવ.)  
મામલતદાર કચેરી,  
લખપત મું.દયાપર  
તા.૨૯/૧૨/૨૦૨૧

પ્રતિ,  
મે.શ્રી મામલતદાર સાહેબ,  
લખપત-મું.દયાપર.

વિષય:- ધી નેશનલ ગ્રીન ટ્રીબ્યુનલના તા.૨૪/૧૧/૨૦૨૧ વાળા હુકમની અમલવારી  
બાબત.

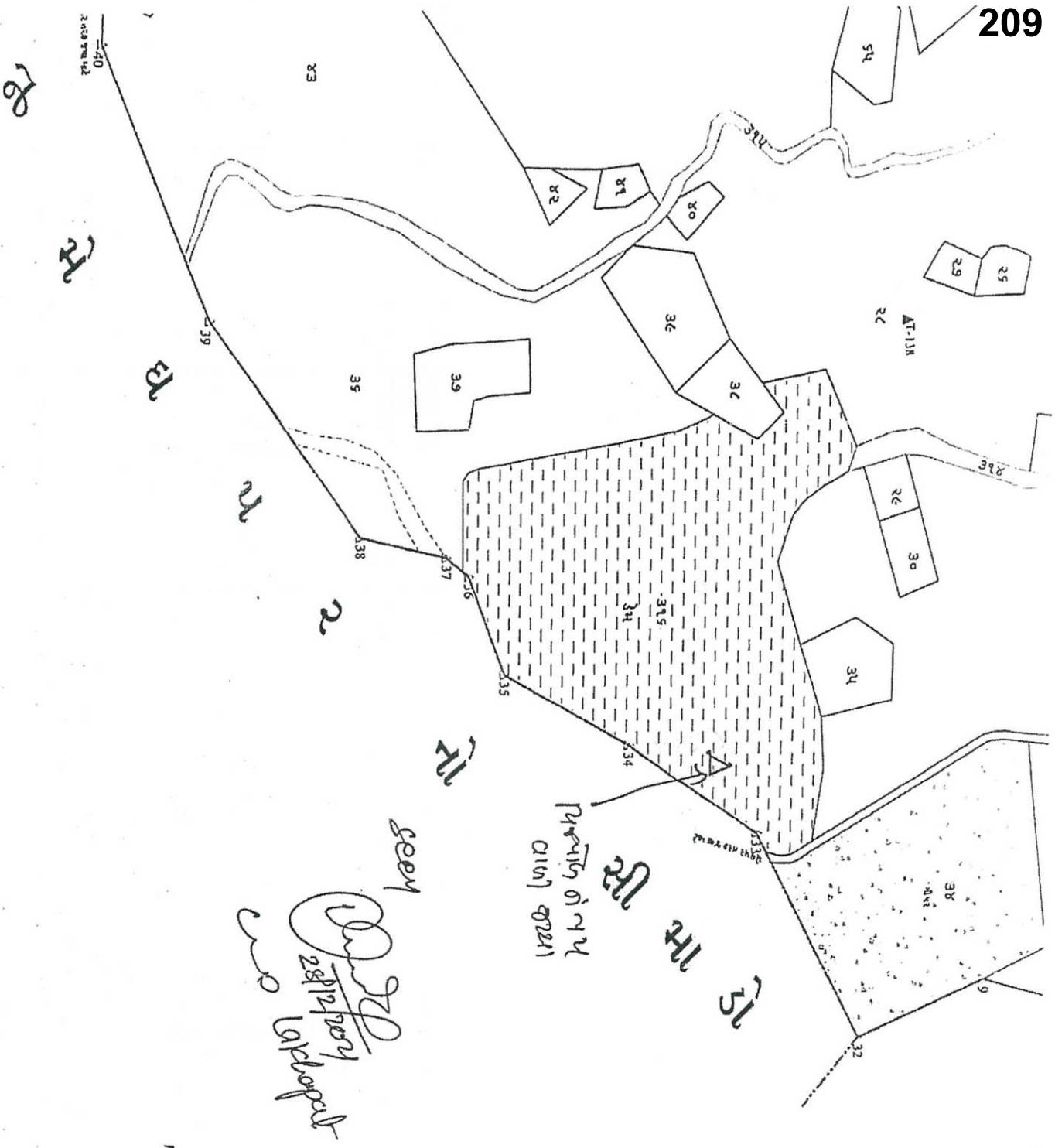
સવિનય ઉપરોક્ત વિષય સંદર્ભે મે.શ્રી નાયબ કલેક્ટર સાહેબ નખત્રાણા ની મૌખિક સુચના અન્વયે ધી નેશનલ ગ્રીન ટ્રીબ્યુનલના તા.૨૪/૧૧/૨૦૨૧ વાળા હુકમની અમલવારી કરવા સારૂ રચાયેલ કમીટીની તા.૨૯/૧૨/૨૦૨૧ ના રોજ સ્થાનીકે સંયુક્ત સ્થળ વિઝિટ દરમ્યાન વિવાદવાળી જગ્યાનું મહેસુલી રેકર્ડથી ખરાઈ કરવા જણાવેલ. જે કામે હકીકત નીચે મુજબ છે.

એપેલેન્ટશ્રીની મેઘપર-૨ માઇનોર હરીગેશન ડેમમાં કીન્ટેક સીનર્જી પ્રા.લી. દ્વારા ઉભા કરવામાં ૨૨૦ કે.વી. વિજપોલ નં.૫૪ તથા ૫૫ વાળા ગેરચકાદેસર ઉભા કરવામાં આવેલ હોવાની ફરીયાદ કરવામાં આવેલ છે. જેમાં કંપનીના વિજપોલ નં.૫૪ વાળો મોજે.મેઘપર ના સ.નં.૨૫૮ માં ઉભો કરવામાં આવેલ છે. જે ડેમ વિસ્તારની જગ્યા છે. તેમજ કંપનીના વિજપોલ નં.૫૫ વાળો મોજે.અમીયા ના સ.નં.૩૧૬ માં ઉભો કરવામાં આવેલ છે. જે બંનેના ગામોનું રી સર્વે પ્રમોલગેશન થયેલ છે. તથા નકશામાં બંને ગામના બંને સર્વે નંબરો ડેમ વિસ્તારના દર્શાવેલ છે. જેના કોમ્પ્યુટરાઇઝર્ડ ૭/૧૨ ટેકનીકલ કારણોસર ઓનલાઇન ઉપલબ્ધ થતાં નથી. જેની અત્રેથી ખાત્રી કરવામાં આવેલ છે. જે આપ સાહેબશ્રીને વિદિત થવા વિનંતી છે.

બિડાણ :- ઉપર મુજબ

  
સર્કલ ઓફિસર-લખપત





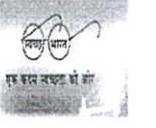
ମଞ୍ଜୁ : ଅମିଆ  
 ଲକ୍ଷ୍ମୀ : ଲକ୍ଷ୍ମୀ  
 ଜିଲ୍ଲା : ଝରଝର  
 Village : AMIYA  
 Taluka : LAKHPAT  
 District: KUTCH  
 Year: 2018

SCALE : 1 Cm = 80 Mtrs





# નાયબ કલેક્ટર અને સબ ડિવીઝનલ મેજિસ્ટ્રેટની કચેરી,



નખત્રાણા-કચ્છ

ફોન:- (ઓ) ૦૨૮૩૫-૨૨૨૧૨૨

ઈ-મેઈલ : prantnakhatrana@gmail.com

નં.જમન/વશી/૨૪૯૧/૧૨/૨૦૨૧

તા.૨૮/૧૨/૨૦૨૧

પ્રતિ,  
મે.કલેક્ટર સાહેબશ્રી,  
મહેસુલ શાખા,  
ભુજ-કચ્છ

- વિષય:-** ધી નેશનલ ગ્રીન ટ્રીબ્યુનલના તા.૨૪/૧૧/૨૦૨૧ વાળા હુકમની અમલવારી કરવા બાબત.
- સંદર્ભ:-**(૧) મે.કલેક્ટર સાહેબશ્રી, ભુજ-કચ્છના પત્ર નં.જમન/૪/ચેકડેમ/વશી/૧૨/૨૦૨૧ તા.૧૬/૧૨/૨૦૨૧
- (૨) નામ.ધી નેશનલ ગ્રીન ટ્રીબ્યુનલ, વેસ્ટર્ન ઝોન બેંચ, પુનાના ઓરીજન એપ્લિકેશન નં.૮૬/૨૦૨૧(WZ)તા.૨૪/૧૧/૨૦૨૧ વાળો ઓરલ ઓર્ડર
- (૩) અત્રેના પત્ર નં. નં.જમન/વશી/૨૪૯૧/૨૦૨૧ તા.૨૩/૧૨/૨૦૨૧

સવિનય ઉપરોક્ત વિષય અને સંદર્ભ પરત્વે જણાવવાનું કે, આપ સાહેબના સંદર્ભ(૧) વાળા પત્રની વિગતે રાઠોડ રતનસંગ હરીસંગ રહે.અમીયા તા.દયાપર દ્વારા નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલમાં પીટીશન અરજી દાખલ કરેલ છે. અરજીની વિગતે સામાવાળી કંપની કીન્ટેક સિનર્જી પ્રા.લી., કીન્ટેક હાઉસ, ૮-૯, શિવાલીક પ્લાઝા, એ.એમ.એ. સામે, આઈઆઈએમ રોડ, અમદાવાદ-૩૮૦૦૧૫ ધ્વારા મેઘપર-૨ માઈનોર ઈરીગેશન ડેમ(રીઝર્વોયર) તા.દયાપર માંથી હાઈકેપેસીટી ઈલેક્ટ્રીકલ પોલ તથા વાયર પસાર કરેલ છે આ વિજપોલ તથા વાયર જોખમી હોવાનું જણાવી તે દુર કરવા માટે અરજદાર દ્વારા દાદ માંગેલ છે.

જે કામે અત્રેના સંદર્ભ(૩) વાળા પત્રથી નિયત સમિતિને વાદગ્રસ્ત સ્થળની રૂબરૂ સંયુક્ત વિઝિટ માટે તારીખ નક્કી કરી જાણ કરતાં તા.૨૭/૧૨/૨૦૨૧ ના રોજ વાદગ્રસ્ત સ્થળે નીચે મુજબના સંબંધિત વિભાગના પ્રતિનિધિશ્રીઓ ધ્વારા સ્થળ મુલાકાત લઈ જરૂરી ફોટોગ્રાફ નોડલ એજન્સી જી.યુ.વી.એન.એલ.ધ્વારા મેળવેલ છે.તેમજ પીટીશનરશ્રી અને પંચો રૂબરૂ અત્રેની ઉપસ્થિતિમાં સ્થળ તપાસ કરવામાં આવેલ છે.

સ્થાનિકે ઉપસ્થિત રહેલ તમામની વિગત નીચે મુજબ છે.

- (૧) ડો.મેહુલકુમાર બરાસરા, પ્રાંત અધિકારી, નખત્રાણા
- (૨) નરેશ પી.ચૌધરી, નાયબ પર્યાવરણ ઈજનેરશ્રી, (જી.પી.સી.બી.)
- (૩) એમ.પી.પટેલ, ચીફ એન્જીનીયર ટેકનીકલ(જી.યુ.વી.એન.એલ.)
- (૪) વાય.જે.પરમાર, સુપ્રિટેન્ડીંગ એન્જીનીયર, વોટર રીસોર્સ
- (૫) સી.એસ.ગઢવી, એક્ઝ્યુક્યુટીવ એન્જીનીયર, પંચાયત સિંચાઈ વિભાગ, ભુજ
- (૬) વિ.કે.પટેલ, સુપ્રિટેન્ડીંગ એન્જીનીયર, જેટકો, અંજાર
- (૭) એ.એસ.ગરવા, અધિક્ષક ઈજનેરશ્રી, પી.જી.વી.સી.એલ, ભુજ

અહેવાલ સત્વરે નોડલ એજન્સી, ગુજરાત ઉર્જા વિકાસ નિગમ લી.ગાંધીનગરને મોકલી આપવા અને સંકલિત અહેવાલ સમયમર્યાદામાં નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ સમક્ષ રજુ કરવા જરૂરી કાર્યવાહી કરવા જણાવેલ છે. સ્થાનિકે કરેલ પંચરોજકામની નકલ આ સાથે સામેલ છે. જે વિદિત થવા વિનંતી છે.

બિડાણ:- ઉપર મુજબ

(ડો. મેહુલકુમાર બરાસરા)  
નાયબ કલેક્ટર નખત્રાણા

નકલ સવિનય રવાના:-

(૧) ચીફ એન્જિનિયરશ્રી(ટેક.)  
ગુજરાત ઉર્જા વિકાસ નિગમ લી.  
સરદાર પટેલ વિદ્યુત ભવન,  
રેસકોર્સ વડોદરા-૩૯૦૦૦૭

૨/-કમિટિના અન્ય સભ્યો પાસેથી જરૂરી અહેવાલ મેળવી સંકલિત કરીને સમયમર્યાદામાં અહેવાલ નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ સમક્ષ રજુ કરવા જરૂરી કાર્યવાહી કરવા અને સંકલિત અહેવાલની એક નકલ અત્રે મોકલી આપવા વિનંતી છે.

(૨) ચીફ એન્જિનિયરશ્રી,  
પાણી પુરવઠા વિભાગ,  
બ્લોક નં.૯, પાંચમો માળ,  
નવા સચિવાલય, ગાંધીનગર

(૩) પ્રાદેશિક અધિકારીશ્રી,  
ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ,  
ભુજ-૬૨૬૭

(૪) એક્ઝ્યુક્યુટીવ એન્જીનીયરશ્રી,  
પંચાયત સિંચાઈ વિભાગ, ભુજ

(૫) સુપ્રિટેન્ડીંગ એન્જીનીયરશ્રી, જેટકો, અંજાર

(૬) અધિક્ષક ઈજનેરશ્રી, પી.જી.વી.સી.એલ, ભુજ

૨/-સામેલ પંચરોજકામની વિગતે આપના ધ્વારા જરૂરી અહેવાલ/વિગતો/આધાર પુરાવા નોડલ એજન્સીના સંકલનમાં મોકલી આપવા વિનંતી છે.



ଅଧିକାରୀଙ୍କ ଦ୍ଵାରା ଉପରୋକ୍ତ ଲିଷ୍ଟୀରେ ଉଲ୍ଲେଖ କରାଯାଇଥିବା ସମସ୍ତ ଲାଭକାରୀଙ୍କୁ ଏହି ଲିଷ୍ଟୀରେ ଉଲ୍ଲେଖ କରାଯାଇଛି । ଏହି ଲିଷ୍ଟୀରେ ଉଲ୍ଲେଖ କରାଯାଇଥିବା ସମସ୍ତ ଲାଭକାରୀଙ୍କୁ ଏହି ଲିଷ୍ଟୀରେ ଉଲ୍ଲେଖ କରାଯାଇଛି ।

ନାମ	ପିତାଙ୍କ ନାମ	ଜାତି	ଠିକଣା	ପଠା	ନି.ନଂ
୧	ଅକ୍ଷୟ	ପଦ୍ମନାଭ	ପାଟଣା	୪୧	୫୧୫୦୦୦ ୫୧୫୩
୨	ନରାୟଣ	ଅକ୍ଷୟ	ଘାଟମୁଣ୍ଡା	୨୧	୧୨୬୫୮୦ ୧୫୫୩

ଉପରୋକ୍ତ ଲିଷ୍ଟୀରେ ଉଲ୍ଲେଖ କରାଯାଇଥିବା ସମସ୍ତ ଲାଭକାରୀଙ୍କୁ ଏହି ଲିଷ୍ଟୀରେ ଉଲ୍ଲେଖ କରାଯାଇଛି । ଏହି ଲିଷ୍ଟୀରେ ଉଲ୍ଲେଖ କରାଯାଇଥିବା ସମସ୍ତ ଲାଭକାରୀଙ୍କୁ ଏହି ଲିଷ୍ଟୀରେ ଉଲ୍ଲେଖ କରାଯାଇଛି ।

ଉପରୋକ୍ତ ଲିଷ୍ଟୀରେ ଉଲ୍ଲେଖ କରାଯାଇଥିବା ସମସ୍ତ ଲାଭକାରୀଙ୍କୁ ଏହି ଲିଷ୍ଟୀରେ ଉଲ୍ଲେଖ କରାଯାଇଛି । ଏହି ଲିଷ୍ଟୀରେ ଉଲ୍ଲେଖ କରାଯାଇଥିବା ସମସ୍ତ ଲାଭକାରୀଙ୍କୁ ଏହି ଲିଷ୍ଟୀରେ ଉଲ୍ଲେଖ କରାଯାଇଛି ।

ନାମ	ପିତାଙ୍କ ନାମ	ଜାତି	ଠିକଣା	ପଠା	ନି.ନଂ
୧	ଅକ୍ଷୟ	ପଦ୍ମନାଭ	ପାଟଣା	୨୮	୯୬୦୧୫ ୨୩୦୭୦

ଉପରୋକ୍ତ ଲିଷ୍ଟୀରେ ଉଲ୍ଲେଖ କରାଯାଇଥିବା ସମସ୍ତ ଲାଭକାରୀଙ୍କୁ ଏହି ଲିଷ୍ଟୀରେ ଉଲ୍ଲେଖ କରାଯାଇଛି । ଏହି ଲିଷ୍ଟୀରେ ଉଲ୍ଲେଖ କରାଯାଇଥିବା ସମସ୍ତ ଲାଭକାରୀଙ୍କୁ ଏହି ଲିଷ୍ଟୀରେ ଉଲ୍ଲେଖ କରାଯାଇଛି ।







નાયબ કલેક્ટર અને સબ ડિવીઝનલ મેજિસ્ટ્રેટની કચેરી,



નખત્રાણા-કચ્છ

ફોન:- (ઓ) ૦૨૮૩૫-૨૨૨૧૨૨

ઈ-મેઈલ : prantnakhatrana@gmail.com

નં. જમન/વશી/૨૪૮૧/૨૦૨૧

તા. ૨૩/૧૨/૨૦૨૧

પ્રતિ,

- (૧) ચીફ એન્જિનિયરશ્રી(ટેક.)  
ગુજરાત ઉર્જા વિકાસ નિગમ લી.  
સરદાર પટેલ વિદ્યુત ભવન,  
રેસકોર્સ વડોદરા-૩૯૦૦૦૭
- (૨) ચીફ એન્જિનિયરશ્રી,  
પાણી પુરવઠા વિભાગ,  
બ્લોક નં. ૯, પાંચમો માળ,  
નવા સચિવાલય, ગાંધીનગર
- (૩) પ્રાદેશિક અધિકારીશ્રી,  
ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ,  
ભુજ-કચ્છ

વિષય:-

ધી નેશનલ ગ્રીન ટ્રીબ્યુનલના તા.૨૪/૧૧/૨૦૨૧ વાળા હુકમની અમલવારી કરવા બાબત.

સંદર્ભ:-(૧)

ચીફ એન્જિનિયરશ્રી, ગુજરાત ઉર્જા વિકાસ નિગમ લી.ના પત્ર નં.

GUVNL/T-3/DE-2/NGT/3327 તા.૦૮/૧૨/૨૦૨૧

(૨)

મે.કલેક્ટર સાહેબશ્રી, ભુજ-કચ્છના પત્ર

નં. જમન/૪/ચેકડેમ/વશી/૧૨/૨૦૨૧ તા. ૧૬/૧૨/૨૦૨૧

(૩)

અત્રેના પત્ર નં. જમન/વશી/૨૪૮૧/૨૦૨૧ તા. ૧૭/૧૨/૨૦૨૧

સવિનય ઉપરોક્ત વિષય અને સંદર્ભ પરત્વે જણાવવાનું કે, રાઠોડ રતનસંગ હરીસંગ રહે. અમીયા તા.દયાપર દ્વારા નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલમાં પીટીશન અરજી દાખલ કરેલ છે. અરજીની વિગતે સામાવાળી કંપની કીન્ટેક સિનર્જી પ્રા.લી, કીન્ટેક હાઉસ, ૮-૯, શિવાલીક પ્લાઝા, એ.એમ.એ. સામે, આઈઆઈએમ રોડ, અમદાવાદ-૩૮૦૦૧૫ ધ્વારા મેઘપર-૨ માઈનોર ઈરીગેશન ડેમ(રીઝર્વોયર) તા.દયાપર માંથી હાઈકેપેસીટી ઈલેક્ટ્રીકલ પોલ તથા વાયર પસાર કરેલ છે આ વિજપોલ તથા વાયર જોખમી હોવાનું જણાવી તે દુર કરવા માટે અરજદાર દ્વારા દાદ માંગેલ છે.

મે.કલેક્ટર સાહેબશ્રી, ભુજ-કચ્છના સંદર્ભ(૨) વાળા પત્રથી થઈ આવેલ સૂચના મુજબ નામદાર ગ્રીન ટ્રીબ્યુનલ દ્વારા તા.૨૪/૧૧/૨૦૨૧ વાળો હુકમ કરી આ બાબતે સ્થાનિકે સ્થળ તપાસ કરી રીપોર્ટ કરવા હુકમ કરેલ છે. જેમાં ગુજરાત ઉર્જા વિકાસ નિગમ લીમીટેડને નોડલ એજન્સી તરીકે નીમી એક સ્થાયી તપાસ કરનાર કમીટીની રચના કરેલ છે. જેમાં જરૂરી તપાસને લગતાં પુરક દસ્તાવેજો તથા ફોટોગ્રાફ રજૂ કરવાના રહે છે. આ માટે તા.૧૦/૦૧/૨૦૨૨ પહેલા ઉપરોક્ત એજન્સીઓના જવાબદાર તથા જાણકારના અધિકારીના પરામર્શમાં રહી તેમની સાથે સંયુક્ત સ્થળ વીઝીટ કરવા તથા તે આધારે ફેક્યુઅલ રીપોર્ટ, આધાર પુરાવા તથા સ્થળના ફોટોગ્રાફ સહિતનો અહેવાલ તૈયાર કરવા સૂચના થઈ આવેલ છે. તેમજ આ રીપોર્ટ આગામી તા. ૧૮/૦૧/૨૦૨૨ ના રોજ નામદાર ગ્રીન ટ્રીબ્યુનલ ખાતે રજૂ કરવાનો થતો હોઈ તેમજ અગ્રતા આપવા જણાવેલ છે.

૧૧-૧૧-૨૦૨૧

જે કામે અત્રેના સંદર્ભ(૩) વાળા પત્રથી સદર કામે તા.૨૮/૧૨/૨૦૨૧ ના રોજ મુદત રાખવામાં આવેલ હતી. પરંતુ તા.૨૮/૧૨/૨૦૨૧ ના રોજ જિલ્લા મહેસૂલી અધિકારીશ્રીઓની માસિક બેઠક રાખવામાં આ આવેલ હોઈ તારીખમાં ફેરફાર કરેલ છે.

સબબ, નામદાર શ્રીન ટ્રીબ્યુનલ દ્વારા તા.૨૪/૧૧/૨૦૨૧ વાળા હુકમ મુજબ સ્થાયી તપાસ કરનાર કમીટીની રચના કરેલ હોઈ, આ કમીટીના ધ્વારા વિવાદીત સ્થળની જવાબદાર તથા જાણકારના અધિકારીના પરામર્શમાં રહી તેમની સાથે સંયુક્ત સ્થળ વીઝીટ કરવા તથા તે આધારે ફેક્ટ્યુઅલ રીપોર્ટ, આધાર પુરાવા તથા સ્થળના ફોટોગ્રાફ સહિતનો અહેવાલ તૈયાર કરવાની તા.૨૭/૧૨/૨૦૨૧ સમય ૧૧:૦૦ કલાકે નક્કી કરવામાં આવેલ છે. જેથી સદર તારીખે હાજર રહેવા વિનંતી છે.

(ડો. મેહુલકુમાર બરાસરા)  
નાયબ કલેક્ટર નખત્રાણા

૯૮

નકલ સવિનય રવાના:-

મે. કલેક્ટર સાહેબશ્રી, મહેસૂલ શાખા, ભુજ-કચ્છ

નકલ રવાના:-

મામલતદારશ્રી, લખપત

૨/- ઉક્ત તારીખ અને સમયે હાજર રહેવા અને આ કામે જરૂરી આધાર પુરાવાઓ અરજદાર એકમ તથા સામેવાળા તરફથી મેળવી પ્રાથમિક અહેવાલ તૈયાર કરવો.



નાયબ કલેક્ટર અને સબ ડિવિઝનલ મેજિસ્ટ્રેટની કચેરી,

નખત્રાણા-કચ્છ

ફોન:- (ઓ) ૦૨૮૩૫-૨૨૨૧૨૨

ઈ-મેઈલ : prantnakhatrana@gmail.com

નં.જમન/વશી/૨૦૨૧/૨૦૨૧

તા.૧૭/૧૨/૨૦૨૧

પ્રતિ,

- (૧) ચીફ એન્જિનિયરશ્રી(ટેક.)  
ગુજરાત ઉર્જા વિકાસ નિગમ લી.  
સરદાર પટેલ વિદ્યુત ભવન,  
રેસકોર્સ વડોદરા-૩૯૦૦૦૭
- (૨) ચીફ એન્જિનિયરશ્રી,  
પાણી પુરવઠા વિભાગ,  
બ્લોક નં.૯, પાંચમો માળ,  
નવા સચિવાલય, ગાંધીનગર
- (૩) પ્રાદેશિક અધિકારીશ્રી,  
ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ,  
ભુજ-કચ્છ

વિષય:- ધી નેશનલ ગ્રીન ટ્રીબ્યુનલના તા.૨૪/૧૧/૨૦૨૧ વાળા હુકમની અમલવારી કરવા બાબત.

સંદર્ભ:-(૧) ચીફ એન્જિનિયરશ્રી, ગુજરાત ઉર્જા વિકાસ નિગમ લી.ના પત્ર નં. GUVNL/T-3/DE-2/NGT/3327 તા.૦૮/૧૨/૨૦૨૧

(૨) મે.કલેક્ટર સાહેબશ્રી, ભુજ-કચ્છના પત્ર નં.જમન/૪/ચેકડેમ/વશી/૧૨/૨૦૨૧ તા.૧૬/૧૨/૨૦૨૧

સવિનય ઉપરોક્ત વિષય અને સંદર્ભ પરત્વે જણાવવાનું કે, રાઠોડ રતનસંગ હરીસંગ રહે.અમીયા તા.દયાપર દ્વારા નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલમાં પીટીશન અરજી દાખલ કરેલ છે. અરજીની વિગતે સામાવાળી કંપની કીન્ટેક સિનર્જી પ્રા.લી, કીન્ટેક હાઉસ, ૮-૯, શિવાલીક પ્લાઝા, એ.એમ.એ. સામે, આઈઆઈએમ રોડ, અમદાવાદ-૩૮૦૦૧૫ ધ્વારા મેઘપર-૨ માઈનોર ઈરીગેશન ડેમ(રીઝર્વોયર) તા.દયાપર માંથી હાઈકેપેસીટી ઈલેક્ટ્રીકલ પોલ તથા વાયર પસાર કરેલ છે આ વિજપોલ તથા વાયર જોખમી હોવાનું જણાવી તે દુર કરવા માટે અરજદાર દ્વારા દાદ માંગેલ છે.

મે.કલેક્ટર સાહેબશ્રી, ભુજ-કચ્છના સંદર્ભ(૨) વાળા પત્રથી થઈ આવેલ સૂચના મુજબ નામદાર ગ્રીન ટ્રીબ્યુનલ દ્વારા તા.૨૪/૧૧/૨૦૨૧ વાળો હુકમ કરી આ બાબતે સ્થાનિકે સ્થળ તપાસ કરી રીપોર્ટ કરવા હુકમ કરેલ છે. જેમાં ગુજરાત ઉર્જા વિકાસ નિગમ લીમીટેડને નોડલ એજન્સી તરીકે નીમી એક સ્થાયી તપાસ કરનાર કમીટીની રચના કરેલ છે. જેમાં જરૂરી તપાસને લગતાં પુરક દસ્તાવેજો તથા ફોટોગ્રાફ રજૂ કરવાના રહે છે. આ માટે તા.૧૦/૦૧/૨૦૨૨ પહેલા ઉપરોક્ત એજન્સીઓના જવાબદાર તથા જાણકારના અધિકારીના પરામર્શમાં રહી તેમની સાથે સંયુક્ત સ્થળ વીઝીટ કરવા તથા તે આધારે કેક્યુઅલ રીપોર્ટ, આધાર પુરાવા તથા સ્થળના ફોટોગ્રાફ સહિતનો અહેવાલ તૈયાર કરવા સૂચના થઈ આવેલ છે. તેમજ આ રીપોર્ટ આગામી તા.૧૮/૦૧/૨૦૨૨ ના રોજ નામદાર ગ્રીન ટ્રીબ્યુનલ ખાતે રજૂ કરવાનો થતો નોર્મલ ટોચ અસરતા આપવા જણાવેલ છે.

સબબ, નામદાર ગ્રીન ટ્રીબ્યુનલ દ્વારા તા.૨૪/૧૧/૨૦૨૧ વાળા હુકમ મુજબ સ્થાયી તપાસ કરનાર કમીટીની રચના કરેલ હોઈ, આ કમીટીના ધ્વારા વિવાદીત સ્થળની જવાબદાર તથા જાણકારના અધિકારીના પરામર્શમાં રહી તેમની સાથે સંયુક્ત સ્થળ વીઝીટ કરવા તથા તે આધારે ફેક્ટ્યુઅલ રીપોર્ટ, આધાર પુરાવા તથા સ્થળના ફોટોગ્રાફ સહિતનો અહેવાલ તૈયાર કરવાની તા.૨૮/૧૨/૨૦૨૧ સમય ૧૧:૦૦ કલાકે નક્કી કરવામાં આવેલ છે. જેથી સદર તારીખે હાજર રહેવા વિનંતી છે.

*Bahy*  
(ડો. મેહુલકુમાર બરાસરા)  
નાયબ કલેક્ટર નખત્રાણા

નકલ સવિનય રવાના:-

મે. કલેક્ટર સાહેબશ્રી, મહેસૂલ શાખા, ભુજ-કચ્છ

નકલ રવાના:-

મામલતદારશ્રી, લખપત

૨/- ઉક્ત તારીખ અને સમયે હાજર રહેવા અને આ કામે જરૂરી આધાર પુરાવાઓ અરજદાર એકમ તથા સામેવાળા તરફથી મેળવી પ્રાથમિક અહેવાલ તૈયાર કરવો.



# નાયબ કલેક્ટર અને સબ ડિવીઝનલ મેજિસ્ટ્રેટની કચેરી,

નખત્રાણા-કચ્છ

ફોન:- (ઓ) ૦૨૮૩૫-૨૨૨૧૨૨

ઈ-મેઈલ : prantnakhatrana@gmail.com

નં.જમન/વશી/૨૪૭/૨૦૨૧

તા.૧૭/૧૨/૨૦૨૧

APAD

પ્રતિ,  
(૧)

ચીફ એન્જિનિયરશ્રી(ટેક.)  
ગુજરાત ઉર્જા વિકાસ નિગમ લી.  
સરદાર પટેલ વિદ્યુત ભવન,  
રેસકોર્સ વડોદરા-૩૮૦૦૦૭

(૨)

ચીફ એન્જિનિયરશ્રી,  
પાણી પુરવઠા વિભાગ,  
બ્લોક નં.૮, પાંચમો માળ,  
નવા સચિવાલય, ગાંધીનગર

(૩)

પ્રાદેશિક અધિકારીશ્રી,  
ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ,  
ભુજ-કચ્છ

GUVNL TECH	
CE (T)	HPP
SE (T-1)	RDF
SE (T-2)	MNG
SE (T-3)	UAG
SE (Solar)	MNS
EE (T-1)	RNR
EE (T-2)	GRO
EE (T-3)	DYH
	KRV
	PHP
	AMS
	NAM

24 DEC 2021

AD INWARD NO. 2801

29/12

વિષય:-

ઘી નેશનલ ગ્રીન ટ્રીબ્યુનલના તા.૨૪/૧૧/૨૦૨૧ વાળા હુકમની અમલવારી કરવા બાબત.

સંદર્ભ:-

- (૧) ચીફ એન્જિનિયરશ્રી, ગુજરાત ઉર્જા વિકાસ નિગમ લી.ના પત્ર નં. GUVNL/T-3/DE-2/NGT/3327 તા.૦૮/૧૨/૨૦૨૧
- (૨) મે.કલેક્ટર સાહેબશ્રી, ભુજ-કચ્છના પત્ર નં.જમન/૪/ચેકડેમ/વશી/૧૨/૨૦૨૧ તા.૧૬/૧૨/૨૦૨૧

સવિનય ઉપરોક્ત વિષય અને સંદર્ભ પરત્વે જણાવવાનું કે, રાઠોડ રતનસંગ હરીસંગ રહે.અમીયા તા.દયાપર દ્વારા નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલમાં પીટીશન અરજી દાખલ કરેલ છે. અરજીની વિગતે સામાવાળી કંપની કીન્ટેક સિનર્જી પ્રા.લી, કીન્ટેક હાઉસ, ૮-૮, શિવાલીક પ્લાઝા, એ.એમ.એ. સામે, આઈઆઈએમ રોડ, અમદાવાદ-૩૮૦૦૧૫ ધ્વારા મેઘપર-૨ માઈનોર ઈરીગેશન ડેમ(રીઝર્વોયર) તા.દયાપર માંથી હાઈકેપેસીટી ઈલેક્ટ્રીકલ પોલ તથા વાયર પસાર કરેલ છે આ વિજપોલ તથા વાયર જોખમી હોવાનું જણાવી તે દુર કરવા માટે અરજદાર દ્વારા દાદ માંગેલ છે.

મે.કલેક્ટર સાહેબશ્રી, ભુજ-કચ્છના સંદર્ભ(૨) વાળા પત્રથી થઈ આવેલ સૂચના મુજબ નામદાર ગ્રીન ટ્રીબ્યુનલ દ્વારા તા.૨૪/૧૧/૨૦૨૧ વાળો હુકમ કરી આ બાબતે સ્થાનિકે સ્થળ તપાસ કરી રીપોર્ટ કરવા હુકમ કરેલ છે. જેમાં ગુજરાત ઉર્જા વિકાસ નિગમ લીમીટેડને નોડલ એજન્સી તરીકે નીમી એક સ્થાયી તપાસ કરનાર કમીટીની રચના કરેલ છે. જેમાં જરૂરી તપાસને લગતાં પુરક દસ્તાવેજો તથા ફોટોગ્રાફ રજૂ કરવાના રહે છે. આ માટે તા.૧૦/૦૧/૨૦૨૨ પહેલા ઉપરોક્ત એજન્સીઓના જવાબદાર તથા જાણકારના અધિકારીના પરામર્શમાં રહી તેમની સાથે સંયુક્ત સ્થળ વીઝીટ કરવા તથા તે આધારે ફેક્યુઅલ રીપોર્ટ, આધાર પુરાવા તથા સ્થળના ફોટોગ્રાફ સહિતનો અહેવાલ તૈયાર કરવા સૂચના થઈ આવેલ છે. તેમજ આ રીપોર્ટ આગામી તા.૧૮/૦૧/૨૦૨૨ ના રોજ નામદાર ગ્રીન ટ્રીબ્યુનલ ખાતે રજૂ કરવાનો થતો હોઈ ટોચ અગ્રતા આપવા જણાવેલ છે.

કમીટીની રચના કરેલ હોઈ, આ કમીટીના ધ્વારા વિવાદીત સ્થળની જવાબદાર તથા જાણકારના અધિકારીના પરામર્શમાં રહી તેમની સાથે સંયુક્ત સ્થળ વીઝીટ કરવા તથા તે આધારે ફેક્ટ્યુઅલ રીપોર્ટ, આધાર પુરાવા તથા સ્થળના ફોટોગ્રાફ સહિતનો અહેવાલ તૈયાર કરવાની તા.૨૮/૧૨/૨૦૨૧ સમય ૧૧:૦૦ કલાકે નક્કી કરવામાં આવેલ છે. જેથી સદર તારીખે હાજર રહેવા વિનંતી છે.

  
(ડો.મેહુલકુમાર બરાસરા)  
નાયબ કલેક્ટર નખત્રાણા

નકલ સવિનય રવાના:-

મે.કલેક્ટર સાહેબશ્રી, મહેસૂલ શાખા, ભુજ - ૬૨૭

નકલ રવાના:-

મામલતદારશ્રી, લખપત

૨/- ઉક્ત તારીખ અને સમયે હાજર રહેવા અને આ કામે જરૂરી આધાર પુરાવાઓ અરજદાર એકમ તથા સામેવાળા તરફથી મેળવી પ્રાથમિક અહેવાલ તૈયાર કરવો.

**KACHCHH IRRIGATION CIRCLE, BHUJ**

Narmada, Water Resources, Water Supply &amp; Kalpsar Department

(O) 02832 - 223345  
 (P) 02832 - 250214  
 (R) 02832 - 250643  
 (FAX) 02832 - 254834



Office of the Superintending Engineer,  
 Kachchh Irrigation Circle,  
 'Sinchai Sadan', Nr. Jubilee Ground,  
 Bhuj - Kachchh PIN : 370 001

E-mail ID : sekicbhuj@gmail.com

No. KIC/PB-4/NGT/Meghpar-2/ 2847

Dt: 31/12/2021

To,  
 Chief Engineer(Tech.) And,  
 Nodal Officer,

✓ Gujarat Energy Development Corporation Limited,  
 Sardar Patel Vidhut Bhavan,  
 Race Course-Vadodara-390007

Sub: Constitution of the committee The National Green Tribunal  
 Order Dated 24.11.2021 reg.

Ref: Office of the Deputy Collector and Sub-divisional Magistrate  
 Letter no : JMN/Vashi/2491/12/2021 Date: 29/12/2021

With compliments on the above subject a joint site visit had been arranged on date 27/12/2021 for the implementation of the order dated 24/11/2021 of the Hon'ble National Green Tribunal. As per instruction given by the Deputy Collector and Sub-divisional Magistrate Nakhatrana Concerned Committee member has to submit the relevant report which is as follows.

Hon'ble National Green Tribunal order page no B and C is related to our department. Deputy Executive Engineer Kaila Irrigation Sub-Division Nakhatrana-Kachchh vide letter dated 25/03/2021(Annexure-1) instructed Kintech Synergy Private Limited to stop some construction activity because Kintech Synergy Private Limited didnot get any approval for the same.

The Kintech Synergy Private Limited vide their letter dated 15/3/2021 replied to the Deputy Executive Engineer that the route for the electric line was approved by the Indian government (Annexure-2) hence they would not be able to shift the route and thus requested to give

GUVNL TECH	
CE (T)	HPP
SE (T-1)	RDF
SE (T-2)	MNG
SE (T-3)	UAG
SE (T-4)	MNS
EE (T-1)	ELI
EE (T-2)	GRO
EE (T-3)	DYH
	KRV
	PHP
	AMS
	NAM
AO	
INWARD NO.	108
	12 JAN 2022

permission in such a way that there was no obstruction to the flow or harm to the reservoir. They gave assurance to do any kind of diversion / or any other work at their risk and cost.

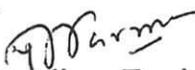
Then Deputy Executive Engineer visited the site, checked technically and as per Part-3, sr.no.-14 of Indian telegraph act 1885(power to place telegraph lines and poles) (Annexure-3) with the permission of local authority Telegraphic Officer alter the position of any drain(which is not a being main drain). The ground level of the pole is at R.L.99.30 mt. And full reservoir level of Meghpar-2 minor irrigation scheme is at R.L. 97.50 mt. Hence the pole is 1.80 mt. above Full Reservoir Level. The pole is at about the height of High Flood Level of the dam. Before reaching the High Flood level the water is dissipated from the spillway which is located at the level of Full Reservoir Level. As per previous Vast experience of the office the height of water has been 0.30mts to 0.45 above spillway in heavy rains. Thus there is no possibility that the water would reach the pole erected by Kintech Synergy Private Limited.

Taking in account all the points above Executive Engineer Panchayat Irrigation Division gave the permission (Annexure-4) to The Kintech Synergy Private Limited subject to certain conditions before erecting the pole at the site. The Kintech Synergy Private Limited has carried out the work as per instruction for which Deputy Executive Engineer has given a certificate (Annexure-5).

Therefore there is no any risk to the Meghpar-2 minor irrigation scheme owing to the pole erected by the Kintech Synergy Private Limited and the permission is given as per rules and regulations.

Enclosure: (Annexure-1 to5)

(page 1 to 26)

  
Superintending Engineer  
Kachchh Irrigation Circle  
Bhuj-Kachchh

**Copy submitted with respect to :-**

The Chief Engineer (P) & Additional Secretary, Narmada, Water Resources, Water Supply & Kalpsar Department, Sachivalaya, Gandhinagar for favour of information please.

નાયબ કાર્યપાલક ઈજનેરશ્રીની કચેરી  
કાયલા જળસિંચન પેટા વિભાગ  
નખત્રાણા-કચ્છ  
ઓફીસ ફોન નં.૦૨૮૩૫-૨૨૨૧૭૫



Office of The Deputy Executive Engineer <sup>224</sup>  
Kaila Irrigation Sub Division  
Nakhatrana-Kutch  
Office Phone No.:02835-222175  
Email.Id: [deekayalaisd@gmail.com](mailto:deekayalaisd@gmail.com)

નં.નાકાઈ/કાયલા/પંબા/લખપત/મેઘપર-૨/પ્રમાણપત્ર/૨૦૨૧/૨૫૭

તા- ૧૭/૦૬/૨૦૨૧

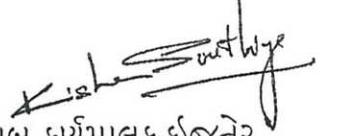
પ્રતિ,  
કાર્યપાલક ઈજનેરશ્રી,  
પંચાયત સિંચાઈ વિભાગ,  
ભુજ-કચ્છ

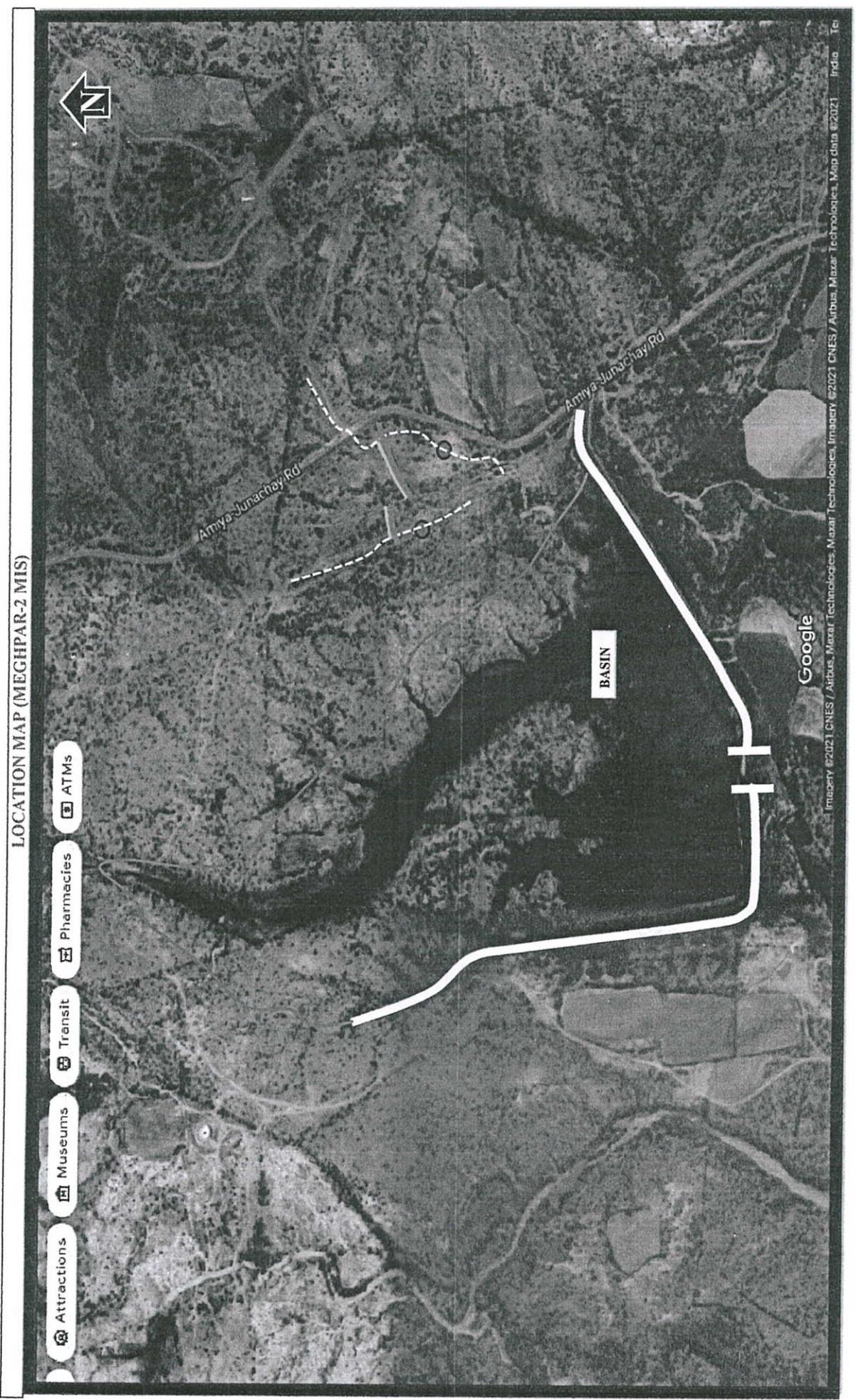
વિષય: લખપત તાલુકાના મેઘપર-૨ નાની સિંચાઈ યોજનામાં નાખવામાં આવેલ વીજપોલ બાબત

સંદર્ભ: (૧) વિભાગીય કચેરીના પત્ર ક્રમાંક પસિવિ/મેઘપર/ વિજ લાઈન/ મંજૂરી/૭૦૯ તા.  
૦૫/૦૬/૨૦૨૧.

ઉપરોક્ત વિષય અન્વયે સવિનય જણાવવાનું કે લખપત તાલુકાના મેઘપર-૨ નાની સિંચાઈ યોજનામાં નાખવામાં આવેલ વીજપોલ પાસેથી પસાર થતાં નાના વોકળા/વહેણને ડાયવર્ટ/ડાઈવર્ઝન કરી આપવ સંદર્ભવાળા પત્રથી આપાયેલ મંજૂરી આધારે, અત્રેની કચેરીના માર્ગદર્શન હેઠળ કીન્ટેક સીન્ટ્રલ પ્રા.લી.કંપની ધ્વારા સ્વ.ખર્ચે આ વોકળા/વહેણને ડાયવર્ટ/ડાઈવર્ઝનનું કામ કરવામાં આવેલ છે. કામગીરી સંતોષકારક રીતે પૂર્ણ કરેલ છે જેની આપ સાહેબશ્રીને જાણ થવા સારું.

આભાર સહ

  
નાયબ કાર્યપાલક ઈજનેર  
કાયલા જળસિંચન પેટા વિભાગ  
નખત્રાણા-કચ્છ



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No. PID/PB/Meghpar-2/Electric Line/Approval-709

District Panchayat,  
Irrigation Branch,  
Bhuj-Kutch,  
Date: 05.06.2021

To:  
Kintech Synergy Pvt. Ltd.,  
Kintek House, 8-9, Shivalik Plaza,  
Opp. AMA, IIM Road,  
Ahmedabad-380015.

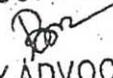
Subject: Regarding electric pole installed in catchment  
area of Meghpar-2 Minor Irrigation Scheme of  
Nakhatrana Taluka

Reference:

- (1) Your Letter No. Kintech/Electric Pole/07042021  
dated 07.04.2021.
- (2) Letter No. D.E.E./Kaila/PB/Meghpar-2 M.I.S./  
Opinion/234 dated 04.06.201 of the Deputy  
Executive Engineer, Kaila Irrigation Sub Division,  
Nakhatrana.

That work of installation of two electric poles on two  
small streams of catchment area of Meghpar-2 Minor  
Irrigation Scheme at the disposal of this Department has  
been undertaken by you. Obstruction is being caused to  
the incoming water in Meghpar-2 Minor Irrigation

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BY ADVOCATE

6

ANNEXURE-A/2 series

Scheme by the said electric poles, you were informed to stop the said work done by you by the Deputy Executive Engineer, Nakhatrana.

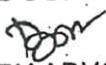
Pursuant thereto, permission has been sought for by you vide your letter under Reference-1 to install electric poles subject to making diversion in the dam area at your cost in the stream of the proposed site as it is not possible to shift two electric poles going to be installed in the stream of catchment area of Meghpar-2 Minor Irrigation Scheme of Lakhpat Taluka.

Technical report-cum-opinion has been submitted vide letter under Reference-2 by the Deputy Executive Engineer, Kaila Irrigation Sub Division, Nakhatrana and as per that, approval is accorded to install two electric poles subject to following conditions:

**CONDITIONS:**

- (1) Work of stream diversion will have to be done at your cost and consequences.
- (2) Width of the channel will have to be kept in a manner that the water of the stream may pass smoothly and this work will have to be done under

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BY ADVOCATE

the guidance of Deputy Executive Engineer, Kaila Irrigation Sub Division, Nakhatrana and after completion of the work, completion certificate of the Deputy Executive Engineer, Kaila Irrigation Sub Division, Nakhatrana will have to be obtained.

- (3) Electric poles will be installed only after completion of stream diversion work.
- (4) Work of stream diversion will have to be completed before ensuing monsoon season.

Sd/- Illegible  
Executive Engineer,  
Panchayat Irrigation Division,  
Bhuj-Kutch.

Copy forwarded to:

Deputy Executive Engineer,  
Kaila Irrigation Sub Division,  
Nakhatrana

For information as per your letter under Ref.-1.

\*\*\*\*\*

TRUE COPY ATTESTED  
*Don*  
BY ADVOCATE

1

Office of the Deputy Executive Engineer,  
Kaila Irrigation Sub Division  
Nakhatrana-Kutch  
Office Phone No. 02835-222175

No. Kaila/Electric Pole/Meghpar-2/2021/157

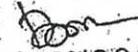
Date: 25.03.2021

To  
The Manager,  
Kintech Synergy Pvt. Ltd.,  
Kintech House, 8b-9,  
Shivalik Plaza, HIM Road,  
Ahmedabad Management Association,  
PIN: 380 015.

Subject: For removing electric pole installed in  
catchment area of Meghpar-2 Minor Irrigation  
Scheme of Lakhpat Taluka

It is submitted with regard to the above subject that  
Meghpar-2 Minor Irrigation Scheme is situated at Village  
Meghpar. Irrigation work is being done by this minor  
irrigation scheme.

That the work of installation of electric pole is going  
on in the catchment area of the dam by your Company  
which is obstructive in the catchment area of the dam  
and income of the water and it is below H.F.L. level and  
hence, there will be logging of water during monsoon

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BY ADVOCATE

2

ANNEXURE - A/2 Series

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season because of which, there is possibility of causing loss of human being and animals.

As per the Rojkam enclosed, site inspection has been done by this office and preparing Rojkam in presence of Shri Vijaybhai Patel Supervisor of your Company at the site, instruction is given to stop the work. Instruction is given to shift the electric pole at other safe place. Keeping in view seriousness of the above fact, proceedings be initiated to change the site with immediate effect and this office be informed in that regard. Keeping in view all the above facts, permission is not granted by this office to do the work at your level and hence, on not initiating the proceedings for change of this site, criminal proceedings will have to be initiated which please note.

Sd/- Illegible,  
Deputy Executive Engineer,  
Kaifa Irrigation Sub Division,  
Nakhatrana-Kutch.

Encl: Rojkam

TRUE COPY ATTESTED

*Don*  
BY ADVOCATE

# KINTECH SYNERGY PRIVATE LIMITED

CIN : U29120GJ1095PTC027101  
 'Kintech House' 8-9, Shivaji Plaza, Opp. AMA, IIM Road, Ambawadi, Ahmednbad - 380 015  
 Phone : +91-79-2630 3064, 2630 3074 • Fax : +91-79-2630 3052  
 Email : kintech@kintechsynergy.com • Website : www.kintechsynergy.com

રૂઝ : ક્રિટેક/વીજપોલ/૦૭૦૪૨૦૨૧

તા. ૦૭-૦૪-૨૦૨૧

પ્રતિ શ્રી

નાયબ કાર્યપાલક ઇજનેર

કાયલા જળ સિંચન પેટા વિભાગ

નખત્રાણા

જી. ૩૪૩

વિષય : લખપત તાલુકાનાં મેઘપર-૨ નાની સિંચાઈ યોજનાના કેયમેન્ટ એરિયામાં નાખવામાં આવેલ વીજપોલ બાબતે

સંદર્ભ : આપના પત્ર નં.કાયલા/વીજપોલ/મેઘપર-૨/૨૦૨૧/૧૫૭ તા. ૨૫-૦૩-૨૦૨૧

પ્રતિ શ્રી

ઉપરોક્ત વિષય અંગે જણાવવાનું કે હાલ ગુજરાત રાજ્યના કચ્છ જિલ્લામાં નવા આકાર લઈ રહેલા વિન્ડ પાવર પ્લાન્ટમાંથી પાવર ઉત્પન્ન કરી ૨૨૦ કેવી ઇગ્નેર સબ સ્ટેશન થી ૪૦૦/૨૨૦ કેવી કોટડા જડોદર સબ સ્ટેશન(પાવરગ્રીડ) સુધી બેવડી વિજરેષા ધ્વારા પાવર વહન કરવાનું આયોજન થયેલ છે. જે ભારત સરકારશ્રી દ્વારા સ્કીમ મંજૂર થયા બાદ વિદ્યુત મંત્રાલય દ્વારા વિજ પુરવઠાનું પ્રવહન તથા વિતરણ કરવામાં આવનાર છે. જે અંતર્ગત અમારી કંપની દ્વારા લખપત અને નખત્રાણા તાલુકાનાં વિવિધ ગામોમાંથી પસાર થતી ૨૨૦ કેવી હાઇ ટેન્શન લાઇન માટેના વીજપોલ ઉભા કરવાની કામગીરી ચાલુ છે જેમાં લખપત તાલુકાનાં મેઘપર-૨ નાની સિંચાઈ યોજનાના કેયમેન્ટ એરિયામાં બે વીજપોલ ઉભા કરવાની કામગીરી ચાલુ હતી. તે દરમિયાન આપના સંદર્ભ પત્ર થી જાણવા મળેલ કે ઉપરોક્ત વીજપોલ નાખવાથી કેમના સ્થાવ વિસ્તારમાં તેમજ પાણીની આવકમાં અવરોધરૂપ થાય તેમ છે.

ઉપરોક્ત બાબતે આપશ્રીને જણાવવાનું કે અમારા લાઇન રૂટને ભારત સરકારશ્રી દ્વારા મંજૂર કરવામાં આવેલ છે આપે તપાસ દરમિયાન વીજપોલ શિફ્ટ કરવા અંગે સૂચના આપેલ પરંતુ આ અંગે સર્વે કરતાં માલુમ પડેલ કે આજુબાજુ વીજપોલ શિફ્ટ કરી શકાય તેમ નથી. આથી આપશ્રીના માર્ગદર્શન મુજબ અમો પાણીના વહેણને સલામત રીતે અને સ્થાવ વિસ્તારમાં પાણીની આવકમાં અવરોધરૂપ ના થાય તે રીતે કંપનીના સ્વાખર્ચે ડાયવર્ટ કરવા માટે તૈયાર છીએ.

ઉપરની વિગતોને ધ્યાને લઈ જરૂરી મંજૂરી આપવા વિનંતી જેથી અમો અમારું કામ નિયત સમય મર્યાદા માં પૂર્ણ કરી શકીએ.

આપના સહકારની અપેક્ષા સહ.

ક્રિટેક સિનર્જી પ્રાઇવેટ લિમિટેડ

સહકારી

*(Signature)*  
 Datta Meher  
 800105806

*(Signature)*

  
**भारत का राजपत्र**  
**The Gazette of India**

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केंद्रीय विद्युत प्राधिकरण  
आदेश .

नई दिल्ली, 17 जून, 2020

फ.सं. CEA-PS-11-23(21)/2/2020-PSPA-I Division.—जबकि मेसर्स सिटक काबिनी रिन्यूएबल्स प्राइवेट लिमिटेड (एस.के.आर.पी.एल.), जिसका पंजीकृत कार्यालय 507-508, अशोका एस्टेट, 24, बाराखम्भा रोड, नई दिल्ली-110001 है, ने पारेषण योजना "मेसर्स सिटक काबिनी रिन्यूएबल्स प्राइवेट लिमिटेड के भुज, गुजरात में स्थित 300 मेगावाट विंड फार्म्स के लिए कनेक्टिविटी सिस्टम" के तहत बिजली की तारें बिछाने के लिए विद्युत अधिनियम, 2003 की धारा 164 के अंतर्गत प्राधिकृत करने हेतु आवेदन किया है।

और जबकि, के.वि.प्रा., विद्युत मंत्रालय, भारत सरकार ने अपने पत्र सं. CEA-PS-11-23(20)/1/2018-PSPA-I दिनांक 19.09.2019 के द्वारा पारेषण योजना "मेसर्स सिटक काबिनी रिन्यूएबल्स प्राइवेट लिमिटेड के भुज, गुजरात में स्थित 300 मेगावाट विंड फार्म्स के लिए कनेक्टिविटी सिस्टम" के लिए मेसर्स एस.के.आर.पी.एल. को विद्युत अधिनियम की धारा 68(1) के अंतर्गत पूर्व अनुमोदन प्रदान किया था।

और अब आवेदक ने विद्युत अधिनियम, 2003 की धारा 164 के अंतर्गत पारेषण योजना "मेसर्स सिटक काबिनी रिन्यूएबल्स प्राइवेट लिमिटेड के भुज, गुजरात में स्थित 300 मेगावाट विंड फार्म्स के लिए कनेक्टिविटी सिस्टम" के तहत विद्युत लाइन बिछाने के लिए उसे वे सभी शक्तियां प्रदान करने का अनुरोध किया है, जो टेलीग्राफ के प्रयोजन के लिए सरकार द्वारा स्थापित टेलीग्राफ लाइनों और खंबों या उनके रख-रखाव के लिए या स्थापित होने वाली टेलीग्राफ लाइनों और खंबों या उनके रख-रखाव के लिए भारतीय टेलीग्राफ अधिनियम, 1885 के अंतर्गत टेलीग्राफ प्राधिकरण के पास है।

पारेषण योजना के अंतर्गत निम्नलिखित शिरोपरि लाईन हैं:

- (i) सिटक काबिनी रिन्यूएबल्स प्राइवेट लिमिटेड – भुज-II PS 220 केवी एस/सी लाइन (AL59 Moose conductor के साथ)\*

\* लाइन की लंबाई लगभग 55 किमी है, जिसे एसकेआरपीएल पूलिंग स्टेशन से भुज-II पीएस तक 2 खंडों में लागू किया जाएगा, जो निम्नलिखित हैं:

- (a) सेक्शन -1: एसकेआरपीएल स्विचयार्ड से एम/सी टावर शुरुवाती बिंदु तक डी/सी टावर पर 53 किमी 220 केवी एस/सी लाइन।
- (b) सेक्शन -2: एम/सी टावर शुरुवाती बिंदु से भुज-II पीएस तक एम/सी टावरो (जिसमें 4 circuits शामिल हैं) 2 किमी 220 केवी एस/सी लाइन।

स्कीम के अंतर्गत शिरोपरि लाइन निम्नलिखित गांवों, नगरों और शहरों से, उनके ऊपर से, उनके आस-पास से तथा उनके बीच से गुजरेगी:-

क्रम सं.	गांव का नाम	तालुका का नाम	जिला का नाम
1	जादोदर, कोटडा, जादोदर, काड़िया नाना, उखेडा, काड़िया मोटा, टोड़िया, हीरापार, टोड़िया, रसालिया जुनु, खेम्बाड़ी मोटी, खोम्बाड़ी नानी, मोरे, नेत्रा, मथल, रामपार, देसलपार गुंटाली, सर्वा, जीनजय, उगेड़ी, मुरु, खिरासरा, राताडिया, विगोड़ी, अय्यर, तेजारा, नगवीरी, नवावस रवापार, अमारा, नादापा, घडानी, हरिपार, गजनसर, वालका नाना, वालका मोटा	नखत्राणा	कच्छ
2	जुनाचाई, मेघपार, मनका वंध, हरोदा, जारा, अमियु, ओदिना, मोगारि, खटिया, दायापार, लखापर, गदूली, धरेसी, शियोट, अमरसर, छुगेड वंध, छुगेड	लखपत	कच्छ

मेसर्स सिटक काबिनी रिन्यूएबल्स प्राइवेट लिमिटेड ने उपरोक्त योजना के लिए विद्युत अधिनियम, 2003 की धारा 164 के अंतर्गत प्राधिकार प्राप्त करने की विद्युत मंत्रालय की प्रक्रिया पूर्ण कर ली है। अब, सावधानीपूर्वक विचार करने के पश्चात, केंद्रीय विद्युत प्राधिकरण, विद्युत मंत्रालय, भारत सरकार, मेसर्स सिटक काबिनी रिन्यूएबल्स प्राइवेट लिमिटेड को उपरोक्त शिरोपरि लाइन को लगाने के लिए वे सभी शक्तियां निम्नलिखित निबंधनों एवं शर्तों के साथ प्रदान करता है, जो टेलीग्राफ के उद्देश्य के लिए सरकार द्वारा स्थापित टेलीग्राफ लाइनों और खंबों या उनके रख-रखाव के लिए या स्थापित होने वाली टेलीग्राफ लाइनों और खंबों या उनके रख-रखाव के लिए भारतीय टेलीग्राफ अधिनियम, 1885 के अंतर्गत टेलीग्राफ प्राधिकरण के पास है -

- यह अनुमोदन 25 वर्षों के लिए प्रदान किया जाता है।
- आवेदक को प्रस्तावित लाइनों की स्थापना से पूर्व संबंधित प्राधिकारियों अर्थात् स्थानीय निकायों, रेलवे, राष्ट्रीय राजमार्ग, राज्य राजमार्ग आदि की सहमति प्राप्त करनी होगी।
- आवेदक को विद्युत अधिनियम, 2003 के तहत समुचित आयोग के द्वारा तैयार किए गए पारेषण, ओ एंड एम, ओपन एक्सेस आदि के विनियमों/संहिताओं का पालन करना होगा।
- आवेदक को "मेसर्स सिटक काबिनी रिन्यूएबल्स प्राइवेट लिमिटेड के भुज, गुजरात में स्थित 300 मेगावाट विंड फार्म्स के लिए कनेक्टिविटी सिस्टम" पारेषण योजना के तहत बिजली की तारें बिछाने का उत्तरदायित्व सौंपा गया है। निर्माण कार्यों का ब्यौरा दिनांक 07.12.2019 से 13.12.2019 के भारत के राजपत्र में प्रकाशित किया गया है।
- आवेदक संबंधित केंद्र सरकार के विद्युत निरीक्षक/मुख्य विद्युत निरीक्षक के अनुमोदन के पश्चात ही लाइनों का प्रचालन करेगा।

- (vi) यह अनुमोदन आवेदक द्वारा विद्युत अधिनियम, 2003 के प्रावधानों और उसके तहत बनाए गए नियमों की अपेक्षाओं का अनुपालन किए जाने के अद्ययधीन है।
- (vii) मेसर्स एस.के.आर.पी.एल. को विद्युत निरीक्षण के समय विमानन एवं रक्षा प्राधिकरणों इत्यादि, से अपेक्षित अनुमति को प्राप्त करने के बाद, इसे केंद्रीय विद्युत प्राधिकरण को विद्युत निरीक्षण के समय प्रस्तुत करना होगा।

पी.सी. कुरील, सचिव

[विज्ञापन III/4/असा./124/2020-21]

**CENTRAL ELECTRICITY AUTHORITY**

**ORDER**

New Delhi, the 17th June, 2020

F.No. CEA-PS-11-23(21)/2/2020-PSPA-I Division.—whereas M/s Sitac Kabini Renewables Private Limited (SKRPL), the applicant with its registered office at 507-508, Ashoka Estate, 24 Barakhamba Road, New Delhi – 110001, has applied for authorization under Section 164 of the Electricity Act, 2003 for laying of electric lines under the transmission scheme “Connectivity to M/s Sitac Kabini Renewables Private Limited for its proposed 300 MW wind farms in Bhuj, Gujarat”.

And whereas, CEA, Ministry of Power, Government of India vide its file No. CEA-PS-11-23(20)/1/2018-PSPA-I Division dated 19.09.2019 had granted prior approval under section 68(1) of the Electricity Act, 2003 to M/s Sitac Kabini Renewables Private Limited for the transmission scheme “Connectivity to M/s Sitac Kabini Renewables Private Limited for its proposed 300 MW wind farms in Bhuj, Gujarat”.

And now the applicant has requested to confer upon him, all the powers under section 164 of the Electricity Act, 2003, which the telegraph authority possess under the Indian Telegraph Act, 1885 with respect to the placing of telegraph lines and posts for the purpose of a telegraph established or maintained by Government or to be so established or maintained for laying of electric lines under the transmission scheme “Connectivity to M/s Sitac Kabini Renewables Private Limited for its proposed 300 MW wind farms in Bhuj, Gujarat” with the following scope of work:

- i. Sitac Kabini Renewables Private Limited – Bhuj-II PS 220 kV S/c line (with AL59 Moose conductor)\*
- \* Line length is approx. 55 km, which would be implemented in two sections from SKRPL switchyard to Bhuj-II PS:
- (a) Section 1: 53 km 220 kV S/c line on D/c towers from SKRPL switchyard to M/c tower starting point
- (b) Section 2: 2 km 220 kV S/c line on M/c towers (comprising of 4 ckts) from M/c tower starting point to Bhuj-II PS

The overhead line covered under the above scheme will pass through, over, around and between the following villages, towns and cities:

S.No.	Village	Tehsil/ Taluka	District
1	JADODAR, KOTADA JADODAR, KADIYA NANA, UKHEDA, KADIYA MOTA, TODIYA, HIRAPAR TODIYA, RASALIYA JUNU, KHOMBHADI MOTI, KHOMBHADI NANI, MORAY, NETRA, MATHAL, RAMPAR, DESALPAR GUNTALI, SARWA, JINJAY, UGEDI, MURU, KHIRASRA, RATADIYA, VIGODI, AIYAR, TEJARA, NAGVIRI, NAWAWAS, RAWAPAR, AMARA, NADAPA, GHADANI, HARIPAR, GAJANSAR, WALKA NANA, WALKA MOTA	NAKHATRANA	KUTCH
2	JUNACHAI, MEGHPAR, MANKA WANDH, HARODA, JARA, AMIYU, ODINA, MORGAR, KHATTIYA, DAYAPAR, LAKHAPAR, GADULI, DHARESI, SHIYOT, UMARSAR, CHHUGER WANDH, CHHUGER	LAKHPAT	KUTCH

M/s Sitac Kabini Renewables Private Limited (SKRPL) had complied with the MoP's procedure for obtaining the authorization under section 164 of Electricity Act, 2003 for the above transmission scheme. Now, after careful consideration, Central Electricity Authority, Ministry of Power, Government of India, under section 164 of the Electricity Act, 2003, confers all the powers to M/s Sitac Kabini Renewables Private Limited for laying above overhead line, which telegraph authority possesses under the Indian Telegraph Act, 1885 with respect to placing of telegraph lines and posts for the purposes of a telegraph established or maintained, by Government or to be established or maintained subject to following terms and conditions for installing the above mentioned lines, namely:

- (i) The approval is granted for 25 years;
- (ii) The Applicant shall have to seek the consent of the concerned authorities i.e. local bodies, Railways, National Highways, State Highways etc. before erection of proposed lines;
- (iii) The Applicant shall have to follow regulations/codes of the Appropriate Commission regarding transmission, O&M, open access, etc., framed under Electricity Act, 2003.
- (iv) The Applicant has been entrusted with the responsibility for laying of electric lines under the transmission scheme "Connectivity to M/s Sitac Kabini Renewables Private Limited for its proposed 300 MW wind farms in Bhuj, Gujarat". The details of the works are published in the Gazette of India dated 7<sup>th</sup> December – 13<sup>th</sup> December, 2019.
- (v) The Applicant shall operate the lines after approval of Electrical Inspector / Chief Electrical Inspector of Central Government.
- (vi) The approval is subject to compliance of the requirement of the provisions of the Electricity Act, 2003 and the rules made there under by the applicant.
- (vii) M/s SKRPL shall have to submit the requisite clearances to Central Electricity Authority after obtaining the same from concerned authorities like Civil Aviation, Defence etc., at the time of Electrical Inspection.

P.C. KUREEL, Secy.

[ADVT.-III/4/Exty./124/2020-21]

1/6911/2019/407

File No.CEA-PS-11-23(20)/1/2018-PSPA-I Division



भारत सरकार

Government of India

विद्युत मंत्रालय

Ministry of Power

केन्द्रीय विद्युत प्राधिकरण

Central Electricity Authority

विद्युत प्रणाली योजना एवं मूल्यांकन-I प्रभाग

Power System Planning &amp; Appraisal-I Division

सेवा में / To,

Shri Chatar Dev Singh,  
Sitat Kabini Renewables Private Limited  
507-508, Ashoka Estate,  
24 Barakhambha Road, New Delhi - 110001.

विषय : विद्युत अधिनियम, 2003 की धारा 68(1) के तहत M/s Sitac Kabini Renewables Private Limited (SKRPL) को पारेषण योजना "Connectivity to M/s Sitac Kabini Renewables Private Limited for its proposed 300 MW wind farms in Bhuj, Gujarat" के लिये भारत सरकार का पूर्व अनुमोदन - सम्बंधित

Sub: Prior approval of the Government of India under section 68(1) of the Electricity Act, 2003 to M/s Sitac Kabini Renewables Private Limited (SKRPL) for the transmission scheme "Connectivity to M/s Sitac Kabini Renewables Private Limited for its proposed 300 MW wind farms in Bhuj, Gujarat" - reg.

संदर्भ /Reference:

- (i) SKRPL letter no. SKRPL/CEA/Sec68/2019-20/01 dated 05.08.2019
- (ii) SKRPL letter no. SKRPL/CEA/Sec68/2019-20/02 dated 03.09.2019

Sir,

M/s Sitac Kabini Renewables Private Limited (SKRPL) vide its letters under reference has sought prior approval of the Government of India under section 68 (1) of the Electricity Act, 2003 for the transmission scheme "Connectivity to M/s Sitac Kabini Renewables Private Limited for its proposed 300 MW wind farms in Bhuj, Gujarat" with the following scope of work:

- i. Sitac Kabini Renewables Private Limited - Bhuj-II PS 220 kV S/c line along with associated bays at generator end  
(Bays at ISTS sub-station end shall be under the scope of Transmission licensee owning the ISTS sub-station subject to compliance of relevant provisions of tariff policy)

सेवा भवन, आर. के. पुरम-I, नई दिल्ली-110066 टेलीफैक्स: 011-26102045 ईमेल: [cea-pspa1@gov.in](mailto:cea-pspa1@gov.in) वेबसाइट: [www.cea.nic.in](http://www.cea.nic.in)  
Sewa Bhawan, R.K Puram-I, New Delhi-110066 Telefax: 011-26102045 email: [cea-pspa1@gov.in](mailto:cea-pspa1@gov.in) Website: [www.cea.nic.in](http://www.cea.nic.in)

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1/6911/2019

2. The above transmission scheme with its specified scope of work has been discussed and agreed in 32<sup>nd</sup> meeting of WR Constituents regarding Connectivity and LTA applications held on 26.11.2018.
3. CEA conveys the prior approval of Government under Section 68(1) of Electricity Act, 2003 to M/s Sitac Kabini Renewables Private Limited for the following overhead line under the transmission scheme "Connectivity to M/s Sitac Kabini Renewables Private Limited for its proposed 300 MW wind farms in Bhuj, Gujarat":
  - i. Sitac Kabini-Renewables Private Limited – Bhuj-II PS 220 kV S/c line (with AL59 Moose conductor)  
Line length is approx. 55 km, which would be implemented in two sections from SKRPL switchyard to Bhuj-II PS:
    - (a) Section 1: 53 km 220 kV S/c line on D/c towers from SKRPL switchyard to M/c tower starting point
    - (b) Section 2: 2 km 220 kV S/c line on M/c towers (comprising of 4 ckts) from M/c tower starting point to Bhuj-II PS
4. This approval is subject to compliance of
  - a) The relevant provisions of the Act, as amended from time to time and the rules and regulations made there under, and
  - b) CEA (Measures relating to Safety and Electrical Supply) Regulations, 2010 and any subsequent amendments made thereto.
5. The approval is also subject to the following conditions:
  - (i) The implementing agency will commence construction of the project within three years of grant of approval, unless this term is extended by the Central Electricity Authority.
  - (ii) Central Electricity Authority may withdraw the approval before the expiry of the period of three years after giving a one-month notice.
  - (iii) The implementing agencies shall abide by the provisions of Works of Licensee Rules, 2006 notified by the Govt. of India, Ministry of Power in the Gazette of India, extra-ordinary Part-II, Section 3(i) dated 18-04-2006 (vide GSR 217 (E) dated 18-04-2006).

भवदीय / Yours faithfully,  
Signature Not Verified  
Digitally signed by P. C. KUREEL  
Date: 2019.09.18 12:26:16 IST

(पी. सी. कुरील / P.C. Kureel)  
सचिव / Secretary, के.वि.प्रा/CEA

प्रति लिपि / Copy to -

(i) Joint Secretary (Trans), Ministry of Power, Shram Shakti Bhawan, New Delhi

सेवा भवन, आर. के. पुरम-I, नई दिल्ली-110066 टेलीफोन: 011-26102045 ईमेल: [cea-pspa1@gov.in](mailto:cea-pspa1@gov.in) वेबसाइट: [www.cea.nic.in](http://www.cea.nic.in)  
Sewa Bhawan, R.K Puram-I, New Delhi-110066 Telefax: 011-26102045 email: [cea-pspa1@gov.in](mailto:cea-pspa1@gov.in) Website: [www.cea.nic.in](http://www.cea.nic.in)

## THE INDIAN TELEGRAPH ACT, 1885

## ARRANGEMENT OF SECTIONS

## PART I

## PRELIMINARY

## SECTIONS

1. Short title, local extent and commencement.
2. [*Repealed.*].
3. Definitions.

## PART II

## PRIVILEGES AND POWERS OF THE GOVERNMENT

4. Exclusive privilege in respect of telegraphs, and power to grant licenses.
5. Power for Government to take possession of licensed telegraphs and to order interception of messages.
6. Power to establish telegraph on land of Railway Company.
- 6A. Power to notify rates for transmission of messages to countries outside India.
7. Power to make rules for the conduct of telegraphs.
- 7A. Saving of existing agreements.
- 7B. Arbitration of disputes.
8. Revocation of licenses.
9. Government not responsible for loss or damage.

## PART IIA

## UNIVERSAL SERVICE OBLIGATION FUND

- 9A. Establishment of Universal Service Obligation Fund.
- 9B. Crediting of sum to Consolidated Fund of India.
- 9C. Grants and loans by the Central Government.
- 9D. Administration and utilisation of Fund.

## PART III

## POWER TO PLACE TELEGRAPH LINES AND POSTS

10. Power for telegraph authority to place and maintain telegraph lines and posts.
11. Power to enter on property in order to repair or remove telegraph lines or posts.  
*Provisions applicable to property vested in or under the control or management of local authorities.*
12. Power for local authority to give permission under section 10, clause (c), subject to conditions.
13. Power for local authority to require removal or alteration of telegraph line or post.
14. Power to alter position of gas or water pipes or drains.
15. Disputes between telegraph authority and local authority.

*Provisions applicable to other property*

## SECTIONS

- 16. Exercise of powers conferred by section 10, and disputes as to compensation, in case of property other than that of a local authority.
- 17. Removal or alteration of telegraph line or post on property other than that of a local authority.
- 18. Removal of trees interrupting telegraphic communication.
- 19. Telegraph lines and posts placed before the passing of this Act.
- 19A. Person exercising legal right likely to damage telegraph or interfere with telegraphic communication to give notice.
- 19B. Power to confer upon licensee powers of telegraph authority under this Part.

PART IV  
PENALTIES

- 20. Establishing, maintaining or working unauthorised telegraph. 20A. Breach of condition of license.
- 21. Using unauthorised telegraphs.
- 22. Opposing establishment of telegraphs on railway land.
- 23. Intrusion into signal-room, trespass in telegraph office or obstruction.
- 24. Unlawfully attempting to learn contents of messages.
- 25. Intentionally damaging or tampering with telegraphs.
- 25A. Injury to or interference with a telegraph line or post.
- 26. Telegraph officer or other official making away with or altering, or unlawfully intercepting or disclosing, messages, or divulging purport of signals.
- 27. Telegraph officer fraudulently sending messages without payment.
- 28. Misconduct.
- 29. *[Repealed.]*
- 29A. Penalty.
- 30. Retaining a message delivered by mistake.
- 31. Bribery.
- 32. Attempts to commit offences.

PART V  
SUPPLEMENTAL PROVISION

- 33. Power to employ additional police in places where mischief to telegraphs is repeatedly committed.
- 34. Application of Act to Presidency-towns.
- 35. *[Repealed.]*

## THE INDIAN TELEGRAPH ACT, 1885

ACT NO. 13 OF 1885<sup>1</sup>

[22nd July, 1885.]

An Act to amend the law relating to Telegraphs in India.

WHEREAS it is expedient to amend the law relating to telegraphs in India; It is hereby enacted as follows:—

## PART I

## PRELIMINARY

**1. Short title, local extent and commencement.**—(1) This Act may be called the Indian Telegraph Act, 1885.

<sup>2</sup>[(2) It extends to whole of India <sup>3</sup>\*\*\*.]

(3) It shall come into force on the first day of October, 1885.

**2. [Repeal and savings.]** *Rep. by the Repealing Act, 1938 (1 of 1938), s. 2 and the Schedule.*

**3. Definitions.**—In this Act, unless there is something repugnant in the subject or context,—

<sup>4</sup> [(1) “Fund” means the Universal Service Obligation Fund established under sub-section (1) of section 9A;

(1A) “Universal Service Obligation” means the <sup>5</sup>[obligation to provide access to telegraph services] to people in the rural and remote areas at affordable and reasonable prices;]

<sup>6</sup> [<sup>7</sup>[(1AA)] “telegraph” means any appliance, instrument, material or apparatus used or capable of use for transmission or reception of signs, signals, writing, images and sounds or intelligence of any nature by wire, visual or other electro-magnetic emissions, Radio waves or Hertzian waves, galvanic, electric or magnetic means;

*Explanation.*—“Radio waves” or “Hertzian waves” means electro-magnetic waves of frequencies lower than 3,000 giga-cycles per second propagated in space without artificial guide:]

(2) “telegraph officer” means any person employed either permanently or temporarily in connection with a telegraph established, maintained or worked by <sup>8</sup>[the Central Government] or by a person licensed under this Act;

(3) “message” means any communication sent by telegraph, or given to a telegraph officer to be sent by telegraph or to be delivered;

(4) “telegraph line” means a wire or wires used for the purpose of a telegraph, with any casing, coating, tube or pipe enclosing the same, and any appliances and apparatus connected therewith for the purpose of fixing or insulating the same;

1. The Act has been extended to the Union territory of Goa, Daman and Diu, *vide* Notification No. S.O. 2735 dated 1-9-1962, *see* Gazette of India, Extraordinary, Pt. II, sec. 3(ii), p. 1991-92 (w.e.f. 1-9-1962), extended to and brought into force in Dadra and Nagar Haveli by Reg. 6 of 1963, s. 2 and Sch. I (w.e.f. 1-7-1965) and to the whole of the Union territory of Lakshadweep by Reg. 8 of 1965, s. 3 and Sch. (w.e.f. 1-10-1967).

2. Subs. by Act 45 of 1948, s. 2, for sub-section (2).

3. The words “except the State of Hyderabad” rep. by Act 3 of 1951, s. 3 and the Schedule. Earlier these words were inserted by the A.O. 1950.

4. Ins. by Act 8 of 2004, s. 2 (w.e.f. 1-4-2002).

5. Subs. by Act 57 of 2006, s. 2, for “obligation to provide access to basic telegraph services” (w.e.f. 30-10-2006).

6. Subs. by Act 15 of 1961, s. 2, for clause (1).

7. Clause (1) renumbered as clause (1AA) thereof by Act 8 of 2004, s. 2 (w.e.f. 1-4-2002).

8. Subs. by the A.O. 1937, for “the Govt.”.

(5) "post" means a post, pole, standard, stay, strut or other above-ground contrivance for carrying, suspending or supporting a telegraph line;

(6) "telegraph authority" means the Director General of <sup>1</sup>[Posts and Telegraphs], and includes any officer empowered by him to perform all or any of the functions of the telegraph authority under this Act;

(7) "local authority" means any municipal committee, district board, body of port commissioners or other authority legally entitled to, or entrusted by <sup>2</sup>[the Central or any State Government] with, the control or management of any municipal or local fund.

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## PART II

### PRIVILEGES AND POWERS OF THE GOVERNMENT

4. **Exclusive privilege in respect of telegraphs, and power to grant licenses.**—<sup>4</sup>[(1)] Within <sup>5</sup>[India], the Central Government shall have the exclusive privilege of establishing, maintaining and working telegraphs:

Provided that the Central Government may grant a license, on such conditions and in consideration of such payments as it thinks fit, to any person to establish, maintain or work a telegraph within any part of <sup>5</sup>[India]:

<sup>6</sup>[Provided further that the Central Government may, by rules made under this Act and published in the Official Gazette, permit, subject to such restrictions and conditions as it thinks fit, the establishment, maintenance and working—

(a) of wireless telegraphs on ships within Indian territorial waters <sup>7</sup>[and on aircraft within or above <sup>5</sup>[India], or Indian territorial waters], and

(b) of telegraphs other than wireless telegraphs within any part of <sup>5</sup>[India].]

<sup>8</sup>[*Explanation.*—The payments made for the grant of a licence under this subsection shall include such sum attributable to the Universal Service Obligation as may be determined by the Central Government after considering the recommendation made in this behalf by the Telecom Regulatory Authority of India established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997).]

<sup>4</sup>[(2) The Central Government may, by notification in the Official Gazette, delegate to the telegraph authority all or any of its powers under the first proviso to sub-section (1).

The exercise by the telegraph authority of any power so delegated shall be subject to such restrictions and conditions as the Central Government may, by the notification, think fit to impose.]

<sup>9</sup>[(3) Any person who is granted a license under the first proviso to sub-section (1) to establish, maintain or work a telegraph within any part of India, shall identify any person to whom it provides its services by—

(a) authentication under the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (18 of 2016); or

1. Subs. by Act 14 of 1914, s. 2, for "Telegraphs"

2. Subs. by the A.O. 1937, for "the Govt."

3. Clause (8) rep. by Act 3 of 1951, s. 3 and the Schedule. Earlier clause (8) was inserted by the A.O. 1950.

4. Section 4 renumbered as sub-section (1) by Act 7 of 1914, s. 4.

5. Subs. by Act 45 of 1948, s. 3, for "the Provinces".

6. Ins. by Act 7 of 1914, s. 4.

7. Ins. by Act 27 of 1930, s. 2.

8. Ins. by Act 8 of 2004, s. 3 (w.e.f. 1-4-2002).

9. Ins. by Act 14 of 2019, s. 26 (w.e.f. 25-07-2019).

(b) offline verification under the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (18 of 2016); or

(c) use of passport issued under section 4 of the Passports Act, 1967 (15 of 1967); or

(d) use of any other officially valid document or modes of identification as may be notified by the Central Government in this behalf.

(4) If any person who is granted a license under the first proviso to sub-section (1) to establish, maintain or work a telegraph within any part of India is using authentication under clause (a) of sub-section (3) to identify any person to whom it provides its services, it shall make the other modes of identification under clauses (b) to (d) of sub-section (3) also available to such person.

(5) The use of modes of identification under sub-section (3) shall be a voluntary choice of the person who is sought to be identified and no person shall be denied any service for not having an Aadhaar number.

(6) If, for identification of a person, authentication under clause (a) of sub-section (3) is used, neither his core biometric information nor the Aadhaar number of the person shall be stored.

(7) Nothing contained in sub-sections (3), (4) and (5) shall prevent the Central Government from specifying further safeguards and conditions for compliance by any person who is granted a license under the first proviso to sub-section (1) in respect of identification of person to whom it provides its services.

*Explanation.*—The expressions “Aadhaar number” and “core biometric information” shall have the same meanings as are respectively assigned to them in clauses (a) and (f) of section 2 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (18 of 2016).]

<sup>1</sup>[5. **Power for Government to take possession of licensed telegraphs and to order interception of messages.**—(1) On the occurrence of any public emergency, or in the interest of the public safety, the Central Government or a State Government or any officer specially authorised in this behalf by the Central Government or a State Government may, if satisfied that it is necessary or expedient so to do, take temporary possession (for so long as the public emergency exists or the interest of the public safety requires the taking of such action) of any telegraph established, maintained or worked by any person licensed under this Act.

(2) On the occurrence of any public emergency, or in the interest of the public safety, the Central Government or a State Government or any officer specially authorised in this behalf by the Central Government or a State Government may, if satisfied that it is necessary or expedient so to do in the interests of the sovereignty and integrity of India, the security of the State, friendly relations with foreign States or public order or for preventing incitement to the commission of an offence, for reasons to be recorded in writing, by order, direct that any message or class of messages to or from any person or class of persons, or relating to any particular subject, brought for transmission by or transmitted or received by any telegraph, shall not be transmitted, or shall be intercepted or detained, or shall be disclosed to the Government making the order or an officer thereof mentioned in the order:

Provided that press messages intended to be published in India of correspondents accredited to the Central Government or a State Government shall not be intercepted or detained, unless their transmission has been prohibited under this sub-section.]

**6. Power to establish telegraph on land of Railway Company.**—Any Railway Company, on being required so to do by the Central Government, shall permit the Government to establish and maintain a telegraph upon any part of the land of the Company, and shall give every reasonable facility for working the same.

<sup>2</sup>[6A. **Power to notify rates for transmission of messages to countries outside India.**—(1) The Central Government may, from time to time, by order, notify the rates at which, and the other conditions and restrictions subject to which, messages shall be transmitted to any country outside India.

1. Subs. by Act 38 of 1972, s. 2, for section 5.

2. Ins. by Act 33 of 1971, s. 2

(2) In notifying the rates under sub-section (1), the Central Government shall have due regard to all or any of the following factors, namely:—

- (a) the rates for the time being in force, for transmission of messages, in countries outside India;
- (b) the foreign exchange rates for the time being in force;
- (c) the rates for the time being in force for transmission of messages within India;
- (d) such other relevant factors as the Central Government may think fit in the circumstances of the case.]

**7. Power to make rules for the conduct of telegraphs.**—(1) The Central Government may, from time to time, by notification in the Official Gazette, make rules<sup>1</sup> consistent with this Act for the conduct of all or any telegraphs established, maintained or worked by the Government or by persons licensed under this Act.

(2) Rules under this section may provide for all or any of the following, among other matters, that is to say:—

(a) the rates at which, and the other conditions and restrictions subject to which, messages shall be transmitted<sup>2</sup>[within India];

(b) the precautions to be taken for preventing the improper interception or disclosure of messages;

(c) the period for which, and the conditions subject to which, telegrams and other documents belonging to, or being in the custody of, telegraph offices shall be preserved; and

(d) the fees to be charged for searching for telegrams or other documents in the custody of any telegraph officer;

<sup>3</sup>[(e) the conditions and restrictions subject to which any telegraph line, appliance or apparatus for telegraphic communication shall be established, maintained, worked, repaired, transferred, shifted, withdrawn or disconnected;

<sup>4</sup>[(ee) the charges in respect of any application for providing any telegraph line, appliance or apparatus;]

<sup>5</sup>[(eea) the manner in which the fund may be administered;

(eeb) the criteria based on which sums may be released;]

(f) the charges in respect of—

(i) the establishment, maintenance, working, repair, transfer or shifting of any telegraph line, appliance or apparatus;

(ii) the services of operators operating such line, appliance or apparatus;

(g) the matters in connection with the transition from a system where under rights and obligations relating to the establishment, maintenance, working, repair, transfer or shifting of any telegraph line, appliance or apparatus for telegraphic communication attach by virtue of any agreement to a system whereunder such rights and obligations attach by virtue of rules made under this section;

(h) the time at which, the manner in which, the conditions under which and the persons by whom the rates, charges and fees mentioned in this sub-section shall be paid and the furnishing of security for the payment of such rates, charges and fees;

(i) the payment of compensation to the Central Government for any loss incurred in connection with the provision of any telegraph line, appliance or apparatus for the benefit of any person—

1. See the Indian Telegraph Rules, 1951, Gazette of India, 1951, Pt. 11, sec. 3, p. 1708.

2. Ins. by Act 33 of 1971, s. 3.

3. Ins. by Act 47 of 1957, s. 2 (w.e.f. 1-7-1959).

4. Ins. by Act 48 of 1974, s. 2 (w.e.f. 1-6-1975).

5. Ins. by Act 8 of 2004, s. 4 (w.e.f. 1-4-2002).

(a) where the line, appliance or apparatus is, after it has been connected for use, given up by that person before the expiration of the period fixed by these rules, or

(b) where the work done for the purpose of providing the line, appliance or apparatus is, before it is connected for use, rendered abortive by some act or omission on the part of that person;

(j) the principles according to which and the authority by whom the compensation referred to in clause (i) shall be assessed;

<sup>1</sup>[(j) the qualifications to be possessed and the examinations, if any, to be passed by the persons employed for the establishment, maintenance or working of any telegraph and the fees to be charged for admission to such examinations;]

(k) any other matter for which provision is necessary for the proper and efficient conduct of all or any telegraphs under this Act.]

(3) When making rules for the conduct of any telegraph established, maintained or worked by any person licensed under this Act, the Central Government may by the rules prescribe fines for any breach of the same:

Provided that the fines so prescribed shall not exceed the following limits, namely:—

(i) when the person licensed under this Act is punishable for the breach, one thousand rupees, and in the case of a continuing breach a further fine of two hundred rupees for every day after the first during the whole or any part of which the breach continues;

(ii) when a servant of the person so licensed, or any other person, is punishable for the breach, one-fourth of the amounts specified in clause (i).

<sup>2</sup>[(4) Nothing in this section or in any rules made hereunder shall be construed as—

(a) precluding the Central Government from entering into an agreement with a person for the establishment, maintenance and working by that Government on terms and conditions specified in the agreement, of any telegraph line, appliance or apparatus for the purpose of affording means of telegraphic communication, where having regard to the number of the lines, appliance or apparatus required by that person for telegraphic communication, it is necessary or expedient to enter into such agreement with him, or

(b) subjecting the Central Government to any obligation to provide any telegraph line, appliance or apparatus for the purpose of affording means of telegraphic communication.

<sup>3</sup>[(5) Every rule made under this section shall be laid as soon as may be after it is made before each House of Parliament while it is in session for a total period of thirty days <sup>4</sup>[which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid,] both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.]]

<sup>5</sup>[7A. Saving of existing agreements.—Nothing in section 7 shall authorise the making of any rules determining any agreement entered into by the Central Government with any person before the commencement of the Indian Telegraph (Amendment) Act, 1957 (47 of 1957), relating to the establishment, maintenance or working of any telegraph line, appliance or apparatus for telegraphic communication; and all rights and obligations thereunder relating to such establishment, maintenance or working shall be determined in accordance with the terms and conditions of such agreement.

1. Ins. by Act 15 of 1961, s. 3.

2. Ins. by Act 47 of 1957, s. 2 (w.e.f. 1-7-1959).

3. Subs. by Act 15 of 1961, s. 3, for sub-section (5).

4. Subs. by Act 48 of 1974, s. 2, for certain words (w.e.f. 1-6-1975).

5. Ins. by Act 47 of 1957, s. 3 (w.e.f. 1-7-1959).

**7B. Arbitration of disputes.**—(1) Except as otherwise expressly provided in this Act, if any dispute concerning any telegraph line, appliance or apparatus arises between the telegraph authority and the person for whose benefit the line, appliance or apparatus is, or has been, provided, the dispute shall be determined by arbitration and shall, for the purposes of such determination, be referred to an arbitrator appointed by the Central Government either specially for the determination of that dispute or generally for the determination of disputes under this section.

(2) The award of the arbitrator appointed under sub-section (1) shall be conclusive between the parties to the dispute and shall not be questioned in any court.]

**8. Revocation of licenses.**—The Central Government may, at any time, revoke any license granted under section 4, on the breach of any of the conditions therein contained, or in default of payment of any consideration payable thereunder.

**9. Government not responsible for loss or damage.**—The <sup>1</sup>[Government] shall not be responsible for any loss or damage which may occur in consequence of any telegraph officer failing in his duty with respect to the receipt, transmission or delivery of any message; and no such officer shall be responsible for any such loss or damage, unless he causes the same negligently, maliciously or fraudulently.

## <sup>2</sup>[PART IIA

### UNIVERSAL SERVICE OBLIGATION FUND

**9A. Establishment of Universal Service Obligation Fund.**—(1) On and from the commencement of the Indian Telegraph (Amendment) Act, 2003 (8 of 2004), there shall be established, for the purposes of this Act, a Fund to be called the “Universal Service Obligation Fund”.

(2) The Fund shall be under the control of the Central Government and there shall be credited thereto—

(a) any sums of money paid under section 9B;

(b) any grants and loans made by the Central Government under section 9C.

(3) The balance to the credit of the Fund shall not lapse at the end of the financial year.

**9B. Crediting of sum to Consolidated Fund of India.**—The sums of money received towards the Universal Service Obligation under section 4 shall first be credited to the Consolidated Fund of India, and the Central Government may, if Parliament by appropriation made by law in this behalf so provides, credit such proceeds to the Fund from time to time for being utilised exclusively for meeting the Universal Service Obligation.

**9C. Grants and loans by the Central Government.**—The Central Government may, after due appropriation made by Parliament by law in this behalf, credit by way of grants and loans such sums of money as that Government may consider necessary in the Fund.

**9D. Administration and utilisation of Fund.**—(1) The Central Government shall have the power to administer the Fund in such manner as may be prescribed by rules made under this Act.

(2) The Fund shall be utilised exclusively for meeting the Universal Service Obligation.

(3) The Central Government shall be responsible for the co-ordination and ensuring timely utilisation and release of sums in accordance with the criteria as may be prescribed by rules made under this Act.]

## PART III

### POWER TO PLACE TELEGRAPH LINES AND POSTS

**10. Power for telegraph authority to place and maintain telegraph lines and posts.**—The telegraph authority may, from time to time, place and maintain a telegraph line under, over, along or across, and posts in or upon, any immovable property:

1. Subs. by the A.O. 1950, for “Crown” which had been subs. by the A.O. 1937, for “Secretary of State for India in Council”.  
2. Ins. by Act 8 of 2004, s. 5 (w.e.f. 1-4-2002).

Provided that—

(a) the telegraph authority shall not exercise the powers conferred by this section except for the purposes of a telegraph established or maintained by the <sup>1</sup>[Central Government], or to be so established or maintained;

(b) the <sup>1</sup>[Central Government] shall not acquire any right other than that of user only in the property under, over, along, across, in or upon which the telegraph authority places any telegraph line or post;

(c) except as hereinafter provided, the telegraph authority shall not exercise those powers in respect of any property vested in or under the control or management of any local authority, without the permission of that authority; and

(d) in the exercise of the powers conferred by this section, the telegraph authority shall do as little damage as possible, and, when it has exercised those powers in respect of any property other than that referred to in clause (c), shall pay full compensation to all persons interested for any damage sustained by them by reason of the exercise of those powers.

**11. Power to enter on property in order to repair or remove telegraph lines or posts.—**The telegraph authority may, at any time, for the purpose of examining, repairing, altering or removing any telegraph line or post, enter on the property under, over, along, across, in or upon which the line or post has been placed.

*Provisions applicable to property vested in or under the control or management of local authorities*

**12. Power for local authority to give permission under section 10, clause (c), subject to conditions.—**Any permission given by a local authority under section 10, clause (c), may be given subject to such reasonable conditions as that authority thinks fit to impose, as to the payment of any expenses to which the authority will necessarily be put in consequence of the exercise of the powers conferred by that section, or as to the time or mode of execution of any work, or as to any other thing connected with or relative to any work undertaken by the telegraph authority under those powers.

**13. Power for local authority to require removal or alteration of telegraph line or post.—**When, under the foregoing provisions of this Act, a telegraph line or post has been placed by the telegraph authority under, over, along, across, in or upon any property vested in or under the control or management of a local authority, and the local authority, having regard to circumstances which have arisen since the telegraph line or post was so placed, considers it expedient that it should be removed or that its position should be altered, the local authority may require the telegraph authority to remove it or alter its position, as the case may be.

**14. Power to alter position of gas or water pipes or drains.—**The telegraph authority may, for the purpose of exercising the powers conferred upon it by this Act in respect of any property vested in or under the control or management of a local authority, alter the position thereunder of any pipe (not being a main) for the supply of gas or water, or of any drain (not being a main drain):

Provided that—

(a) when the telegraph authority desires to alter the position of any such pipe or drain it shall give reasonable notice of its intention to do so, specifying the time at which it will begin to do so, to the local authority, and, when the pipe or drain is not under the control of the local authority, to the person under whose control the pipe or drain is;

(b) a local authority or person receiving notice under clause (a) may send a person to superintend the work, and the telegraph authority shall execute the work to the reasonable satisfaction of the person so sent.

**15. Disputes between telegraph authority and local authority.—**(1) If any dispute arises between the telegraph authority and a local authority in consequence of the local authority refusing the permission referred to in section 10, clause (c), or prescribing any condition under

1. Subs. by the A.O. 1937, for "Govt."

section 12, or in consequence of the telegraph authority omitting to comply with a requisition made under section 13, or otherwise in respect of the exercise of the powers conferred by this Act, it shall be determined by such officer as the <sup>1</sup>[Central Government] may appoint either generally or specially in this behalf.

(2) An appeal from the determination of the officer so appointed shall lie to the '[Central Government]'; and the order of the <sup>1</sup>[Central Government] shall be final.

*Provisions applicable to other property*

**16. Exercise of powers conferred by section 10, and disputes as to compensation, in case of property other than that of a local authority.**—(1) If the exercise of the powers mentioned in section 10 in respect of property referred to in clause (d) of that section is resisted or obstructed, the District Magistrate may, in his discretion, order that the telegraph authority shall be permitted to exercise them.

(2) If, after the making of an order under sub-section (1), any person resists the exercise of those powers, or, having control over the property, does not give all facilities for their being exercised, he shall be deemed to have committed an offence under section 188 of the Indian Penal Code (45 of 1860).

(3) If any dispute arises concerning the sufficiency of the compensation to be paid under section 10, clause (d), it shall, on application for that purpose by either of the disputing parties to the District Judge within whose jurisdiction the property is situate, be determined by him.

(4) If any dispute arises as to the persons entitled to receive compensation, or as to the proportions in which the persons interested are entitled to share in it, the telegraph authority may pay into the Court of the District Judge such amount as he deems sufficient or, where all the disputing parties have in writing admitted the amount tendered to be sufficient or the amount has been determined under sub-section (3), that amount; and the District Judge, after giving notice to the parties and hearing such of them as desire to be heard, shall determine the persons entitled to receive the compensation or, as the case may be, the proportions in which the persons interested are entitled to share in it.

(5) Every determination of a dispute by a District Judge under sub-section (3) or sub-section (4) shall be final:

Provided that nothing in this sub-section shall affect the right of any person to recover by suit the whole or any part of any compensation paid by the telegraph authority, from the person who has received the same.

**17. Removal or alteration of telegraph line or post on property other than that of a local authority.**—(1) When, under the foregoing provisions of this Act, a telegraph line or post has been placed by the telegraph authority under, over, along, across, in or upon any property, not being property vested in or under the control or management of a local authority, and any person entitled to do so desires to deal with that property in such a manner as to render it necessary or convenient that the telegraph line or post should be removed to another part thereof or to a higher or lower level or altered in form, he may require the telegraph authority to remove or alter the line or post accordingly:

Provided that, if compensation has been paid under section 10, clause (d), he shall, when making the requisition, tender to the telegraph authority the amount requisite to defray the expense of the removal or alteration, or half of the amount paid as compensation, whichever may be the smaller sum.

(2) If the telegraph authority omits to comply with the requisition, the person making it may apply to the District Magistrate within whose jurisdiction the property is situate to order the removal or alteration.

1. Subs. by the A.O. 1937, for "L.G."

(3) A District Magistrate receiving an application under sub-section (2) may, in his discretion, reject the same or make an order, absolutely or subject to conditions, for the removal of the telegraph line or post to any other part of the property or to a higher or lower level or for the alteration of its form; and the order so made shall be final.

*Provisions applicable to all property*

**18. Removal of trees interrupting telegraphic communication.**—(1) If any trees standing or lying near a telegraph line interrupts, or is likely to interrupt, telegraphic communication, a Magistrate of the first or second class may, on the application of the telegraph authority, cause the tree to be removed or dealt with in such other way as he deems fit.

(2) When disposing of an application under sub-section (1), the Magistrate shall, in the case of any tree in existence before the telegraph line was placed, award to the persons interested in the tree such compensation as he thinks reasonable, and the award shall be final.

**19. Telegraph lines and posts placed before the passing of this Act.**—Every telegraph line or post placed before the passing of this Act under, over, along, across, in or upon any property, for the purposes of a telegraph established or maintained by the <sup>1</sup>[Central Government], shall be deemed to have been placed in exercise of the powers conferred by, and after observance of all the requirements of, this Act.

<sup>2</sup>[19A. Person exercising legal right likely to damage telegraph or interfere with telegraphic communication to give notice.—(1) Any person desiring to deal in the legal exercise of a right with any property in such a manner as is likely to cause damage to a telegraph line or post which has been duly placed in accordance with the provisions of this Act, or to interrupt or interfere with telegraphic communication, shall give not less than one month's notice in writing of the intended exercise of such right to the telegraph authority, or to any telegraph officer whom the telegraph authority may empower in this behalf.

(2) If any such person without having complied with the provisions of sub-section (1) deals with any property in such a manner as is likely to cause damage to any telegraph line or post, or to interrupt or interfere with telegraphic communication, a Magistrate of the first or second class may, on the application of the telegraph authority, order such person to abstain from dealing with such property in such manner for a period not exceeding one month from the date of his order and forthwith to take such action with regard to such property as may be in the opinion of the Magistrate necessary to remedy or prevent such damage, interruption or interference during such period.

(3) A person dealing with any property in the manner referred to in sub-section (1) with the *bona fide* intention of averting imminent danger of personal injury to himself or any other human being shall be deemed to have complied with the provisions of the said sub-section if he gives such notice of the intended exercise of the right as is in the circumstances possible, or where no such previous notice can be given without incurring the imminent danger referred to above, if he forthwith gives notice of the actual exercise of such right to the authority or Officer specified in the said sub-section:

**19. Power to confer upon licensee powers of telegraph authority under this Part.**—The Central Government may, by notification in the Official Gazette, confer upon any licensee under section 4, in respect of the extent of his license and subject to any conditions and restrictions which the <sup>1</sup>[Central Government] may think fit to impose and to the provisions of this Part, all or any of the powers which the telegraph authority possesses under this Part with regard to a telegraph established or maintained by the Government or to be so established or maintained:

Provided that the notice prescribed in section 19A shall always be given to the telegraph authority or officer empowered to receive notice under section 19A (1).]

1. Subs. by the A.O. 1937, for "Govt."

2. Ins. by Act 7 of 1914, s. 5.

## PARTIV

## PENALTIES

<sup>1</sup>[20. **Establishing, maintaining or working unauthorised telegraph.**—(1) If any person establishes, maintains or works a telegraph within <sup>2</sup>[India] in contravention of the provisions of section 4 or otherwise than as permitted by rules made under that section, he shall be punished, if the telegraph is a wireless telegraph, with imprisonment which may extend to three years, or with fine, or with both, and, in any other case, with a fine which may extend to one thousand rupees.

(2) Notwithstanding anything contained in the Code of Criminal Procedure, 1898 (5 of 1898), offences under this section in respect of a wireless telegraph shall, for the purposes of the said Code, be bailable and non-cognizable.

(3) When any person is convicted of an offence punishable under this section, the Court before which he is convicted may direct that the telegraph in respect of which the offence has been committed, or any part of such telegraph, be forfeited to Government.]

<sup>3</sup>[20A. **Breach of condition of license.**—If the holder of a license granted under section 4 contravenes any condition contained in his license, he shall be punished with fine which may extend to one thousand rupees, and with a further fine which may extend to five hundred rupees for every week during which the breach of the condition continues.]

**21. Using unauthorised telegraphs.**—If any person, knowing or having reason to believe that a telegraph has been established or is maintained or worked, in contravention of this Act, transmits or receives any message by such telegraph, or performs any service incidental thereto, or delivers any message for transmission by such telegraph or accepts delivery of any message sent thereby, he shall be punished with fine which may extend to fifty rupees.

**22. Opposing establishment of telegraphs on railway land.**—If a Railway Company, or an officer of a Railway Company, neglects or refuses to comply with the provisions of section 6, it or he shall be punished with fine which may extend to one thousand rupees for every day during which the neglect or refusal continues.

**23. Instruction into signal-room, trespass in telegraph office or obstruction.**—If any person—

(a) without permission of competent authority, enters the signal-room of a telegraph office of the Government, or of a person licensed under this Act, or

(b) enters a fenced enclosure round such a telegraph office in contravention of any rule or notice not to do so, or

(c) refuses to quit such room or enclosure on being requested to do so by any officer or servant employed therein, or

(d) wilfully obstructs or impedes any such officer or servant in the performance of his duty,

he shall be punished with fine which may extend to five hundred rupees.

**24. Unlawfully attempting to learn contents of messages.**—If any person does any of the acts mentioned in section 23 with the intention of unlawfully learning the contents of any message, or of committing any offence punishable under this Act, he may (in addition to the fine with which he is punishable under section 23) be punished with imprisonment for a term which may extend to one year.

**25. Intentionally damaging or tampering with telegraphs.**—If any person intending—

(a) to prevent or obstruct the transmission or delivery of any message, or

1. Subs. by Act 7 of 1914, s. 6, for section 20.

2. Subs. by Act 45 of 1948, s. 3, for "the Provinces".

3. Ins. by Act 7 of 1914, s. 7.

(b) to intercept or to acquaint himself with the contents of any message, or

(c) to commit mischief,

damages, removes, tampers with or touches any battery, machinery, telegraph line, post or other thing whatever, being part of or used in or about any telegraph or in the working thereof,

he shall be punished with imprisonment for a term which may extend to three years, or with fine, or with both.

<sup>1</sup>[25A. Injury to or interference with a telegraph line or post.—If, in any case not provided for by section 25, any person deals with any property and thereby wilfully or negligently damages any telegraph line or post duly placed on such property in accordance with the provisions of this Act, he shall be liable to pay the telegraph authority such expenses (if any) as may be incurred in making good such damage, and shall also, if the telegraphic communication is by reason of the damage so caused interrupted, be punishable with a fine which may extend to one thousand rupees:

Provided that the provisions of this section shall not apply where such damage or interruption is caused by a person dealing with any property in the legal exercise of a right if he has complied with the provisions of section 19A (I).]

**26. Telegraph officer or other official making away with or altering, or unlawfully intercepting or disclosing messages, or divulging purport of signals.**—If any telegraph officer, or any person, not being a telegraph officer but having official duties connected with any office which is used as a telegraph office,—

(a) wilfully secretes makes away with or alters any message which he has received for transmission or delivery, or

(b) wilfully, and otherwise than in obedience to an order of the Central Government or of a State Government, or of an officer specially authorized <sup>2</sup>[by the Central or a State Government] to make the order, omits to transmit, or intercepts or detains, any message or any part thereof, or otherwise than in pursuance of his official duty or in obedience to the direction of a competent Court, discloses the contents or any part of the contents of any message, to any person not entitled to receive the same, or

(c) divulges the purport of any telegraphic signal to any person not entitled to become acquainted with the same,

he shall be punished with imprisonment for a term which may extend to three years, or with fine, or with both.

**27. Telegraph officer fraudulently sending messages without payment.**—If any telegraph officer transmits by telegraph any message on which the charge prescribed by the <sup>3</sup>[Central Government], or by a person licensed under this Act, as the case may be, has not been paid, intending thereby to defraud the <sup>3</sup>[Central Government] or that person, he shall be punished with imprisonment for a term which may extend to three years, or with fine, or with both.

**28. Misconduct.**—If any telegraph officer, or any person not being a telegraph officer but having official duties connected with any office which is used as a telegraph office, is guilty of any act of drunkenness, carelessness or other misconduct whereby the correct transmission or the delivery of any message is impeded or delayed, or if any telegraph officer loiters or delays in the transmission or delivery of any message, he shall be punished with imprisonment for a term which may extend to three months, or with fine which may extend to one hundred rupees, or with both.

**29.** [Sending fabricated message.] *Rep. by the Indian Telegraph (Amendment) Act, 1971 (33 of 1971), s. 4.*

1. Ins. by Act 7 of 1914, s. 8.

2. Subs. by the A.O. 1937, for "by the G.O. in C."

3. Subs. by the A.O. 1937, for "Govt."

<sup>1</sup>[29A. Penalty.—If any person, without due authority,—

(a) makes or issues any document of a nature reasonably calculated to cause it to be believed that the document has been issued by, or under the authority of, the Director-General of <sup>2</sup>[Posts and Telegraphs], or

(b) makes on any document any mark in imitation of, or similar to, or purporting to be, any stamp or mark of any telegraph office under the Director-General of <sup>1</sup>[Posts and Telegraphs], or a mark of a nature reasonably calculated to cause it to be believed that the document so marked has been issued by, or under the authority of, the Director-General of <sup>1</sup>[Posts and Telegraphs],

he shall be punished with fine which may extend to fifty rupees.]

**30. Retaining a message delivered by mistake.**—If any person fraudulently retains, or wilfully secretes, makes away with or detains a message which ought to have been delivered to some other person, or, being required by a telegraph officer to deliver up any such message, neglects or refuses to do so, he shall be punished with imprisonment for a term which may extend to two years, or with fine, or with both.

**31. Bribery.**—A telegraph officer shall be deemed a public servant within the meaning of sections 161, 162, 163, 164 and 165 of the Indian Penal Code (45 of 1860); and in the definition of “legal remuneration” contained in the said section 161, the word “Government” shall, for the purposes of this Act, be deemed to include a person licensed under this Act.

**32. Attempts to commit offences.**—Whoever attempts to commit any offence punishable under this Act shall be punished with the punishment herein provided for the offence.

#### PART V SUPPLEMENTAL PROVISION

**33. Power to employ additional police in places where mischief to telegraphs is repeatedly committed.**—(1) Whenever it appears to the State Government that any act causing or likely to cause wrongful damage to any telegraph is repeatedly and maliciously committed in any place, and that the employment of an additional police-force in that place is thereby rendered necessary, the State Government may send such additional police-force as it thinks fit to the place, and employ the same therein so long as, in the opinion of that Government, the necessity of doing so continues.

(2) The inhabitants of the place shall be charged with the cost of the additional police-force, and the District Magistrate shall, subject to the orders of the State Government, assess the proportion in which the cost shall be paid by the inhabitants according to his judgment of their respective means.

(3) All moneys payable under sub-section (2) shall be recoverable either under the warrant of a Magistrate by distress and sale of the moveable property of the defaulter within the local limits of his jurisdiction, or by suit in any competent Court.

(4) The State Government may, by order in writing, define the limits of any place for the purposes of this section.

<sup>3</sup>[**34. Application of Act to Presidency-towns.**—(1) This Act, in its application to the Presidency-towns, shall be read as if for the words “District Magistrate” in section 16, subsection (1), and section 17, sub-sections (2) and (3), for the words “Magistrate of the first or second class” in section 18, sub-section (1), <sup>4</sup>[and section 19A, sub-section (2)] and for the word “Magistrate” in section 18, sub-section (2), there had been enacted the words “Commissioner of Police”, and for the words “District Judge” in section 16, sub-sections (3), (4) and (5), the words “Chief Judge of the Court of Small Causes”.

1. Ins. by Act 7 of 1914, s. 9.

2. Subs. by Act 14 of 1914, s. 2, for “Telegraphs”.

3. Ins. by Act 11 of 1988, s. 1.

4. Ins. by Act 7 of 1914, s. 10.

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(3) The fee in respect of an application to the Chief Judge of a Presidency Court of Small Causes under sub-section (3) of section 16 shall be the same as would be payable under the Court-fees Act, 1870 (7 of 1870), in respect of such an application to a District Judge beyond the limits of a Presidency-town, and fees for summonses and other processes in proceedings before the Chief Judge under sub-section (3) or sub-section (4) of that section shall be payable according to the scale set forth in the Fourth Schedule to the Presidency Small Cause Courts Act, 1882 (15 of 1882).]

<sup>2</sup>35. [*Reference to certain laws of Part B States.*] *Rep. by the Part B States (Laws) Act, 1951 (3 of 1951), s. 3 and the Schedule.*

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1. Sub-section (2) omitted by the A.O. 1937.

2. Subs. by the A.O. 1950, for section 35. Which had been inserted by Act 45 of 1948, s. 3.

કેમ્પ-૧, ભુજ

એમ. આર. પટેલ  
મુખ્ય ઈજનેર (પંચાયત) અને અધિક સચિવ  
બ્લોક નં-૯, બીજો માળ  
નવા સચિવાલય, ગાંધીનગર  
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તા.૨૪/૧૨/૨૦૨૧

પ્રતિ,  
નાયબ કલેક્ટર અને સબ ડિવીઝનલ મેજિસ્ટ્રેટશ્રી,  
તા: નખત્રાણા  
નખત્રાણા-કચ્છ

વિષય : ધી નેશનલ ગ્રીન ટ્રીબ્યુનલના તા: ૦૪/૧૧/૨૦૨૧ના હુકમની અમલવારી કરવા બાબત.

સંદર્ભ : ૧) આપશ્રીની કચેરીનો પત્ર: નં: જમન /વશી/૨૪૯૧/૨૦૨૧ તા: ૧૭/૧૨/૨૦૨૧

૨) આપશ્રીની કચેરીનો પત્ર: નં: જમન /વશી/૨૪૯૧/૨૦૨૧ તા: ૨૩/૧૨/૨૦૨૧

ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે શ્રી રાઠોડ રતનસંગ હરીસંગ, રહે- અમીયા, તા: દયાપર દ્વારા નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલમાં કરેલ અરજી બાબતે અનુસાંધિત પત્ર નં ૧ થી તા: ૨૮/૧૨/૨૦૨૧ ના રોજ ૧૧=૦૦ કલાકે સ્થળ મુલાકાત રાખવામાં આવેલ અને તે મુજબ અમોએ સ્થળ પર ઉપસ્થિત રહેવાનું આયોજન કરેલ, પરંતુ ત્યારબાદ તેમાં ફેરફાર કરી અનુસાંધિત પત્ર નં (૨) થી સ્થળ મુલાકાત તા: ૨૭/૧૨/૨૦૨૧ ના રોજ ૧૧=૦૦ કલાકે રાખેલ છે.

અત્રે એ જણાવવાનું કે " આઝાદી કા અમૃત મહોત્સવ" અંતર્ગત "નદી ઉત્સવ"નું આયોજન થયેલ છે અને જળ સંપત્તિ વિભાગ હેઠળની સાબરમતી, નર્મદા અને તાપી નદીનો તેમાં સમાવેશ કરેલ છે. તાપી નદી અમારા કાર્યક્ષેત્ર હેઠળ હોઈ તથા આ કાર્યક્રમમાં માન. મુખ્યમંત્રીશ્રી અને અન્ય મંત્રીશ્રીઓ ઉપસ્થિત રહેનાર હોઈ તથા આ કામગીરી માટે અમો નોડલ અધિકારી હોઈ અમારી ઉપસ્થિતિ જરૂરી છે. જેથી તા: ૨૭/૧૨/૨૦૨૧ના રોજ અમો ઉપસ્થિત રહી શકીએ તેમ નથી. આથી આ સંજોગોમાં અમારા વતી અધિક્ષક ઈજનેરશ્રી, કચ્છ સિંચાઈ વર્તુળ, ભુજ કે જેમના સીધા નિયંત્રણ હેઠળ આ યોજના આવે છે તે ઉપસ્થિત રહેશો.

વધુમાં જો આ અથોરાઈઝેશન ગ્રાહ રાખી શકાય તેમ ન હોય તો તા: ૧/૧૨/૨૦૨૧ પછીની ગમે તે તારીખે ~~જે~~ મુલાકાત ગોઠવી જાણ કરવા વિનંતી.

(એમ. આર. પટેલ)

મુખ્ય ઈજનેર (પંચાયત) અને અધિક સચિવ  
ન.જ.પા.પુ. અને કલ્પસર વિભાગ  
ગાંધીનગર

નકલ રવાના પ્રતિ અધિક્ષક ઈજનેરશ્રી, કચ્છ સિંચાઈ વર્તુળ, ભુજ તરફ જાણ તથા સ્થળ મુલાકાત સમયે સમયસર ઉપસ્થિત રહી જરૂરી કાર્યવાહી સારું.



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
जयपुर, आंध्र प्रदेश राज्य  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE

**SPEED POST**

17.11.2017

F.No.B-29012/IPC-VI/2017-18/

To

The Member Secretary  
All SPCBs/PCCs

**Sub: Clarification in the matter of Revised Categorization of the Industrial Sector namely "Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)"-Reg.**

**Ref: CPCB directions, letter no. B-29012/ ESS (CPA)/2015-16 dated 07.03.2016  
CPCB letter no. B-29012/ ESS (CPA)/ 2016-17 dated 18.01.2017**

Modified Directions were issued by CPCB on 07.03.2016 u/s 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 on "Revised Classification of Industrial Sectors under Red, Orange, Green and White categories". In this context, representations were received by Central Pollution Control Board for clarification of the capacity of mini hydel power covered under the industrial sector namely "Solar Power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)" which is placed at Sl. No 35 in White Category of the industrial sectors. The matter has been examined and it is hereby clarified that this category of industrial sector includes;

1. Solar power generation through photo-voltaic cells, plants of all capacities.
2. Wind power generation, plants of all capacities.
3. Hydel power plants, upto and including capacity of 25 MW.

Accordingly, for all future references, the entry at S.No. 35 in White Category of industrial sectors namely "Solar Power generation through solar photovoltaic cell, Wind Power and Mini Hydel Power (less than 25 MW)" shall be read as "Solar Power generation through solar photovoltaic cell plants of all capacities, Wind Power Plants of all capacities and Hydel Power Plants upto and including capacity of 25 MW".

Yours faithfully,

(A. Sudhakar)  
Member Secretary

Copy to:

1. Joint Secretary (CP Division), MoEF&CC, New Delhi
2. Divisional Head- IT, CPCB, Delhi

with a request to upload the letter on CPCB website

(A. Sudhakar)

GUJARAT POLLUTION CONTROL BOARD  
 "PARYAVARAN BHAVAN"  
 SECTOR: 10-A, GANDHINAGAR-382010  
 : OFFICE ORDER:

No: GPCB/P-1/12/352040

Date: 12.04.2016

Ref: Office Circular no: 1) P/328/17309 dtd. 13.9.1991

Office Circular no: 2) P/693(SEZ)/32831 dtd. 28.10.2002

The Gujarat Pollution Control Board has published a list of category of cottage and small scale industries having no pollution potential vide reference (2) above. Such industries are exempted from obtaining Consent to Establish from GPCB.

Now that the CPCB has published "Final document on Revised Classification of Industrial Sectors under Red, Orange, Green and White Category" on 29.2.2016 classifying various industries into Red, Orange, Green and White Categories. According to this classification, the White category of industries do not require Consent to Establish and Consent to Operate permits from respective SPCBs.

The CPCB vide its letter no: B-29012/ESS(CPA)/2015-16/8570 dated 07.03.2016 also issued necessary directions under Section 18 (i) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding harmonization of classification of industrial sectors under the Red, Orange, Green and White categories.

This matter was further discussed in Boards 210<sup>th</sup> meeting held on dt 10.3.2016 and the Board has adopted the above classification and decided to exempt the White category of industries mentioned in the above mentioned documents of the CPCB from the requirement of Consent to Establish and Consent to Operate from the GPCB. Further the GPCB has also decided to add a few more industrial activities under White Category where there is absolutely no pollution potential and also decided that such industries

would not need Consent to Establish and Consent to Operate from the GPCB henceforth. A list of these industries which are exempted from obtaining the Consent to Establish and Consent to Operate are appended herewith at "Annexure-I" to this Office Order.

Any further confusion leading to the classification of any industry which are otherwise not covered under the above mentioned document of CPCB would be brought to the notice of the Member Secretary, GPCB for putting up the Agenda in the committee constituted for "categorization of industries" vide GPCB Office Order no:P-1/14/152996 dated 10.7.2013 Further the respective Unit Heads / Regional Officers of the Board shall also bring any such case coming to their notice which are not directly covered under the Red/ Orange/ Green/ White categories or leading to any type of confusion to the notice of the Categorization Committee mentioned herein above.

Issued after the approval of the Chairman.

For & on behalf of  
Gujarat Pollution Control Board

S/d  
(HARDIK SHAH)  
Member Secretary

Encl: Annexure-I

Copy to:

1. All Taluka Development Officer
2. All District Development Officer
3. All District Collector
4. Gujarat Electricity Board, Vadodara
5. Dakshin Gujarat Vij Company Limited, Surat
6. Madhya Gujarat Vij Company Limited, Vadodara
7. Uttar Gujarat Vij Company Limited, Mehsana
8. Paschim Gujarat Vij Company Limited, Rajkot
9. Torrent Power Limited, Ahmedabad/Surat
10. Secretary, Revenue Department
11. Additional Chief secretary, Industries and Mines Department
12. Principal Secretary, Forests & Environment Department
13. All Industries Associations
14. All Regional Officer
15. All Unit Heads

: Annexure :

**List of Green Category Industries exempted from obtaining  
Consent to Establish (CTE)**

**&**

**Consolidated Consent & Authorization (CC&A)**

**(List of Industries having no pollution potential)  
(i.e. White Category)**

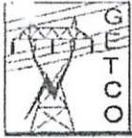
Sr. No.	Name and Type of Industrial Activities
1.	Agricultural services not elsewhere classified (like harvesting & threshing)
2.	Assembling units for TV, VCR, Radio sets, Tape Recorders, etc.
3.	Assembling units of air coolers/conditioners, Water coolers, heater, electric irons as well as repairing and servicing.
4.	Assembly of bicycles, baby carriages and other small non motorizing vehicles
5.	Attar formulation units
6.	Button & hooks manufacturing units
7.	Bio fertilizer and bio-pesticides manufacturing units (without using inorganic chemicals)
8.	Biscuits trays etc. manufacturing units (from rolled PVC sheet using automatic vacuum forming machines)
9.	Block making of printing without foundry (excluding wooden block making)
10.	Corianders, Cumins, Turmeric, Salts grinding units
11.	Cotton ginning & pressing units
12.	Compressed oxygen gas manufacturing units from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
13.	Cotton & woolen hosiers making units (dry process only without any dyeing / washing operation)
14.	Chalk making from plaster of Paris (only casting without boilers etc., sun drying / electrical oven)
15.	Computer and peripheral assembling units
16.	Ceramic products manufacturing by sun drying
17.	Common salt crushing and packing units
18.	Distributors of agricultural machinery and equipment
19.	Distributor of industrial machinery and equipment other than electrical
20.	D.G. Set installation having capacity up to 1000 kVA
21.	Diamond Industries
22.	Diesel pump repairing & servicing centre (complete mechanical dry process)
23.	Embroidery work, zari work and ornamental trimmings carrying units (by hand)
24.	Engineering workshop, machine shop, fabrication shop, smithy shop, turning shop,

Sr. No.	Name and Type of Industrial Activities
	cutting shop
25.	Footwear manufacturers from plastic / PVC
26.	Fabricating units for aluminum doors, windows and furniture (only assembling).
27.	Fabricating units for drawing, surveying and scientific equipment
28.	Fabricating units for iron doors and shutters (without electroplating, spray painting & powder coating)
29.	Fabricating units for stove, cooker, kitchen equipment etc. (without electroplating, spray painting & powder coating)
30.	Fabricating units for tractor trailer, agricultural equipment etc. (without electroplating, spray painting & powder coating)
31.	Fabricating units for vehicle parts without electroplating, heat treatment, spray painting and powder coating
32.	Fountain pen manufacturing units (assembling only)
33.	Frying of dals and other cereals n.e.c.
34.	Electric lamp (bulb and CFL) manufacturing units (assembling only)
35.	Electro magnets, fans, armature, coils and electro-magnetic instruments (assembling only)
36.	Electrical & electronic item assembling (completely dry process)
37.	Engineering & fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)
38.	Floriculture & Horticulture
39.	Flavored betel nuts production / grinding units (completely dry mechanical operations)
40.	Fly ash bricks / block manufacturing units
41.	Glass ampoules and vials making units from glass tubes
42.	Generation of energy through wind mills
43.	Glass putty and sealant manufacturing units (by mixing with machine only)
44.	Groundnut decorticating units (only dry process)
45.	Handloom/ carpet weaving units (without dyeing and bleaching operation)
46.	Inland water fishing
47.	Industrial items from engineering plastics by fabrication process only
48.	Jute and natural fiber goods making units
49.	Jute and mesta pressing and baling units
50.	Leather cutting and stitching units (Less than 10 machines using motor)
51.	Mamra manufacturing units
52.	Making of laces and fringes by hand
53.	Manufacturing units of Articles of paper (used as containers)
54.	Manufacturing units of Agarbattis
55.	Manufacturing units of straw, basketware and wickerware
56.	Manufacturing units of blankets, shawls, carpets, rugs (only weaving)
57.	Manufacturing units of purses and ladies handbags, artistic leather presentation from ready leather
58.	Manufacturing of blankets and shawls by hand
59.	Manufacturing of cotton carpets by hand

Sr. No.	Name and Type of Industrial Activities
60.	Manufacturing of matches on cottage scale
61.	Manufacturing of woolen carpets by hand
62.	Manufacturing of silk carpets by hand
63.	Manufacturing of durries, druggets and rugs by hand
64.	Manufacturing of raincoats, hats, caps and school bags
65.	Manufacturing of made-up textile articles (without bleaching, dyeing & printing)
66.	Manufacturing of curtains, bed-covers and furnishings ù hand embroidered
67.	Manufacturing of curtains, bed-covers and furnishings ù hand printed (without dyeing & printing)
68.	Manufacturing of crocheted made-up textile goods, except apparel
69.	Manufacturing of made-up canvas goods such as tents and sails etc.
70.	Manufacturing of candles on cottage scale
71.	Manufacturing of furniture from bamboo (Without pulverization)
72.	Manufacturing of glass bangles
73.	Manufacturing of glass decoration pieces
74.	Manufacturing of gypsum boards
75.	Manufacturing of rolling shutters of iron or steel (without spray painting)
76.	Manufacturing of locks (without electroplating / anodising)
77.	Manufacturing of oil stoves (pressure and non-pressure)
78.	Manufacturing of carrom boards and tables for billiards, table tennis and others
79.	Manufacturing of billiard sticks, hockey sticks, cricket bats, stumps and others
80.	Manufacturing of rackets for badminton, lawn tennis, table tennis, etc.
81.	Manufacturing of balls including those of billiards
82.	Manufacturing of brushes/dusters and similar articles of feathers
83.	Manufacturing of advertising sign-boards and displays etc.
84.	Manufacturing of garment by stitching from ready cloth
85.	Manufacturing of hosiery items / garments by stitching only
86.	Manufacturing of musical instruments
87.	Manufacturing of paper napkins, dishes, labels, paper rolls from ready paper
88.	Manufacturing of Stove Wicks
89.	Manufacturing of sports kit
90.	Paper pins and u clips
91.	Manufacturing of toys (only assembling)
92.	Manufacturing of umbrellas (only assembling)
93.	Manufacturing of market basketry, grain storage bins, ration baskets and similar
94.	Manufacturing from cane and bamboo of shopping bags, ornament boxes
95.	Manufacturing of articles made of palm leaf, screwpine leaf and khajoor leaf
96.	Manufacturing of wooden industrial fixtures such as bobbins, spools, sewing ruler
97.	Manufacturing of wooden tool handles
98.	Manufacturing of broomsticks
99.	Manufacturing of wooden toys, decoration pieces and wooden lamp stands, etc.
100.	Manufacturing of wooden agricultural implements
101.	Manufacturing of other wooden household products n.e.c.
102.	Manufacturing of paper cups, saucers, plates and other similar products
103.	Manufacturing of coir items from coconut husk

Sr. No.	Name and Type of Industrial Activities
104.	Manufacturing of domestic flour mill (without plating, electroplating and heat treatment)
105.	Manufacturing of fork-knife, scissors
106.	Manufacturing of frames for spectacles (only assembling)
107.	Manufacturing of shoe brush & wire brush
108.	Manufacturing of all types of threads, cordage, twines etc.
109.	Manufacturing of weighing machines
110.	Manufacturing of bullock-carts, push-carts and hand-carts etc.
111.	Manufacturing of coir rope and cordage
112.	Manufacturing of other rope and cordage including that of jute / mesta and coir
113.	Manufacturing of nets (except mosquito nets)
114.	Manufacturing of tapes, niwar and wicks etc.
115.	Manufacturing of handicraft / decorative / fancy items, n.e.c.
116.	Motor Rewinding
117.	Manufacturing of metal caps, containers etc.
118.	Measuring / controlling / regulating instruments manufacturing units
119.	Medical oxygen
120.	Manufacturing of photo frame, mirror frame
121.	Manufacturing of boora
122.	Manufacturing of screw, nut-bolts etc.
123.	Manufacturing of cement concrete pipe, spun pipe, mosaic tiles, pillars
124.	Manufacturing of lock-net of cement concrete
125.	Manufacturing of pickle and papad up to 500 kg/day
126.	Non-Electrical machine tools manufacturing units
127.	Non-Motorized cycles / wheelchairs & parts manufacturing
128.	Ocean, sea and coastal fishing
129.	Organic & inorganic nutrients manufacturing (by physical mixing)
130.	Organic manure manufacturing (manual mixing)
131.	Painting and decorating work for constructions
132.	Production of firewood / fuel wood (including charcoal by burning) by exploitation
133.	Packing of powdered milk
134.	Pump and motor assembling units
135.	Processing of dry rice
136.	Processing of edible nuts except oil expeller
137.	Processing of groundnuts except oil expeller
138.	Printed books, Notebooks, Registers and other printed materials
139.	Printing of cloth by hand
140.	Newspaper printing press
141.	Rope (plastic and cotton)
142.	Repairing of electric motors & generators (dry mechanical process)
143.	Silk, cotton and other material's apparel manufacturing units
144.	Sun drying of fruits & vegetables
145.	Sun drying of fish
146.	Salt manufacturing at cottage scale
147.	Salt quarrying and screening etc.

Sr. No.	Name and Type of Industrial Activities
148.	Soil conservation services
149.	Scientific services like soil testing
150.	Soil desalination services
151.	Scientific & mathematical instrument manufacturing
152.	Solar module non conventional energy apparatus manufacturing unit
153.	Stainless steel in primary and finished forms
154.	Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)
155.	Spinning, weaving and finishing of coir textiles
156.	Spinning, weaving and finishing of sann hemp and other vegetable fibre textile
157.	Surgical and medical products assembling only (not involving effluent / emission generating processes)
158.	Tea blending & packaging units
159.	Transformer assembling units
160.	Timber works such as fixing of doors, windows and panels etc.
161.	Units doing book-binding, making file covers, envelopes, paper bags from paper or board
162.	Units carrying Electrical installation work for constructions
163.	Various types of Hand Tools manufacturing
164.	Warehousing of agricultural products without refrigeration
165.	Wool spinning, weaving and finishing other than in mills
166.	Weaving and finishing of cotton khadi
167.	Workshop for vehicles repairing
168.	Waste papers bailing process (hydraulic press)


**GUJARAT ENERGY TRANSMISSION CORPORATION LIMITED**

Transmission Circle Office Anjar, 220 kV Anjar s/s compound on Bhuj Road, Anjar - Kutch - 370110

 Tel. (02836) 242656 Fax: (02836) 241586 E-mail: [anjarsetr@yahoo.co.in](mailto:anjarsetr@yahoo.co.in) [inseanjar.getco@gmail.com](mailto:inseanjar.getco@gmail.com)

No. 21-22/CO/ANJ/PRJ/

06.01.2021

//RPAD//

To,  
 The Chief Engineer(Tech)  
 Gujarat Urja Vikas Nigam Ltd.  
 Sardar Patel Vidhut Bhavan, Race Course,  
 Vadodara  
 390 007

Sub: - The reply of the order of the National Green Tribunal dated. 24.11.2021.

Ref.

1. The Chief Engineer(Tech), Gujarat Urja Vikas Nigam Ltd L. No-GUVNL/T-3/DE-2/NGT/3327 Date.08.12.2021
2. The District Collector Bhuj-Kutch L. No-જમન/૪/ચેકડેમ/વશી/૧૨/૨૦૨૧ તા.૧૬.૧૨.૨૦૨૧
3. The SDM, Nakhatrana L. No-જમન/વશી/૨૪૯૧/૨૦૨૧ તા.૧૭.૧૨.૨૦૨૧
4. The SDM, Nakhatrana L. No-જમન/વશી/૨૪૯૧/૨૦૨૧ તા.૨૩.૧૨.૨૦૨૧
5. T.O.L. No. 21-22/CO/ANJ/PRJ/4454 Dtd.31.12.2021
6. Letter of Award issued by M/s Sitac Kabini Renewable Pvt. Ltd(SKRPL) to M/s Kintech Synergy Pvt. Ltd. On Dtd.12.01.2020
7. Approval of Government of India to lay down transmission line as per electricity Act Section 68(i)
8. Government Gazzate published by Central Govt. before initiation of construction of line.
9. Chief Electrical Authority Approval L. No. issued by Chief Electrical Authority for energization of transmission line.

Respected Sir,

With Reference to Point No. (4) as directed by SDM, Nakhatrana to conduct the Joint verification as per the office letter release by SDM, Nakhatrana.

The Joint site verification was conducted on Date. 27.12.2021 with due petition file by the civilian namely Ratanji Harisangji Rathod Village. Amiya, Ta. Dayapar.

The Following dignities were remained Present.

1. Hon'ble SDM, Nakhatrana.
2. The Chief Engineer(Tech), GUVNL, Vadodara.
3. Authorized Person of GPCB, Bhuj-Kutch.
4. Authorized Person of Pani Purvatha Department, Bhuj.
5. The Superintending Engineer(TR), GETCO-Anjar.

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Page 1/4



GEIICO

**GUJARAT ENERGY TRANSMISSION CORPORATION LIMITED**

Transmission Circle Office Anjar, 220 kV Anjar s/s compound on Bhuj Road, Anjar - Kutch - 370110

Tel. (02836) 242656 Fax: (02836) 241588 E-mail: [anjarsetr@yahoo.co.in](mailto:anjarsetr@yahoo.co.in) [seanjar.getco@gebmail.com](mailto:seanjar.getco@gebmail.com)

6. The Superintending Engineer, PGVCL-Bhuj.
7. Representative from Kintech Synergy Private Limited.

The main object was to conduct the Joint site verification was to access the work was being executed was technically fit or Not.

In this regards the details parameters of erected transmission line are here under:

1. Name of line: -220KV Chhugar (M/s Sitac Kabini Renewable Pvt. Ltd -Windfarm Developer) to under construction 765 KV Kotda(J) substation (Owned by Power grid Corporation of India Ltd.)
2. Name of Agency: - Kintech Synergy Private Limited.
3. Disputed Location Number: - 54/0(DD+18) and 55/0(DD+18).
4. Complained Village Name: -Meghpar-2, Ta. Lakhpat, Dis. Kutch.

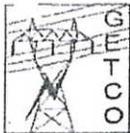
The Petitioner had complained that the existing tower location was spotted in village. Meghpar-2, Ta. Lakhpat spotted in the premises of Minor Irrigation Dam(Reservoir) located in Village. Meghpar-2 and the erected transmission poles and its's conductor might be dangerous.

The pointwise observation is hereunder:

1. The foundation of the subjected tower location was casted by Kintech Synergy Private Ltd. in accordance with the exist soil classification treated as soil type Partially Submerged Black Cotton(PSBC). The approved foundation drawing is attached herewith.
2. As mention in point No. (1) the classification was Partially Submerged Black Cotton(PSBC) such as the tower earthing to be provided as a pipe type and the earthing was casted at subjected location as pipe type. The earthing drawing is attached herewith.
3. As per the Electricity act, The Transmission wire shall be sufficient distance from the ground to avoid electrical accident to anyone. In subjected case the ground clearance between the exist ground and live part of transmission line that is bottom conductor of live line conductor is 18 Mtr., which is more than the required clearance. The Profile copy is attached herewith.
4. The subjected line is not under supervision of GETCO which is the sub utility under GUVNL,so as all the line activity shall be supervised by windfarm developer himself. The above subjected work foundation activity and related stringing activity are supervised by windfarm developer, the jointly certification sheets are attached herewith which is jointly with M/s Sitac Kabini Renewable Pvt. Ltd(SKRPL) & M/s Kintech Synergy Pvt. Ltd.

It seems at preliminary stage; the foundation activity was casted as per approval submitted foundation design executed by developer.

5. The line is planned to transmit huge quantity of Renewable Energy (Windfarm developer) from erecting nos. of windmills in different locations with generating voltage class of 33 KV, erecting


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33 KV line and transmit power from 33 KV line to 220 KV Chhugar S/S at 220 KV class for stepping up the 33 KV voltage to 220 KV voltage class from Chhugar S/S to Kotda (J) S/S which is owned by Power Grid Corporation of India Ltd.'s under construction S/S.

With due respect of point (5) all the Statutory Approvals shall have to take by windfarm developers before erection the transmission line such as:

- (1) As per Electricity Act -2006 clause no. 68(I) from Govt. of Gujarat the subjected permission is availed by M/s Sitac Kabini Renewable Pvt. Ltd(SKRPL), the copy of which is attached herewith.
- (2) Once the Section 68 approval received then after to publish Government Gazzate for future grievances. The Government Gazzate was already published on 17.06.2020 the copy of which is attached herewith.

With due verification of documents, it is noted that the approval was issued namely M/s Sitac Kabini Renewable Pvt. Ltd(SKRPL) in our case the petition is filed in NGT to M/s Kintech Synergy Pvt. Ltd. In such case it is to inform you that the whole project awarded by M/s Sitac Kabini Renewable Pvt. Ltd(SKRPL) to M/s Kintech Synergy Pvt. Ltd. the copy of LOI (Work order) is attached herewith. Hence the windfarm developer is by M/s Sitac Kabini Renewable Pvt. Ltd(SKRPL) & M/s Kintech Synergy Pvt. Ltd. Is contractor.

Finally, when all the electrical activity of transmission line completed then finally certification from Concern Chief Electrical Inspector is mandatory before energizing the element to avoid any electrical hazards to anyone. In such case the scope is of Govt. of India and hence the certification should have to take from Chief Electrical Authority. In this case the certificate is issued on Dtd.29.12.2021 by CEI after verifying all the electrical aspects.

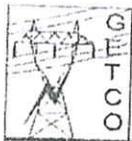
With seeing the certificate at preliminary stage there will not be arise any electrical accident to anyone.

Thanking you,

Superintending Engineer (TR)  
Circle office, GETCO,  
Anjar

Encl:

- 1) Tower Foundation drawing.
- 2) Tower earthing drawing.
- 3) Tower Profile.



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- 4) Energy and Petrochemical department, Sachivalay circular Date: -05.01.2007.
- 5) Photographs of Location uploaded on <ftp://10.0.0.76/> with name of folder "NGT inquiry Date-27.12.2021".  
User Name: -: getco"  
Password: - "getcoFtp "

Cfwcs to:

1. The CE(Project), Corporate Office, GETCO-Vadodara
2. The CE(TR), Corporate Office, GETCO-Vadodara
3. The ACE(TR), Zonal Office, GETCO-Rajkot

Copy to:

- 1) The Executive Engineer(Const.), Construction Division, GETCO-Anjar
- 2) The Executive Engineer(TR.), Nakhatrana TR Division, GETCO



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No. 21-22/CO/ANJ/PRJ/ 129

//RPAD//

GUVNL TEL. H		06.01.2022
CE (T)		HPP
SE (T-1)		RDF
SE (T-2)		MNG
SE (T-3)		UAG
SE (Solar)		MNS
EE (T-1)		RNR
EE (T-2)		GRO
EE (T-3)		DYH
AO		KRV
INWARD NO.	77	PHP
		AMS
		NAM

પ્રતિ,

મુખ્ય ઇજનેર શ્રી (ટેક)

ગુજરાત ઊર્જા વિકાસ નિગમ લિમિટેડ

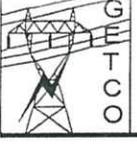
સરદાર પટેલ, વિદ્યુત ભવન

રાસે કોર્સ, વડોદરા - ૩૯૦૦૦૭

વિષય:- ધી નેશનલ ગ્રીન ટ્રીબ્યુનલ તા 24.12.2021 વાળા હુકમની અમલવારી બાબત વિગતવાર સુધારેલ આહેવાલ સાદર કરવા બાબત.

અનુસંધાન:-

- ચીફ એન્જીનીયરશ્રી, ગુજરાત ઊર્જા વિકાસ નિગમ લી. ના પત્ર નં. GUVNL/T-3/DE-2/NGT/3327 તા.૦૮.૧૨.૨૦૨૧
- મે. કલેક્ટર સાહેબશ્રી, ભુજ-કચ્છના પત્ર નં. જમન/૪/ચેકડેમ/વશી/૧૨/૨૦૨૧ તા.૧૬.૧૨.૨૦૨૧.
- નાયબ કલેક્ટર અને સબ ડીવીઝનલ મેજિસ્ટ્રેટની કચેરી, નખત્રાણા-કચ્છ પત્ર નં. જમન/વશી/૨૪૯૧/૨૦૨૧ તા.૧૭.૧૨.૨૦૨૧
- નાયબ કલેક્ટર અને સબ ડીવીઝનલ મેજિસ્ટ્રેટની કચેરી, નખત્રાણા-કચ્છ પત્ર નં. જમન/વશી/૨૪૯૧/૨૦૨૧ તા.૨૩.૧૨.૨૦૨૧.
- અત્રેની કચેરી દ્વારા આપ સાહેબશ્રી કચેરીએ લખેલ પત્ર નં.21-22/CO/ANJ/PRJ/4454 તા.31.12.2021.
- સદર લાઈનની કામગીરી માટે M/S Sitac Kabini Renewables Pvt. Ltd. દ્વારા M/S Kintech Synergy Pvt. Ltd માટે આપેલ Letter of Award(LOA)ની તારીખ:-૧૨.૦૨.૨૦૨૦.
- ભારત સરકાર દ્વારા સદર લાઈન માટેની કલમ 68(i) મંજૂર કરેલ પત્ર નં.CEA-PS-11-23(20)/1/2018-PSPA-I Division/I/6911/2019/407.
- કલમ 164 ભારત રાજપત્રમાં સદર લાઈન પ્રકાશિત કરેલ તા.૧૭.૦૬.૨૦૨૦.
- Government of India CEI મંજૂરીનો પત્ર નં. WRIO/GJ/Kutch/SITAC/B-961/Dir/2021/3452-53 Date.29.12.2021



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માનનીય સાહેબ શ્રી,

ઉપરોક્ત દર્શાવેલ પત્ર નંબર (4) માનનીય નાયબ કલેક્ટર SDM કચેરી, નખત્રાણા અન્વેય તા.૨૭.૧૧.૨૦૨૧ ના રોજ રાહોડ રતનસંગ હરીસંગ રહેવાસી એમીય તા. દયાપાર દ્વારા નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલમાં પીટીસન અરજી દાખલ કરેલ હતી જેના સંદર્ભમાં નીચે મુજબના અધિકારીગણ હજર રહેલ

૧. માનનીય સબ ડિવિઝનલ મેજિસ્ટ્રેટશ્રી , નખત્રાણા.
૨. માનનીય ચીફ ઈજનેરશ્રી (ટેક), GUVNL, વડોદરા.
૩. અધિકૃત અધિકારી ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ , ભુજ -કચ્છ.
૪. અધિકૃત અધિકારી પાણી પુરવઠા વિભાગ, ભુજ.
૫. અધિક્ષક ઈજનેરશ્રી, જેટકો, અંજાર.
૬. અધિક્ષક ઈજનેરશ્રી, પીજીવીસીએલ, ભુજ.
૭. પ્રતિનિધિઓ Kintech Synergy Private Limited.

ઉપરોક્ત અધિકારીશ્રીઓની હાજરીમાં ઉપરોક્ત વિષય બાબતે ટેકનીકલ રીતે ટ્રાન્સમિસન લાઇનની કામગીરી યોગ્ય રીતે થાય છે કે કેમ તેની ચકાસણી કરવા માટે જણાવેલ જેનું અહેવાલ નીચે મુજબ છે .

૧. લાઇનનું નામ :- ૨૨૦કે.વી યુગર(Sitac Kabini Renewables Pvt.Ltd.) સબ-સ્ટેશનથી -૭૬૫ કે.વી કોટડા જડોદર પાવર ગ્રીડ સબ-સ્ટેશન

૨. કામ કરનાર એજન્સીનું નામ :- કિન્ટેક સીનરજી પ્રાઇવેટ લિમિટેડ.
૩. વિવાદિત લોકેશન નંબર :-૧) ૫૪/૦(ડીડી+૧૮) તથા ૫૫/૦ (ડીડી+૧૮)
૪. ગામનું નામ :- મેઘપર-૨ તા:- દયાપર

સદર પીટીશનમાં દર્શાવ્યા અનુસાર હયાત ટાવર લોકેસન મેઘપર-૨ માઇનોર ઇરીગેશન ડેમ (Reservoir) તા:-દયાપરમાથી હાઇ કેપેસિટી ઇલેક્ટ્રીક પોલ તથા વાયર જોખમી હોવાનું જણાવી તે દૂર કરવા માટે અરજદાર દ્વારા દાદ માગેલ હતી.

૧. સ્થાનિક ટેકનિકલ ચકાસણી કરતાં તથા M/S Kintech Synergy PVT. LTD દ્વારા ફાઉન્ડેશનની કામગીરી કરેલ છે તે સ્થાનિક જમીનનું વર્ગીકૃત Partially Submerged Black Cotton(PSBC) સોઇલ પ્રમાણે કરેલ હતું જેનું ટાવર ફાઉન્ડેશન ડ્રોઇંગની નકલ આ સાથે સામેલ કરેલ છે.
૨. મુદ્દા નં.૧ માં જણાવ્યા પ્રમાણે જમીન વર્ગીકૃત Partially Submerged Black Cotton(PSBC) સોઇલ પ્રમાણે અર્થિંગ કરવાનું હોય કે જે પાઇપ ટાઇપ અર્થિંગ કરવાનું થાય છે તે તેમને કરેલ છે જેની નકલ



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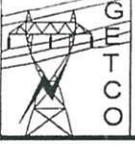
Tel. (02836) 242656 Fax: (02836) 241588 E-mail: [anjarsetr@yahoo.co.in](mailto:anjarsetr@yahoo.co.in) [anjar.getco@gebmail.com](mailto:anjar.getco@gebmail.com)

આ સાથે સામેલ છે .

૩.ભારતીય વીજ અધિનિયમ અન્વયે ૨૨૦કેવી ટ્રાન્સમિશન લાઇનનો વીજ વાયર જમીનથી ચોક્કસ નિયત અંતરે રાખવાનો હોય છે. સદર ક્ષેત્રમાં વીજ વાયર જમીનથી ૧૮ મીટરના અંતરે આવે છે કે જે નિયત કરેલ અંતર કરતાં વધારે છે

૪.ઉર્જા અને પેટ્રોકેમિકલ્સ વિભાગ , સચિવાલય, ગાંધીનગરના જાહેરનામા તા.૦૫.૦૧.૨૦૦૭ અન્વયે ક્રમાંક : જીયુ- ૨૦૦૭-૫-ઈએલએ-૧૧૦૬-૪૮૮૪-ક : સન:૨૦૦૩ના વીજ અધિનિયમ(૨૦૦૩ના ૩૬ માં) ની કલમ ૧૬૪ થી મળેલ સત્તાની રૂએ અને તત્સમયના ઉદ્યોગ,ખાણ અને વીજળી વિભાગના જાહેરનામા ક્રમાંક ગ.ઉ.-૧ /આઈ.ઈ.એ-૧૦૬૬-૧૩૧૯-કે તા. ૫મી માર્ચ, ૧૯૬૬ને રદ કરીને , ગુજરાત સરકાર આથી, કંપની ધારા, ૧૯૫૬ હેઠળ રચાયેલ ગુજરાત એનેર્જી ટ્રાન્સમિશન કોર્પોરેશન લિમિટેડને ગુજરાત રાજ્યમાં જ્યાં જરૂરી હોય ત્યાં વીજળીના પ્રવહન માટે વીજ લાઇનનો, સાધનો અને અન્ય સામગ્રી સ્થાપવાની /જાળવવાની તમામ સત્તાઓ આપે છે, જે સત્તા સન ૧૯૮૫ના ભારતીય તાર અધિનિયમ (૧૯૮૫ના ૧૩ માં) ની કલમ ૧૦ થી ૧૮ અને ૧૯-ક હેઠળ, ટેલિગ્રાફ સત્તાધિકારી ટીલેગ્રાફના હેતુસર સરકાર દ્વારા સ્થાપવામાં આવેલ અથવા નિભાવવામાં આવતા અથવા તે પ્રમાણે સ્થાપવાના કે નિભાવવાના ટેલિગ્રાફના દોરડા અને મથકો સ્થાપવાની બાબતમાં ધરાવે છે.સદર લાઇનમાં GUVNL હેઠળ આવેલ ગુજરાત એનેર્જી ટ્રાન્સમિશન કોર્પોરેશન લીમિટેડનું કોઈ પણ પ્રકારનું સુપરવિઝન ન હોવાથી સુપરવિઝન કરતાં નથી. પરંતુ સુપરવિઝન જે-તે વિન્ડફાર્મ ડેવલોપર્સના સુપરવિઝન હેઠળ કાર્ય થતું હોય છે. સદર ક્ષેત્રમાં મંજૂર થયેલ ડીઝાઇન પ્રમાણે કાર્ય થયેલ છે કે જેમાં M/S Sitac Kabini Renewables Pvt. Ltd. તેમજ M/S Kintech Synergy Pvt. Ltd.ના ઈજનેરો દ્વારા પ્રમાણિત કરેલ છે. એટલેકે પ્રાથમિક તબક્કે જણાય છે કે સદર કાર્ય સામેલ કરેલી ફાઉન્ડેશન ડીઝાઇન પ્રમાણે કરેલ છે.બંનેની સહીવાળું સંયુક્ત સુપરવિઝન પત્રક આ સાથે સામેલ છે.

સદર લાઇન કે જે ગુજરાત ઉર્જા વિકાસ નિગમ હેઠળ આવેલ ગેટકો દ્વારા કોઈ પણ પ્રકારની દેખરેખ હેઠળ કે માલિકીમાં આવતી નથી પરંતુ સદર લાઇન વિન્ડ ફાર્મ ડેવલોપર્સ દ્વારા વિવિધ સંલગ્ન મંજૂરી લઈને કામગીરી કરેલ છે જેનું વિન્ડ ફાર્મ evacuation હાલમાં નવા આકાર પામી રહેલા પાવર ગ્રીડ કોરપોરેશન ઓફ ઈન્ડિયાના ૭૬૫ કે.વી વીજ સબ-સ્ટેશન ગામ :- કોટડા(જાડોદર) તા- નખત્રાણામાં કાર્યરત કરવાનો તેવોશ્રી દ્વારા આયોજન કરેલ છે જેના અનુસંધાને જે-તે મંજૂરી જે-તે ડેવલોપર્સ દ્વારા લેવાની હોય છે.આ કેસમાં સદર ટ્રાન્સમિશન લાઇન નાખતા પહેલા વીજ અધિનિયમ ૨૦૦૩ની કલમ ૬૪(i) અન્વયે મંજૂરી ભારત સરકારમાંથી લેવાની હોય છે. જેની મંજૂરી M/S Sitac Kabini Renewables Pvt. Ltd. દ્વારા લીધેલ છે. જેની નકલ આ સાથે સામેલ છે.



# GETCO

## GUJARAT ENERGY TRANSMISSION CORPORATION LIMITED

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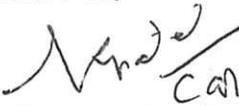
સદર મંજુરી મળ્યા બાદ ગવર્મેન્ટ ગેઝેટ પ્રકાશિત કરવાનું હોય છે. જે પણ તા.૧૭.૦૬.૨૦૨૦ના રોજ પ્રકાશિત થયેલ છે. જેની નકલ આ સાથે સામેલ છે.

ઉપરોક્ત મુદ્દા ચકાસતા જણાય છે કે વિવિધ સરકારી મંજુરી ભારત સરકાર દ્વારા M/S Sitac Kabini Renewables Pvt. Ltd. ના નામ છે અને સદર ફરિયાદ M/S Kintech Synergy Pvt. Ltd.ના નામ છે. જે અનુસંધાને જણાવાનું કે સદર પ્રોજેક્ટ M/S Sitac Kabini Renewables Pvt. Ltd. દ્વારા M/S Kintech Synergy Pvt. Ltd. ને આપેલ છે. જેની Letter of Award(Work Order)ની નકલ આ સાથે સામેલ છે. એટલેકે કામ કરનાર એજન્સી M/S Kintech Synergy Pvt. Ltd. છે. પરંતુ લાઈનની માલિકી M/S Sitac Kabini Renewables Pvt. Ltd. ની છે.

સદર કાર્ય વિન્ડફાર્મ ડેવલોપર્સ (ગામ.યુગર)ના સબ- સ્ટેશન થી પાવર ગ્રીડના ૭૬૫ કે.વી સબ-સ્ટેશન ગામ.કોટડા-જડોદર સુધી પ્રસ્થાપિત કરેલ છે. એટલેકે M/S Sitac Kabini Renewables Pvt. Ltd. પોતાની વિવિધ પવનચક્કી પ્રસ્થાપિત કરીને તેમની ૩૩ કે.વી લાઈન દ્વારા તેમના ૨૨૦કે.વી યુગર સબ-સ્ટેશન સુધી લઈ જાય છે અને તેમના ૨૨૦કે.વી સબ-સ્ટેશનમાં ૩૩ કે.વી માંથી ૨૨૦કે.વી વોલ્ટેજ લેવેલમાં રૂપાંતર કરે છે. તેમના ૨૨૦કે.વી સબ-સ્ટેશનમાં રૂપાંતર કરેલ પાવર સદર વીજરેષા દ્વારા ૨૨૦કે.વી યુગર સબ-સ્ટેશનમાંથી પાવર ગ્રીડના ૭૬૫ કે.વી સબ-સ્ટેશન સુધી ૨૨૦કે.વી વોલ્ટેજ ક્લાસ દ્વારા પરિવહન કરવાનું આયોજન કરેલ છે.

લાઈનનું કાર્ય પૂર્ણ થયા બાદ સદર લાઈન વીજ-અધિનિયમ પ્રમાણે કાર્યરત કરેલ છે કે નહિ કે જેમાં ભવિષ્યમાં થનારા વીજ-અકસ્માત ના થાય તેની ચીફ ઇલેક્ટ્રીકલ ઇન્સ્પેક્ટર દ્વારા તપાસણી કરાવી ખરાઈ કાર્ય બાદ પ્રમાણપત્ર મેળવવાનું રહે છે. સદર કેશમાં પ્રવહન પાવર ગ્રીડ સબ-સ્ટેશનમાં થવાનું હોવાથી સદર પ્રમાણપત્ર ભારત સરકાર હેઠળ આવેલ સેન્ટ્રલ ઇલેક્ટ્રીસીટી ઓથોરીટી, મુંબઈ દ્વારા લેવાનું હોય છે. જે પ્રમાણપત્ર. સદર કેશમાં તા.૨૯.૧૨.૨૦૨૧ના રોજ લીધેલ છે. જેની નકલ આ સાથે સામેલ છે. એટલેકે પ્રાથમિક તબક્કે વીજ અકસ્માતનો પ્રશ્ન ઉપસ્થિત થાય તેવું જણાતું નથી.

આભાર સહ

  
C. K. K. (P. V. H.)

અધિક્ષક ઇજનેરશ્રી(પ્રવહન)

પ્રવહન વર્તુળ કચેરી

ગેટકો- અંજાર



# GETCO

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બિડાણ:-

૧. ટાવર ફાઉન્ડેશન ડ્રોઇંગ.
૨. ટાવર અર્થીંગ ડ્રોઇંગ.
૩. ટાવર પ્રોફાઇલ.
૪. ઊર્જા અને પેટ્રોકેમિકલ્સ વિભાગ , સચિવાલય પરિપત્ર તા.૦૫.૦૧.૨૦૦૭
૫. સ્થળના ફોટોગ્રાફ્સ <ftp://10.0.0.76/> પર “NGT inquiry Date-27.12.2021” નામથી અપલોડ કરેલ છે.
- User name: - getco  
Password: - getcoFtp.
૬. સદર લાઇનની કામગીરી M/S Sitac Kabini Renewables Pvt. Ltd. દ્વારા M/S Kintech Synergy Pvt. Ltd.ને આપેલ Letter of Award(LOA)ની નકલ.
૭. ભારત સરકાર દ્વારા સદર લાઇન માટેની કલમ 68(i) મંજૂર કરેલ પત્ર નં.CEA-PS-11-23(20)/1/2018-PSPA-I Division/1/6911/2019/407ની નકલ
- ૮.કલમ 164 ભારત રાજપત્રમાં સદર લાઇન પ્રકાશિત કરેલ તા.૧૭.૦૬.૨૦૨૦ની નકલ.
- ૯.Government of India CEI મંજૂરીનો પત્ર નં. WRIO/GJ/Kutch/SITAC/B-961/Dir/2021/3452-53 Date.29.12.2021ની નકલ.
૧૦. M/S Sitac Kabini Renewables Pvt.Ltd. તેમજ M/S Kintech Synergy Pvt. Ltd.ના ઈજનેરો દ્વારા સંયુક્ત રીતે પ્રમાણિત કરેલ સહી વાળું પત્રક.

નકલ સાદર રવાના:

૧. મુખ્ય ઈજનેરશ્રી(પ્રોજેક્ટ), વડી કચેરી , વડોદરા
૨. મુખ્ય ઈજનેરશ્રી(પ્રવહન), વડી કચેરી , વડોદરા
૩. વિશેષ મુખ્ય ઈજનેરશ્રી, ક્ષેત્રિય કચેરી , રાજકોટ

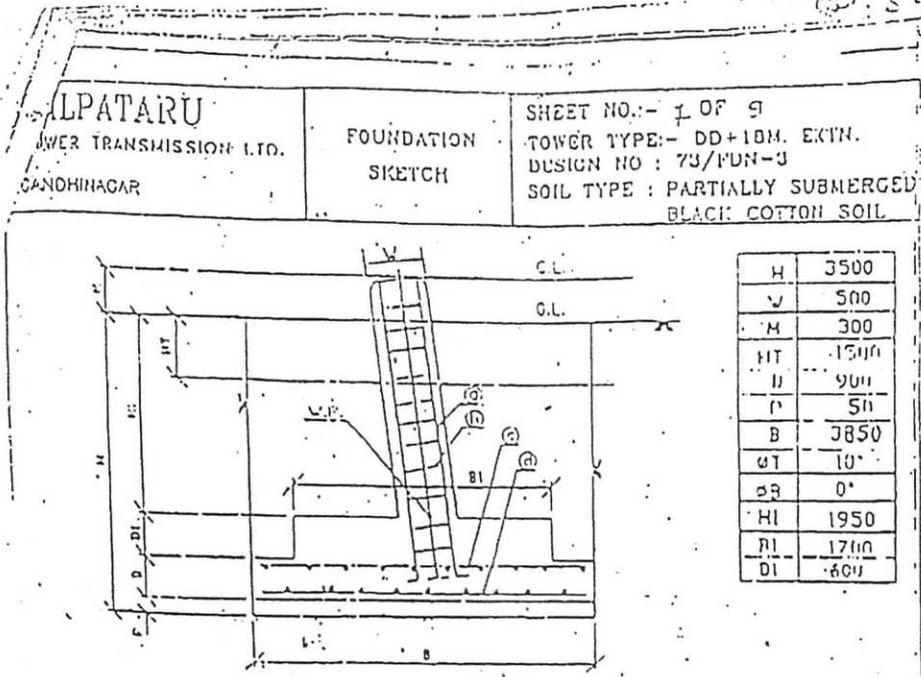
નકલ રવાના

૧. કાર્યપાલક ઈજનેરશ્રી(બાંધકામ), બાંધકામ વિભાગીય કચેરી ,ગેટકો-અંજાર.
૨. કાર્યપાલક ઈજનેરશ્રી(પ્રવહન),પ્રવહન વિભાગીય કચેરી ,ગેટકો-નખત્રાણા.

Point NO. 1

2192 ફિલ્ટર 2101

21921



H	3500
V	500
M	300
HT	1500
II	900
P	50
B	3850
WT	10
SR	0°
HI	1950
PI	1700
DI	800

SR NO.	SHAPE	DIA mm	UNIT WL. Kg./M	QTY. PER TOWER	LENGTH	WEIGHT Kg.
a	Ø 3500	160	1.578	8x4	3750	189.36
b	400	60	0.222	12x4	1700	18.115
c	3750	100	0.62	27x2x4	3750	502.2
d	3750	100	0.62	27x2x4	3750	502.2

Released For Manufacture  
 Released For Construction  
 Released For Information

QUANTITY PER TOWER

CONC. (1:1.5:3)	CU.M	62.55
LEAN CONC. (1:2:2)	CU.M	2.96
EXCAVATION	CU.M	207.51
REINFORCEMENT	KG	1212

Approval Letter No. \_\_\_\_\_

GETCO \_\_\_\_\_ ENGG. CELL

Cat-1 Approved  
 Cat-2 Approved with Comments  
 Cat-3 Approved For Information  
 Cat-4 Not Approved

The above approval, in general does not absolve you from Contractual Obligations.

Approval Letter No. \_\_\_\_\_

GETCO \_\_\_\_\_ ENGG. CELL

Cat-1 Approved  
 Cat-2 Approved with Comments  
 Cat-3 Approved For Information  
 Cat-4 Not Approved

The above approval, in general does not absolve you from Contractual Obligations.

This Foundation drawing is adopted by M/s JPCPL for

- 1) 220 kV Vadavi - Sanand DFCC ((LOI 6841 Dt. 15.10.2013)
- 2) 220 kV Botad - Choraniya AL59 (LOI 7342 Dt. 24.10.2013)
- 3) 220 kV SIC LILO Botad from Amreli - Dhasa AL59 (LOI 8278 Dt. 25.11.2013)

Kintech Synergy Pvt. Ltd.

Autho. Sign.





FAX ૬૭

ઉર્જા અને પેટ્રોકેમિકલ્સ વિભાગ

જાહેરનામું

સચિવાલય, ગાંધીનગર.

તારીખ : ૫મી જાન્યુઆરી, ૨૦૦૭

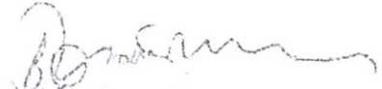
વીજ અધિનિયમ, ૨૦૦૩

ક્રમાંક: જીયુ-૨૦૦૭-૫-૭એલએ-૧૧૦૬-૪૮૮૪-૬ : સન ૨૦૦૩ના વીજ અધિનિયમ (૨૦૦૩ના ૩૬ મા) ની કલમ ૧૬૪ થી આવેલ સત્તાની રૂએ અને તત્કાલિન ઉદ્યોગ, ખાણ અને વીજળી વિભાગના જાહેરનામા ક્રમાંક: ગ.ઉ.-૧/ગા.ઉ.ઉ.એ.-૧૦૬૬-૧૩૧૯-કે તા. ૫મી માર્ચ, ૧૯૬૬ને રદ કરીને, ગુજરાત સરકાર આથી, કંપની મારા, ૧૯૫૬ હેઠળ રચાયેલ ગુજરાત એનર્જી ટ્રાન્સમીશન કોર્પોરેશન લીમીટેડને ગુજરાત રાજ્યમાં જ્યાં જરૂરી હોય ત્યાં વીજળીના પ્રવહન માટે વીજ લાઇનો, સાધનો અને અન્ય સામગ્રી સ્થાપવાની/ જાળવવાની તમામ સંબંધો આવે છે જે સત્તા, સન ૧૯૮૫ના ભારતીય તાર અધિનિયમ (૧૯૮૫ના ૧૩ મા) ની કલમ ૧૦ થી ૧૮ અને ૧૯-ક બેઠળ, ટેલીગ્રાફ સંચાલિકારી ટેલીગ્રાફના હેલ્થર સરકાર તારા સ્થાપવામાં આવેલ અથવા નિભાવવામાં આવતા અથવા તે પ્રયાણે સ્થાપવાના કે નિભાવવાના ટેલીગ્રાફના દોરણ અને મથકો સ્થાપવાની બાબતમાં ધરાવે છે.

૨. આથી આપવામાં આવેલ સત્તા સન ૧૯૮૫ના ઉક્ત ભારતીય તાર અધિનિયમની જોગવાઈઓ તથા નીચેની વધારાની શરતોને આધીન છે, એટલે કે :-

- (૧) પ્રવહન (Transmission) દોરડાને કોચ કરતા ટેલીગ્રાફ અને ટેલીફોનની લાઇન કોર્સિંગની જગ્યાએ ટેલીગ્રાફ સંચાલિકારીને સંતોષ થાય તે રીતે પૂરતા પ્રમાણમાં રકમમાં આવશે, અને
- (૨) આવા બધા કોર્સિંગ કાટખૂણે અથવા શક્ય હોય ત્યાં સુધી સમભંગ કાટખૂણે જેવા જ સંબંધોમાં આવશે.

ગુજરાતના રાજ્યસાહક્રીના હુકમથી અને તેમના નામે,



(કે. એમ. ગોહેલ)  
સરકારના ઉપસચિવ

પ્રતિ,  
મેનેજરશ્રી, સરકારી મધ્યમ પ્રેસ, ગાંધીનગર.

ઉક્ત જાહેરનામું રાજ્ય સરકારના આજના અસાધારણ મેનેજરના ત્રાગ-૪(એ) માં પ્રસિધ્ધ કરવા તેમજ તેની ૫૦ નકલો આ વિભાગને પુરી પાડવાની વિનંતી સહ.

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નકલ રવાના :-

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- (૧) ચેરમેન અને મેનેજિંગ ડિરેક્ટરશ્રી, ગુજરાત ઉર્જા વિકાસ નિગમ લી., વડોદરા.
- (૨) મેનેજિંગ ડિરેક્ટરશ્રી, ગુજરાત એનર્જી ટ્રાન્સમીશન કોર્પોરેશન લી., વડોદરા.
- (૩) મેનેજિંગ ડિરેક્ટરશ્રી, ગુજરાત સ્ટેટ ઇલેક્ટ્રીસિટી કોર્પોરેશન લી., વડોદરા.
- (૪) મેનેજિંગ ડિરેક્ટરશ્રી, ઉત્તર ગુજરાત વીજ કંપની લી., મહેસાણા.
- (૫) મેનેજિંગ ડિરેક્ટરશ્રી, દક્ષિણ ગુજરાત વીજ કંપની લી., સુરત.
- (૬) મેનેજિંગ ડિરેક્ટરશ્રી, મધ્ય ગુજરાત વીજ કંપની લી., વડોદરા.
- (૭) મેનેજિંગ ડિરેક્ટરશ્રી, પશ્ચિમ ગુજરાત વીજ કંપની લી., રાજકોટ.
- (૮) મુખ્ય વિદ્યુત નિરીક્ષકશ્રી, ગુજરાત રાજ્ય, ઉદ્યોગ ભવન, ગાંધીનગર.
- (૯) પસંદગી કાઉલ.

# Letter of Award

For

Supply, Installation and Commissioning of 220kV Tower Line

From

PGCIL (Bhuj II 400kV/220kV) Substation

To

Windfarm 220/33 kV Substation at Chugger

PROJECT G8-9

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Handwritten signature and circular stamp of SREC Renewable Energy Private Limited. The stamp contains the text "SREC Renewable Energy Private Limited" and a star symbol.

Letter of Award to Kintech Synergy Pvt Ltd. issued by "SITEC" Kabini Energy Pvt. Ltd. 277

## 1. Letter of Award

Date: 12.02.2020

Kintech Synergy Private Limited  
8-9, Shivalik Plaza,  
Opp. AMA, IIM Road,  
Ambawadi, Ahmedabad-380015

**Re:** Turnkey EPC Order for the Supply, Erection, Testing and Commissioning (including all civil works and handling all local issues, Right of Way, Easement Rights, Crop Compensation) securing all approvals and permits from CEA, PGCIL, Authorities for 220kV Over Head Transmission line with AL-59 Moose conductor and appropriate towers (double circuit and multi circuit) and stringing, of Single Circuit, Double Circuit and Multi Circuit segments and charging the entire line and securing all approvals for evacuating power through the transmission line

Dear Sir,

Sitac Kabini Renewables Private Limited (hereinafter referred to as 'Kabini' and/or 'Customer' and shall include its subsidiary / affiliate / assignee) is pleased to place this Order (hereinafter referred to as the 'Order' or 'Contract') on you, Kintech Synergy P. Ltd, Ahmedabad (hereinafter referred to as 'Contractor') for the (a) design, approval, construction, manufacture, testing, supply, packing, transportation, loading and unloading, delivery at Project site, storage and handling at Project site of all materials for all the required equipment, structures, conductor, insulator, hardware, accessories and all other required components; (b) all civil foundations and civil works; (c) erection of towers, requisite tower extensions, stringing, testing, Commissioning, charging; (d) coordination, easement rights, crop compensation, right of way, tree cutting, village approvals; and (e) securing all related required approvals and permissions from Central Electricity Authority ('CEA'), Power Grid Corporation of India Limited ('PGCIL'), Gujarat Energy Transmission Corporation Limited ('GETCO'), local bodies, government agencies for the complete 220 kV overhead transmission line with AL-59 Moose conductor on double circuit and multi circuit towers for power evacuation from Customer's proposed 220kV/33kV, 300MW wind farm at Chugger village, Taluka Lakhpatt, District Kutch, Gujarat, as per requisite requirements and specifications of Customer, CEA, PGCIL to PGCIL's sub-station tentatively planned at/around Jadodhar Village, Taluk Nakhatrana, District Kutch, Gujarat (termed as "Bhuj-II SS") and connecting with the Bays at both sub-stations as per requirements of appropriate authorities (hereinafter referred to as the "Project").

You will be responsible for achieving the above scope (also detailed hereunder in this Order), secure all approvals to facilitate and ensure connectivity between Kabini's 220/33KV 300MW wind farm sub-station at Chugger and PGCIL's 400/220 KV Bhuj-II SS, via the said supply, erection, stringing and Commissioning of 220kV line with all approvals, permissions and Right of Way clearances.

The terms and conditions are as under:

## 2. Timeline for Commissioning and Warranty Period

The Contractor shall commence works on the Project from the date of issuance of this Order. Within 10 days of signing of this Order, the Contractor will submit a detailed work plan and schedule for completion of the Project till the charging of the evacuation line (the "Commissioning"), to complete the Project, in all respect, on or before 31<sup>st</sup> December 2020.

In the event of any delay from the schedule for the Commissioning of the Project for reasons attributable to the Contractor, the Customer may, by notice to the Contractor, direct that the scope of work be accelerated by means of additional crews or additional shifts or by other means, without any additional cost to the Customer.

The Contractor warrants and undertakes that the Project shall:

- a. strictly conform to the requirements under this Contract;
- b. be free from all defects;
- c. be fit for the intended purpose of evacuation of electricity in compliance with all applicable laws; and
- d. when supplied for the purpose of the Order, shall be new and not previously repaired or refurbished.

Any deviation from this shall be considered as a "Defect".

The warranty period for the Project shall commence from the Commissioning of the Project and shall continue for a period of twenty-four (24) months thereafter ("Warranty Period"). Warranty period shall include O&M of the complete line, by the Contractor at no additional charge/cost to the Customer.

The O&M services during the Warranty Period will include preventive maintenance on an annual basis, the first maintenance being one year after Commissioning, chargeable at Rs. 10 lakh per maintenance. Any technical maintenance pertaining to rectification of Defects during the Warranty Period, will be in the Contractor's scope, on immediate response basis, at no extra cost, and shall include the required parts, equipment and technical and other workers required for such maintenance.

In the event there is a delay in Commissioning for reasons attributable to the Contractor, the Warranty Period will start from the date of actual Commissioning and will continue for a period of twenty-four (24) months from such date.

In the event a defect is rectified during the Warranty Period, then the Warranty Period in respect of such replaced, repaired or rectified part shall be extended and shall expire on the later of:

1. twelve (12) months from the date that the relevant part is re-supplied, replaced, repaired and/or rectified; or
2. the expiry of the original Warranty Period.

If any Defect or deficiency is identified by the Customer, the Customer shall notify the Contractor and the Contractor shall be obliged to take measures, at its own risk and cost, to remedy such Defect within 7 days from such notification or shall replace the Defective part, provided that such measures are in conformance with the agreed scope of work. If the Contractor fails to rectify the Defect within the aforesaid time period, the Customer may, by issuing the notice to the Contractor, proceed to do such work on its own or by any third party, and the losses as well as the costs incurred by the Customer in connection therewith shall be paid by the Contractor to the Customer, immediately on demand, or may be deducted by the Customer from any monies due to the Contractor.

### *3. Scope of Work and Responsibilities of Contractor*

The scope of the Contractor for the 220KV overhead transmission line includes, but shall not be limited to, (a) design, approval, construction, manufacture, testing, supply, packing, transportation, loading and unloading, delivery at Project site, storage and handling at Project site of all materials for all the required equipment, structures, conductor, insulator, hardware, accessories and all other required components; (b) all civil foundations and civil works; (c) erection of towers, requisite tower extensions, stringing, testing, Commissioning, charging; (d) coordination, easement rights, crop compensation, right of way, tree cutting, village approvals; and (e) securing all related approvals and permissions from Central Electricity Authority ('CEA'), Power Grid Corporation of India Limited ('PGCIL'), Gujarat Energy Transmission Corporation Limited ('GETCO'), local bodies, government agencies for the

Govt. of India approval for Lay down Transmission **279**  
as per Act Section 68(1).

File No.CEA-PS-11-23(20)/1/2018-PSPA-I Division

1/6911/2019/407



भारत सरकार

Government of India

विद्युत मंत्रालय

Ministry of Power

केन्द्रीय विद्युत प्राधिकरण

Central Electricity Authority

विद्युत प्रणाली योजना एवं मूल्यांकन-I प्रभाग

Power System Planning & Appraisal-I Division

सेवा में / To,

Shri Chatar Dev Singh,  
Sitac Kabini Renewables Private Limited  
507-508, Ashoka Estate,  
24 Barakhambha Road, New Delhi – 110001

विषय : विद्युत अधिनियम, 2003 की धारा 68(1) के तहत M/s Sitac Kabini Renewables Private Limited (SKRPL) को परीक्षण योजना "Connectivity to M/s Sitac Kabini Renewables Private Limited for its proposed 300 MW wind farms in Bhuj, Gujarat" के लिये भारत सरकार का पूर्व अनुमोदन – सम्बंधित

**Sub:** Prior approval of the Government of India under section 68(1) of the Electricity Act, 2003 to M/s Sitac Kabini Renewables Private Limited (SKRPL) for the transmission scheme "Connectivity to M/s Sitac Kabini Renewables Private Limited for its proposed 300 MW wind farms in Bhuj, Gujarat" - reg.

संदर्भ /Reference:

- (i) SKRPL letter no. SKRPL/CEA/Sec68/2019-20/01 dated 05.08.2019
- (ii) SKRPL letter no. SKRPL/CEA/Sec68/2019-20/02 dated 03.09.2019

Sir,

M/s Sitac Kabini Renewables Private Limited (SKRPL) vide its letters under reference has sought prior approval of the Government of India under section 68 (1) of the Electricity Act, 2003 for the transmission scheme "Connectivity to M/s Sitac Kabini Renewables Private Limited for its proposed 300 MW wind farms in Bhuj, Gujarat" with the following scope of work:

- i. Sitac Kabini Renewables Private Limited – Bhuj-II PS 220 kV S/c line along with associated bays at generator end  
(Bays at ISTS sub-station end shall be under the scope of Transmission licensee owning the ISTS sub-station subject to compliance of relevant provisions of tariff policy)

## File No.CEA-PS-11-23(20)/1/2018-PSPA-I Division

I/6911/2019

2. The above transmission scheme with its specified scope of work has been discussed and agreed in 32<sup>nd</sup> meeting of WR Constituents regarding Connectivity and LTA applications held on 26.11.2018.
3. CEA conveys the prior approval of Government under Section 68(1) of Electricity Act, 2003 to M/s Sitac Kabini Renewables Private Limited for the following overhead line under the transmission scheme "Connectivity to M/s Sitac Kabini Renewables Private Limited for its proposed 300 MW wind farms in Bhuj, Gujarat":
  - i. Sitac Kabini Renewables Private Limited – Bhuj-II PS 220 kV S/c line (with AL59 Moose conductor)  
Line length is approx. 55 km, which would be implemented in two sections from SKRPL switchyard to Bhuj-II PS:
    - (a) Section 1: 53 km 220 kV S/c line on D/c towers from SKRPL switchyard to M/c tower starting point
    - (b) Section 2: 2 km 220 kV S/c line on M/c towers (comprising of 4 ckts) from M/c tower starting point to Bhuj-II PS
4. This approval is subject to compliance of
  - a) The relevant provisions of the Act, as amended from time to time and the rules and regulations made there under, and
  - b) CEA (Measures relating to Safety and Electrical Supply) Regulations, 2010 and any subsequent amendments made thereto.
5. The approval is also subject to the following conditions:
  - (i) The implementing agency will commence construction of the project within three years of grant of approval, unless this term is extended by the Central Electricity Authority.
  - (ii) Central Electricity Authority may withdraw the approval before the expiry of the period of three years after giving a one-month notice.
  - (iii) The implementing agencies shall abide by the provisions of Works of Licensee Rules, 2006 notified by the Govt. of India, Ministry of Power in the Gazette of India, extra-ordinary Part-II, Section 3(i) dated 18-04-2006 (vide GSR 217 (E) dated 18-04-2006).

भवदीय / Yours faithfully,

Signature Not Verified

Digitally signed by P. C. KUREEL

Date: 2019.09.19 12:26:16 IST

(पी. सी. कुरील / P.C. Kureel)

सचिव / Secretary, के.वि.प्रा / CEA

प्रति लिपि / Copy to -

(1) Joint Secretary (Trans), Ministry of Power, Shram Shakti Bhawan, New Delhi

रजिस्ट्री सं. डी.एल.- 33004/99

REGD. No. D. L.-33004/99



# भारत का राजपत्र The Gazette of India

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असाधारण  
EXTRAORDINARY  
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PART III—Section 4  
प्राधिकार से प्रकाशित  
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सं. 276]

नई दिल्ली, बुधवार, जुलाई 22, 2020/आषाढ़ 31, 1942

No. 276]

NEW DELHI, WEDNESDAY, JULY 22, 2020/ASHADHA 31, 1942

केंद्रीय विद्युत प्राधिकरण

आदेश

नई दिल्ली, 17 जून, 2020

फ.सं. CEA-PS-11-23(21)/2020-PSPA-I Division.—जबकि मेसर्स सिटक काविनी रिन्यूएबल प्राइवेट लिमिटेड (एम.के.आर.पी.एल.), जिसका पंजीकृत कार्यालय 507-508, अशोका एस्टेट, 24, बाराखंभा रोड, नई दिल्ली-110001 है, ने पारिपण योजना "मेसर्स सिटक काविनी रिन्यूएबल प्राइवेट लिमिटेड के भुज, गुजरात में स्थित 300 मेगावाट विंड फार्म के लिए कनेक्टिविटी सिस्टम" के तहत विजली की तारें विद्युत अधिनियम, 2003 की धारा 164 के अंतर्गत प्राधिकृत करने हेतु आवेदन किया है।

और जबकि, के.वि.प्रा., विद्युत मंत्रालय, भारत सरकार ने अपने पत्र सं. CEA-PS-11-23(20)/1/2018-PSPA-I दिनांक 19.09.2019 के द्वारा पारिपण योजना "मेसर्स सिटक काविनी रिन्यूएबल प्राइवेट लिमिटेड के भुज, गुजरात में स्थित 300 मेगावाट विंड फार्म के लिए कनेक्टिविटी सिस्टम" के लिए मेसर्स एम.के.आर.पी.एल. को विद्युत अधिनियम की धारा 68(1) के अंतर्गत पूर्व अनुमोदन प्रदान किया था।

और अब आवेदक ने विद्युत अधिनियम, 2003 की धारा 164 के अंतर्गत पारिपण योजना "मेसर्स सिटक काविनी रिन्यूएबल प्राइवेट लिमिटेड के भुज, गुजरात में स्थित 300 मेगावाट विंड फार्म के लिए कनेक्टिविटी सिस्टम" के तहत विद्युत लाइन विद्युत के लिए उसे वे सभी शक्तियां प्रदान करने का अनुरोध किया है, जो टेलीग्राफ के प्रयोजन के लिए सरकार द्वारा स्थापित टेलीग्राफ लाइनों और खंभों या उनके रख-रखाव के लिए या स्थापित होने वाली टेलीग्राफ लाइनों और खंभों या उनके रख-रखाव के लिए भारतीय टेलीग्राफ अधिनियम, 1885 के अंतर्गत टेलीग्राफ प्राधिकरण के पास है।

पारेषण योजना के अंतर्गत निम्नलिखित शिरोपरि लाइन हैं:

- (i) सिटक काबिनी रिन्यूएबल्स प्राइवेट लिमिटेड – भुज-II PS 220 केवी एस/सी लाइन (AL59 Moose conductor के साथ)\*

\* लाइन की लंबाई लगभग 55 किमी है, जिसे एसकेआरपीएल पूलिंग स्टेशन से भुज-II पीएस तक 2 खंडों में लागू किया जाएगा, जो निम्नलिखित है:

- (a) सेक्शन -1: एसकेआरपीएल स्विचयार्ड से एम/सी टावर शुरुवाती बिंदु तक डी/सी टावर पर 53 किमी 220 केवी एस/सी लाइन।  
(b) सेक्शन -2: एम/सी टावर शुरुवाती बिंदु से भुज-II पीएस तक एम/सी टावरो (जिसमें 4 circuits शामिल है) 2 किमी 220 केवी एस/सी लाइन।

स्कीम के अंतर्गत शिरोपरि लाइन निम्नलिखित गांवों, नगरों और शहरों में, उनके ऊपर से, उनके आस-पास से तथा उनके बीच से गुजरेगी:-

क्रम सं.	गांव का नाम	तालुका का नाम	जिला का नाम
1	जादोदर, कोटडा, जादोदर, काड़िया नाना, उखेड़ा, काड़िया मोटा, टोड़िया, हीरापार, टोड़िया, रसालिया जुनू, खेम्बाड़ी मोटी, खोम्बाड़ी नानी, मोरे, नेत्रा, मथल, रामपार, देमलपार गुंटाली, सर्वा, जीनजय, उगेड़ी, मुरु, खिरासरा, राताडिया, विगोड़ी, अय्यर, तेजारा, नगवीरी, नवावस रवापार, अमारा, नादापा, घडानी, हरिपार, गजनसर, बालका नाना, बालका मोटा	नखत्राणा	कच्छ
2	जुनाचाई, मेघपार, मनका बंध, हरोदा, जारा, अमियु, ओदिना, मोगार, खटिया, दायापार, लखापार, गदूली, धरेसी, शियोट, अमरसर, दूगेड बंध, दूगेड	लखापत	कच्छ

मेसर्स सिटक काबिनी रिन्यूएबल्स प्राइवेट लिमिटेड ने उपरोक्त योजना के लिए विद्युत अधिनियम, 2003 की धारा 164 के अंतर्गत प्राधिकार प्राप्त करने की विद्युत मंत्रालय की प्रक्रिया पूर्ण कर ली है। अब, सावधानीपूर्वक विचार करने के पश्चात, केंद्रीय विद्युत प्राधिकरण, विद्युत मंत्रालय, भारत सरकार, मेसर्स सिटक काबिनी रिन्यूएबल्स प्राइवेट लिमिटेड को उपरोक्त शिरोपरि लाइन को लगाने के लिए वे सभी शक्तियां निम्नलिखित निबंधनों एवं शर्तों के साथ प्रदान करता है, जो टेलीग्राफ के उद्देश्य के लिए सरकार द्वारा स्थापित टेलीग्राफ लाइनों और खंबों या उनके रख-रखाव के लिए या स्थापित होने वाली टेलीग्राफ लाइनों और खंबों या उनके रख-रखाव के लिए भारतीय टेलीग्राफ अधिनियम, 1885 के अंतर्गत टेलीग्राफ प्राधिकरण के पास है -

- यह अनुमोदन 25 वर्षों के लिए प्रदान किया जाता है।
- आवेदक को प्रस्तावित लाइनों की स्थापना से पूर्व संबंधित प्राधिकारियों अर्थात् स्थानीय निकायों, रेलवे, राष्ट्रीय राजमार्ग, राज्य राजमार्ग आदि की सहमति प्राप्त करनी होगी।
- आवेदक को विद्युत अधिनियम, 2003 के तहत समुचित आयोग के द्वारा तैयार किए गए पारेषण, ओ एंड एम, ओपन एक्सेस आदि के विनियमों/संहिताओं का पालन करना होगा।
- आवेदक को "मेसर्स सिटक काबिनी रिन्यूएबल्स प्राइवेट लिमिटेड के भुज, गुजरात में स्थित 300 मेगावाट विंड फार्म के लिए कनेक्टिविटी सिस्टम" पारेषण योजना के तहत विजली की नगरे विद्वाने का उत्तरदायित्व सौंपा गया है। निर्माण कार्यों का ब्यौरा दिनांक 07.12.2019 से 13.12.2019 के भारत के राजपत्र में प्रकाशित किया गया है।
- आवेदक संबंधित केंद्र सरकार के विद्युत निरीक्षक/मुख्य विद्युत निरीक्षक के अनुमोदन के पश्चात ही लाइनों का प्रचालन करेगा।

- (vi) यह अनुमोदन आवेदक द्वारा विद्युत अधिनियम, 2003 के प्रावधानों और उसके तहत बनाए गए नियमों की अपेक्षाओं का अनुपालन किए जाने के अध्यक्षीन है।
- (vii) मेसर्स एस.के.आर.पी.एल. को विद्युत निरीक्षण के समय विमानन एवं रक्षा प्राधिकरणों इत्यादि, से अपेक्षित अनुमति को प्राप्त करने के बाद, इसे केंद्रीय विद्युत प्राधिकरण को विद्युत निरीक्षण के समय प्रस्तुत करना होगा।

पी.सी. कुरील, सचिव

[विज्ञापन III/4/असा./124/2020-21]

## CENTRAL ELECTRICITY AUTHORITY

### ORDER

New Delhi, the 17th June, 2020

F.No. CEA-PS-11-23(21)/2/2020-PSPA-I Division.—whereas M/s Sitac Kabini Renewables Private Limited (SKRPL), the applicant with its registered office at 507-508, Ashoka Estate, 24 Barakhamba Road, New Delhi – 110001, has applied for authorization under Section 164 of the Electricity Act, 2003 for laying of electric lines under the transmission scheme “Connectivity to M/s Sitac Kabini Renewables Private Limited for its proposed 300 MW wind farms in Bhuj, Gujarat”.

And whereas, CEA, Ministry of Power, Government of India vide its file No. CEA-PS-11-23(20)/1/2018-PSPA-I Division dated 19.09.2019 had granted prior approval under section 68(1) of the Electricity Act, 2003 to M/s Sitac Kabini Renewables Private Limited for the transmission scheme “Connectivity to M/s Sitac Kabini Renewables Private Limited for its proposed 300 MW wind farms in Bhuj, Gujarat”.

And now the applicant has requested to confer upon him, all the powers under section 164 of the Electricity Act, 2003, which the telegraph authority possess under the Indian Telegraph Act, 1885 with respect to the placing of telegraph lines and posts for the purpose of a telegraph established or maintained by Government or to be so established or maintained for laying of electric lines under the transmission scheme “Connectivity to M/s Sitac Kabini Renewables Private Limited for its proposed 300 MW wind farms in Bhuj, Gujarat” with the following scope of work:

- i. Sitac Kabini Renewables Private Limited – Bhuj-II PS 220 kV S/c line (with AL59 Moose conductor)+
  - \* Line length is approx. 55 km, which would be implemented in two sections from SKRPL switchyard to Bhuj-II PS:
    - (a) Section 1: 53 km 220 kV S/c line on D/c towers from SKRPL switchyard to M/c tower starting point
    - (b) Section 2: 2 km 220 kV S/c line on M/c towers (comprising of 4 ckts) from M/c tower starting point to Bhuj-II PS

The overhead line covered under the above scheme will pass through, over, around and between the following villages, towns and cities:

S.No.	Village	Tehsil/ Taluka	District
1	JADODAR, KOTADA JADODAR, KADIYA NANA, UKHEDA, KADIYA MOTA, TODIYA, HIRAPAR TODIYA, RASALIYA JUNU, KHOMBHADI MOTI, KHOMBHADI NANI, MORAY, NETRA, MATHAL, RAMPAR, DESALPAR GUNTALI, SARWA, JINJAY, UGEDI, MURU, KHIRASRA, RATADIYA, VIGODI, AIYAR, TEJARA, NAGVIRI, NAWAWAS, RAWAPAR, AMARA, NADAPA, GHADANI, HARIPAR, GAJANSAR, WALKA NANA, WALKA MOTA	NAKHATRANA	KUTCH
2	JUNACHAI, MEGHPAR, MANKA WANDH, HARODA, JARA, AMIYU, ODINA, MORGAR, KHATIYA, DAYAPAR, LAKHAPAR, GADULI, DHARESI, SHIYOT, UMARSAR, CHHUGER WANDH, CHHUGER	LAKHPAT	KUTCH

M/s Sitac Kabini Renewables Private Limited (SKRPL) had complied with the MoP's procedure for obtaining the authorization under section 164 of Electricity Act, 2003 for the above transmission scheme. Now, after careful consideration, Central Electricity Authority, Ministry of Power, Government of India, under section 164 of the Electricity Act, 2003, confers all the powers to M/s Sitac Kabini Renewables Private Limited for laying above overhead line, which telegraph authority possesses under the Indian Telegraph Act, 1885 with respect to placing of telegraph lines and posts for the purposes of a telegraph established or maintained, by Government or to be established or maintained subject to following terms and conditions for installing the above mentioned lines, namely:

- (i) The approval is granted for 25 years:
- (ii) The Applicant shall have to seek the consent of the concerned authorities i.e. local bodies, Railways, National Highways, State Highways etc. before erection of proposed lines:
- (iii) The Applicant shall have to follow regulations/codes of the Appropriate Commission regarding transmission, O&M, open access, etc., framed under Electricity Act, 2003.
- (iv) The Applicant has been entrusted with the responsibility for laying of electric lines under the transmission scheme "Connectivity to M/s Sitac Kabini Renewables Private Limited for its proposed 300 MW wind farms in Bhuj, Gujarat". The details of the works are published in the Gazette of India dated 7<sup>th</sup> December – 13<sup>th</sup> December, 2019.
- (v) The Applicant shall operate the lines after approval of Electrical Inspector / Chief Electrical Inspector of Central Government.
- (vi) The approval is subject to compliance of the requirement of the provisions of the Electricity Act, 2003 and the rules made there under by the applicant.
- (vii) M/s SKRPL shall have to submit the requisite clearances to Central Electricity Authority after obtaining the same from concerned authorities like Civil Aviation, Defence etc., at the time of Electrical Inspection.

P C KUREEL, Secy.

[ADVT.-III/4/Exty./124/2020-21]

Chief Electrical Inspectors Govt. of India  
charging of line.

Approval 285

Dtd 29/12/20



Government of India  
Central Electricity Authority  
Regional Inspectorial Organisation  
Ground Floor, WRPC Building, F-3, MIDC Area  
Marol, Andheri (East), Mumbai 400 093



ISO: 9001:2015

Telefax: 022 - 28211003

riowestcea@gmail.com

No. WRIO/GJ/Kutch/SITAC/B-961/Dir/2021/3452-53

Dated: 29 DEC 2021

### Approval for Energisation

(under Regulation 43 of CEA (Measures relating to Safety and Electric Supply), Regulations, 2010)

Kind Attn: Shri. Shashikant Tiwari  
M/s Sitac Kabini Renewables Private Limited  
507-508, Ashoka Estate  
24 Barakhamba Road, New Delhi-110001

**Subject:** Approval for Energisation of Electrical Installations of 220kv S/C line on D/C and M/C Tower(S/C-35.279 km, M/C & D/C- 24.912 km), from 33/220KV Chugger S/S to 765/400/220KV Kotda Jadodar S/S PGCIL of M/S. Sitac Kabini Renewables Private Limited in Dist. - Kutch, Gujarat under regulation 43 of Central Electricity Authority (Measures relating to Safety and Electric Supply), Regulations 2010 (As amended till date).

**Reference:**

1. Your online application No: A/2021/0961 dated 21/12/2021.
2. Inspection report of this office dated 28/12/2021.
3. Your Compliance-no letter, dated: 29th Dec, 2021.

Whereas the inspection of Electrical Installation of 220kv S/C line on D/C and M/C Tower(S/C-35.279 km, M/C & D/C- 24.912 km), from 33/220KV Chugger S/S to 765/400/220KV Kotda Jadodar S/S PGCIL of M/S. Sitac Kabini Renewables Private Limited in Dist. - Kutch, Gujarat was carried out on 28<sup>th</sup> December, 2021 by the undersigned.

The non-compliances of certain provisions/stipulations of the regulations were conveyed to you vide our office letter under reference at Sl.No.(2) above (Inspection Report) and the compliance of the same has since been received vide your letter under reference at Sl.No. (3) above.

The Approval for energisation of Electrical Installations of 220kv S/C line on D/C and M/C Tower(S/C-35.279 km, M/C & D/C- 24.912 km), from 33/220KV Chugger S/S to 765/400/220KV Kotda Jadodar S/S PGCIL of M/S. Sitac Kabini Renewables Private Limited in Dist. - Kutch, Gujarat is here by accorded subject to consistent compliance of relevant provisions of CEA (Measures relating to Safety and Electric Supply) Regulations, 2010 (as amended till date) by M/S. Sitac Kabini Renewables Private Limited, Dist. - Kutch, Gujarat.

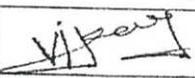
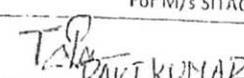
The above apparatus /Installations shall be due for periodical inspection under regulation 30 within Four years from the date of inspection. This periodicity is subject to change by government notification.

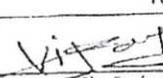
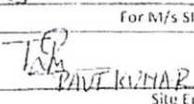
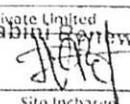
  
(LKS Rathore)

Director/SE

For Chief Electrical Inspector  
to the Govt. of India

Copy to: Chief Engineer (CEI), CEA, 3rd Floor, NRPC Building, Katwaria Sarai, New Delhi.

SITAC Kabini Renewable Private Limited					
Check list for 220kV Transmission Line Foundation Work				Project: G8-G9 Site - 300 MW Wind Power project	
1	Name of Project:	220kV Transmission Line from 765/400/220kV PGCIL Bhuj II Substation to 220/33kV SXRPI Pooling Substation at Lakhpat for SECI V 300MW Wind Project at Bhuj			
2	Location No.:	5410	3. Type of the Tower:	DD-18	
4	Soil Classification:	PERCS	5. Alignment / Bisection:	OK	
6	GPS Coordinates of Location (Only for reference) X=499615.46, Y=2614834.87				
7	Date of Excavation:	25/03/2021			
	Dimensions In Mtrs	Length	Bredth	Depth	Total
	Pit A	3.85	3.85	3.50	51.88
	Pit B	3.85	3.85	3.50	51.88
	Pit C	3.85	3.85	3.50	51.88
8	Availability of T&P accessories:	(a) Cover blocks	<input checked="" type="checkbox"/>	(b) Chairs	<input type="checkbox"/>
		(d) Concrete mixer	<input checked="" type="checkbox"/>	(e) Vibrator	<input checked="" type="checkbox"/>
	(g) Shoring / Shuttering	(h) Waste Oil	<input checked="" type="checkbox"/>	(i) Dewatering pump	<input type="checkbox"/>
		(k) Measurement boxes	<input type="checkbox"/>	(l) Cube moulds	<input checked="" type="checkbox"/>
		(m) Earthing	<input checked="" type="checkbox"/>	(j) Stubs & Cleats, Bolts & Nuts	<input checked="" type="checkbox"/>
9	Materials	Required Qty (As per Dwg)	Used Qty		Remarks
a)	Cement	76859 KG	26859 KG		
b)	Reinforcement steel	1212 KG	1212 KG		
c)	Metal	80577 KG	80577 KG		
d)	Sand	40288 KG	40288 KG		
10	Stub template / Stub	Date	13/06/2021		
a)	Level (OK/Not OK)	OK	OK	OK	OK
b)	Back to Back (in mtrs)	AB:	BC:	CD:	DA:
ii)	Stub (in mtrs)	19.130	19.130	19.130	19.130
d)	Diagonal (in mtrs)	AC	BD		
ii)	Stub (in mtrs)	27.054	27.054		
11	PCC (1:2:4)	a) Date	13/06/2021		
		b) Qty.	2.96 CMT		
12	RCC Concrete (1:1.5:3)	a) Date	14/06/2021		
		b) Qty.	62.55 CMT		
13	Curing Completion Date:	29/06/2021			
14	Back filling completion Date:	15/06/2021			
15	Remarks				
16	Benching etc.	DONE			
17	DRG No:	73/FDN-9			
For M/s. Kintech		For M/s SITAC Kabini Renewables Private Limited			
					
Site Engineer		Site Incharge		Site Engineer	
				Site Incharge	
				Authorized signatory:	

SITAC Kabini Renewable Private Limited								
Check list for 220kV Transmission Line Foundation Work				Project:	G8-G9 Site - 300 MW Wind Power project			
1	Name of Project:	220kV Transmission Line from 765/400/220kV Pk II Bhuj II Substation to 270/33kV SKRPL Pending Substation at Larnpal for SECI V 300MW Wind Project at Bhuj						
2	Location No. :	55/0	3. Type of the Tower :	DD-18				
4	Soil Classification :	PSBCS	5. Alignment / Bisection :	OK				
6	GPS Coordinates of Location (Only for reference)		X-499498.92 , Y-2614836.24					
7	Date of Excavation:		22/03/2021					
	Dimensions In Mtrs		Length	Breadth	Depth	Total	Remarks	
	Pit A		3.85	3.85	3.50	51.55		
	Pit B		3.85	3.85	3.50	51.55		
	Pit C		3.85	3.85	3.50	51.55		
Pit D		3.85	3.85	3.50	51.55			
8	Availability of T&P accessories :		(a) Cover blocks	<input checked="" type="checkbox"/>	(b) Chairs	<input type="checkbox"/>	(c) Form boxes	<input checked="" type="checkbox"/>
			(d) Concrete mixer	<input checked="" type="checkbox"/>	(e) Vibrator	<input checked="" type="checkbox"/>	(f) Potable water	<input checked="" type="checkbox"/>
	(g) Shoring / Shuttering		(h) Waste Oil	<input checked="" type="checkbox"/>	(i) Dewatering pump	<input type="checkbox"/>	(j) Stubs & Cleats, Bolts & Nuts	<input checked="" type="checkbox"/>
			(k) Measurement boxes	<input type="checkbox"/>	(l) Cube moulds	<input checked="" type="checkbox"/>	(m) Earthing	<input checked="" type="checkbox"/>
9	Materials	Required Qty (As per Dwg)	Used Qty		Remarks			
a)	Cement	26859 KG	26859 KG					
b)	Reinforcement steel	1212 KG	1212 KG					
c)	Metal	80577 KG	80577 KG					
d)	Sand	40288 KG	40288 KG					
10	Stub template / Stub	Date	23/03/21					
a)	Level (OK/Not OK)	OK	OK	OK	OK			
b)	Back to Back (in mtrs)	AB:	BC:	CD:	DA:			
c)	Stub (in mtrs)	19.130	19.130	19.130	19.130			
d)	Diagonal (in mtrs)	AC	BD					
e)	Stub (in mtrs)	27.054	27.054					
11	PCC (1:2:4)	a) Date	23/03/2021					
		b) Qty.	2.96 CM					
12	RCC Concrete (1:1.5:3)	a) Date	24/03/2021					
		b) Qty.	62.55 CM					
13	Curing/ Completion Date:	07/04/2021						
14	Back filling completion Date:	25/03/2021						
15	Remarks							
16	Benching etc.	DONE						
17	DRG No:	73/FDN-9						
For M/s. Kintech		For M/s SITAC Kabini Renewables Private Limited						
 Site Engineer		 Site Incharge		 Site Engineer				
		 Site Incharge						

Authorized signatory,



# GEICO

## GUJARAT ENERGY TRANSMISSION CORPORATION LIMITED

Transmission Circle Office Anjar, 220 kV Anjar s/s compound on Bhuj Road, Anjar – Kutch - 370110

Tel. (02836) 242656 Fax: (02836) 241538 E-mail: [anjarsetr@yahoo.co.in](mailto:anjarsetr@yahoo.co.in), [inseanjar.getco@gebmail.com](mailto:inseanjar.getco@gebmail.com)

No. 21-22/CO/ANJ/PRJ/

06.01.2021

//RPAD//

To,  
The Chief Engineer(Tech)  
Gujarat Urja Vikas Nigam Ltd.  
Sardar Patel Vidhut Bhavan, Race Course,  
Vadodara  
390 007

Sub: - The reply of the order of the National Green Tribunal dated. 24.11.2021.

Ref. .

1. The Chief Engineer(Tech), Gujarat Urja Vikas Nigam Ltd L. No-GUVNL/T-3/DE-2/NGT/3327 Date.08.12.2021
2. The District Collector Bhuj-Kutch L. No-જમન/૪/ચેકડેમ/વશી/૧૨/૨૦૨૧ તા.૧૬.૧૨.૨૦૨૧
3. The SDM, Nakhatrana L. No-જમન/વશી/૨૪૯૧/૨૦૨૧ તા.૧૭.૧૨.૨૦૨૧
4. The SDM, Nakhatrana L. No-જમન/વશી/૨૪૯૧/૨૦૨૧ તા.૨૩.૧૨.૨૦૨૧
5. T.O.L. No. 21-22/CO/ANJ/PRJ/4454 Dtd.31.12.2021
6. Letter of Award issued by M/s Sitac Kabini Renewable Pvt. Ltd(SKRPL) to M/s Kintech Synergy Pvt. Ltd. On Dtd.12.01.2020
7. Approval of Government of India to lay down transmission line as per electricity Act Section 68(i)
8. Government Gazzate published by Central Govt. before initiation of construction of line.
9. Chief Electrical Authority Approval L. No. issued by Chief Electrical Authority for energization of transmission line.

Respected Sir,

With Reference to Point No. (4) as directed by SDM, Nakhatrana to conduct the Joint verification as per the office letter release by SDM, Nakhatrana.

The Joint site verification was conducted on Date. 27.12.2021 with due petition file by the civilian namely Ratanji Harisangji Rathod Village. Amiya, Ta. Dayapar.

The Following dignities were remained Present.

1. Hon'ble SDM, Nakhatrana.
2. The Chief Engineer(Tech), GUVNL, Vadodara.
3. Authorized Person of GPCB, Bhuj-Kutch.
4. Authorized Person of Pani Purvatha Department, Bhuj.
5. The Superintending Engineer(TR), GETCO-Anjar.

C:\Users\HP\Desktop\GUVNL L English circle head.docx

Page 1/4


**GETCO**
**GUJARAT ENERGY TRANSMISSION CORPORATION LIMITED**

Transmission Circle Office Anjar, 220 kV Anjar s/s compound on Bhuj Road, Anjar – Kutch - 370110

 Tel. (02836) 242656 Fax: (02836) 241588 E-mail: [anjarsetr@yahoo.co.in](mailto:anjarsetr@yahoo.co.in) [seanjar.getco@gebmail.com](mailto:seanjar.getco@gebmail.com)

6. The Superintending Engineer, PGVCL-Bhuj.
7. Representative from Kintech Synergy Private Limited.

The main object was to conduct the Joint site verification was to access the work was being executed was technically fit or Not.

In this regards the details parameters of erected transmission line are here under:

1. Name of line: -220KV Chhugar (M/s Sitac Kabini Renewable Pvt. Ltd –Windfarm Developer) to under construction 765 KV Kotda(J) substation (Owned by Power grid Corporation of India Ltd.)
2. Name of Agency: - Kintech Synergy Private Limited.
3. Disputed Location Number: - 54/0(DD+18) and 55/0(DD+18).
4. Complained Village Name: -Meghpar-2, Ta. Lakhpat, Dis. Kutch.

The Petitioner had complained that the existing tower location was spotted in village. Meghpar-2, Ta. Lakhpat spotted in the premises of Minor Irrigation Dam(Reservoir) located in Village. Meghpar-2 and the erected transmission poles and its's conductor might be dangerous.

The pointwise observation is hereunder:

1. The foundation of the subjected tower location was casted by Kintech Synergy Private Ltd. in accordance with the exist soil classification treated as soil type Partially Submerged Black Cotton(PSBC). The approved foundation drawing is attached herewith.
2. As mention in point No. (1) the classification was Partially Submerged Black Cotton(PSBC) such as the tower earthing to be provided as a pipe type and the earthing was casted at subjected location as pipe type. The earthing drawing is attached herewith.
3. As per the Electricity act, The Transmission wire shall be sufficient distance from the ground to avoid electrical accident to anyone. In subjected case the ground clearance between the exist ground and live part of transmission line that is bottom conductor of live line conductor is 18 Mtr., which is more than the required clearance. The Profile copy is attached herewith.
4. The subjected line is not under supervision of GETCO which is the sub utility under GUVNL,so as all the line activity shall be supervised by windfarm developer himself. The above subjected work foundation activity and related stringing activity are supervised by windfarm developer, the jointly certification sheets are attached herewith which is jointly with M/s Sitac Kabini Renewable Pvt. Ltd(SKRL) & M/s Kintech Synergy Pvt. Ltd.

It seems at preliminary stage; the foundation activity was casted as per approval submitted foundation design executed by developer.

5. The line is planned to transmit huge quantity of Renewable Energy (Windfarm developer) from erecting nos. of windmills in different locations with generating voltage class of 33 KV , erecting


**GEICO**
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 Tel. (02836) 242656 Fax: (02836) 241588 E-mail: [anjarsetr@yahoo.co.in](mailto:anjarsetr@yahoo.co.in) [seanjar.getco@gmail.com](mailto:seanjar.getco@gmail.com)

33 KV line and transmit power from 33 KV line to 220 KV Chhugar S/S at 220 KV class for stepping up the 33 KV voltage to 220 KV voltage class from Chhugar S/S to Kotda (J) S/S which is owned by Power Grid Corporation of India Ltd.'s under construction S/S.

With due respect of point (5) all the Statutory Approvals shall have to take by windfarm developers before erection the transmission line such as:

- (1) As per Electricity Act -2006 clause no. 68(I) from Govt. of Gujarat the subjected permission is availed by M/s Sitac Kabini Renewable Pvt. Ltd(SKRPL), the copy of which is attached herewith.
- (2) Once the Section 68 approval received then after to publish Government Gazzate for future grievances. The Government Gazzate was already published on 17.06.2020 the copy of which is attached herewith.

With due verification of documents, it is noted that the approval was issued namely M/s Sitac Kabini Renewable Pvt. Ltd(SKRPL) in our case the petition is filed in NGT to M/s Kintech Synergy Pvt. Ltd. In such case it is to inform you that the whole project awarded by M/s Sitac Kabini Renewable Pvt. Ltd(SKRPL) to M/s Kintech Synergy Pvt. Ltd. the copy of LOI (Work order) is attached herewith. Hence the windfarm developer is by M/s Sitac Kabini Renewable Pvt. Ltd(SKRPL) & M/s Kintech Synergy Pvt. Ltd. Is contractor.

Finally, when all the electrical activity of transmission line completed then finally certification from Concern Chief Electrical Inspector is mandatory before energizing the element to avoid any electrical hazards to anyone. In such case the scope is of Govt. of India and hence the certification should have to take from Chief Electrical Authority. In this case the certificate is issued on Dtd.29.12.2021 by CEI after verifying all the electrical aspects.

With seeing the certificate at preliminary stage there will not be arise any electrical accident to anyone.

Thanking you,

Superintending Engineer (TR)  
Circle office, GETCO,  
Anjar

Encl:

- 1) Tower Foundation drawing.
- 2) Tower earthing drawing.
- 3) Tower Profile.


**GETCO**
**GUJARAT ENERGY TRANSMISSION CORPORATION LIMITED**

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 Tel. (02836) 242656 Fax: (02836) 241588 E-mail: [anjarsetr@yahoo.co.in](mailto:anjarsetr@yahoo.co.in) [seanjar.getco@gebmil.com](mailto:seanjar.getco@gebmil.com)

- 4) Energy and Petrochemical department, Sachivalay circular Date: -05.01.2007.
- 5) Photographs of Location uploaded on <ftp://10.0.0.76/> with name of folder "NGT inquiry Date-27.12.2021".

User Name: -: getco"

Password: - "getcoFtp "

Cfwcs to:

1. The CE(Project), Corporate Office, GETCO-Vadodara
2. The CE(TR), Corporate Office, GETCO-Vadodara
3. The ACE(TR), Zonal Office, GETCO-Rajkot

Copy to:

- 1) The Executive Engineer(Const.), Construction Division, GETCO-Anjar
- 2) The Executive Engineer(TR.), Nakhatrana TR Division, GETCO



# GEICO

## GUJARAT ENERGY TRANSMISSION CORPORATION LIMITED

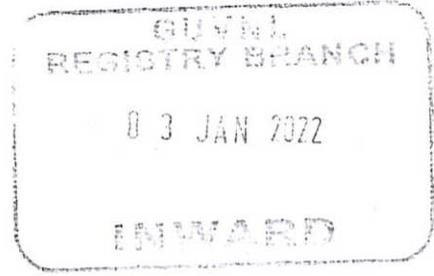
Transmission Circle Office Anjar, 220 kV Anjar s/s compound on Bhuj Road, Anjar - Kutch - 370110  
Tel. (02836) 242656 Fax: (02836) 241588 E-mail: [anjarsetr@yahoo.co.in](mailto:anjarsetr@yahoo.co.in) [seanjar.getco@gebmail.com](mailto:seanjar.getco@gebmail.com)

No. 21-22/CO/ANJ/PRJ/4453

31.12.2021

//RPAD//

To,  
The Chief Engineer(Tech)  
Gujarat Urja Vikas Nigam Ltd.  
Sardar Patel Vidhut Bhavan, Race Course,  
Vadodara  
390 007



Sub: - The reply of the order of the National Green Tribunal dated. 24.11.2021.

Ref.

1. The Chief Engineer(Tech), Gujarat Urja Vikas Nigam Ltd L. No-GUVNL/T-3/DE-2/NGT/3327 Date.08.12.2021
2. The District Collector Bhuj-Kutch L. No-જમન/૪/ચેકડેમ/વશી/૧૨/૨૦૨૧ તા.૧૬.૧૨.૨૦૨૧
3. The SDM, Nakhatrana L. No-જમન/વશી/૨૪૯૧/૨૦૨૧ તા.૧૭.૧૨.૨૦૨૧
4. The SDM, Nakhatrana L. No-જમન/વશી/૨૪૯૧/૨૦૨૧ તા.૨૩.૧૨.૨૦૨૧

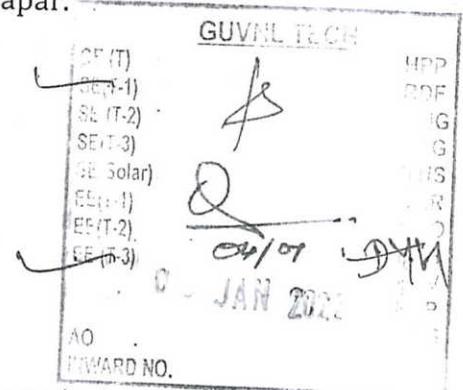
Respected Sir,

With Reference to Point No. (4) as directed by SDM, Nakhatrana to conduct the Joint verification as per the office letter release by SDM, Nakhatrana.

The Joint site verification was conducted on Date. 27.12.2021 with due petition file by the civilian namely Ratanji Harisangji Rathod Village. Amiya, Ta. Dayapar.

The Following dignities were remain Present.

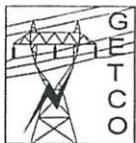
1. Hon'ble SDM, Nakhatrana.
2. The Chief Engineer(Tech), GUVNL, Vadodara.
3. Authorized Person of GPCB, Bhuj-Kutch.
4. Authorized Person of Pani Purvatha Department, Bhuj.
5. The Superintending Engineer(TR), GETCO-Anjar.
6. The Superintending Engineer, PGVCL-Bhuj.
7. Representative from Kintech Synergy Private Limited.



The main object was to conduct the Joint site verification was to access the work was being executed was technically fit or Not.

In this regards the details parameters of erected transmission line are here under.

1. Name of line: -220KV Chhuger(SKRPL)-Kotda(Jadodar) wind farm line.
2. Name of Agency: - Kintech Synergy Private Limited.
3. Disputed Location Number: - 54/0(DD+18) and 55/0(DD+18).
4. Village Name: -Meghpar-2, Ta.Lakhpat, Dis. Kutch.



**GEIICO**

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Tel. (02836) 242656 Fax: (02836) 241588 E-mail: [anjarsetr@yahoo.co.in](mailto:anjarsetr@yahoo.co.in) [inseanjar.getco@gebmail.com](mailto:inseanjar.getco@gebmail.com)

The Petitioner was compiled that the existing tower location was spotted in village. Meghpar-2, Ta.Lakhpat spotted in the premises of Minor Irrigation Dam(Reservoir) located in Village. Meghpar-2 and the erected transmission poles and its's conductor might be dangerous.

The pointwise observation are hereunder.

1. The foundation of the subjected tower location was casted by Kintech Synergy Private Ltd. in accordance with the exist soil classification treated as soil type Partially Submerged Black Cotton(PSBC). The approved foundation drawing is attached herewith.
2. As mention in point No. (1) the classification was Partially Submerged Black Cotton(PSBC) such as the tower earthing to be provided as a pipe type and the earthing was casted at subjected location as pipe type. The earthing drawing is attached herewith.
3. As per the Electricity act, The Transmission wire shall be sufficient distance from the ground to avoid electrical accident to anyone. In subjected case the ground clearance between the exist ground and live part of transmission line that is bottom conductor of live line conductor is 18 Mtr., which is more than the required clearance. The Profile copy is attached herewith.
4. As per the Ref. No. CE(P)/EE (TR-II)/T-1/1950-GUJARAT ENERGY TRANSMISSION CORPORATION(GETCO) is a State Transmission Utility U/S 39 of the Electricity Act, 2003 (hereinafter referred as the Act), as declared by Government of Gujarat vide Notification No. GHU-2004-31-GEB-1104-2946-K, dated 29.05.2004. It being so declared , Government of Gujarat in exercise of the powers U/S 164 of the Act, in further pleased to issue Notification No. GU-2007-5-ELA-1106-4884-K dated 05.01.2007, conferring powers of Telegraph Authority, under Indian Telegraph Act 1885, to GETCO and its officers for laying Electricity lines and erection Towers for supply and transmission of electricity in the state of Gujarat as deemed necessary subject to the conditions prescribed under the said Notification.

Moreover, Subjected Transmission line is not constructed by the GETCO, who is the under of GUV but line is constructed by windfarm developers himself to evacuate the wind farm Generation from his 220KV Windfarm S/S located at Village. Chhugar to newly in progress 765KV Substation owned by Power Grid Corporation of India Located at Village. Kotda (Jadodar) as them planning.

Thanking you,

Superintending Engineer (TR)  
Circle office, GETCO,  
Anjar



GEICO

294

**GUJARAT ENERGY TRANSMISSION CORPORATION LIMITED**

Transmission Circle Office Anjar, 220 kV Anjar s/s compound on Bhuj Road, Anjar – Kutch - 370110

Tel. (02836) 242656 Fax: (02836) 241588 E-mail: [anjarsetr@yahoo.co.in](mailto:anjarsetr@yahoo.co.in) [seanjar.getco@gebmail.com](mailto:seanjar.getco@gebmail.com)

Encl:

- 1) Tower Foundation drawing.
- 2) Tower earthing drawing.
- 3) Tower Profile.
- 4) Energy and Petrochemical department, Sachivalay circular Date: -05.01.2007.
- 5) Photographs of Location uploaded on <ftp://10.0.0.76/> with name of folder "NGT inquiry Date-27.12.2021".

User Name: -: getco"

Password: - "getcoFtp "

Cfwcs to:

1. The CE(Project), Corporate Office, GETCO-Vadodara
2. The CE(TR), Corporate Office, GETCO-Vadodara
3. The ACE(TR), Zonal Office, GETCO-Rajkot

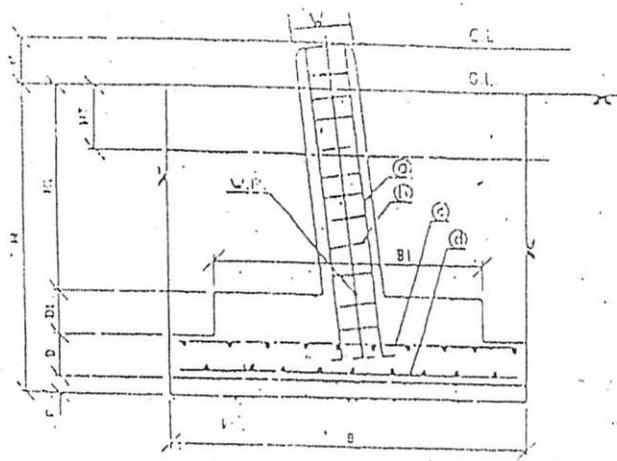
Copy to:

- 1) The Executive Engineer(Const.), Construction Division, GETCO-Anjar
- 2) The Executive Engineer(TR.), Nakhatrana TR Division, GETCO

**ALPATARU**  
POWER TRANSMISSION LTD.  
CANDHINACAR

**FOUNDATION SKETCH**

SHEET NO. - 1 OF 9  
TOWER TYPE: - DD+18M. EXTN.  
DESIGN NO : 73/PDN-3  
SOIL TYPE : PARTIALLY SUBMERGED  
BLACK COTTON SOIL



H	3500
V	500
M	300
HIT	1500
U	900
P	500
B	3850
WT	10
DR	0
HI	1950
PI	1700
DI	600

SER NO.	SHAPE	DIA mm	UNIT WL. Kg/M	QTY. PER TOWER	LENGTH	WEIGHT Kg
a		160	1.578	8x4	3750	189.36
b		60	0.222	12x4	1700	18.115
c		100	0.62	27x2x4	3750	502.2
d		100	0.62	27x2x4	3750	502.2

Released For Manufacture  
 Released For Construction  
 Released For Information

QUANTITY PER TOWER

CONC. (1:1.5:3)	CUM	62.55
LEAN CONC. (1:2:4)	CUM	2.96
EXCAVATION	CUM	207.51
REINFORCEMENT	Kg	1212

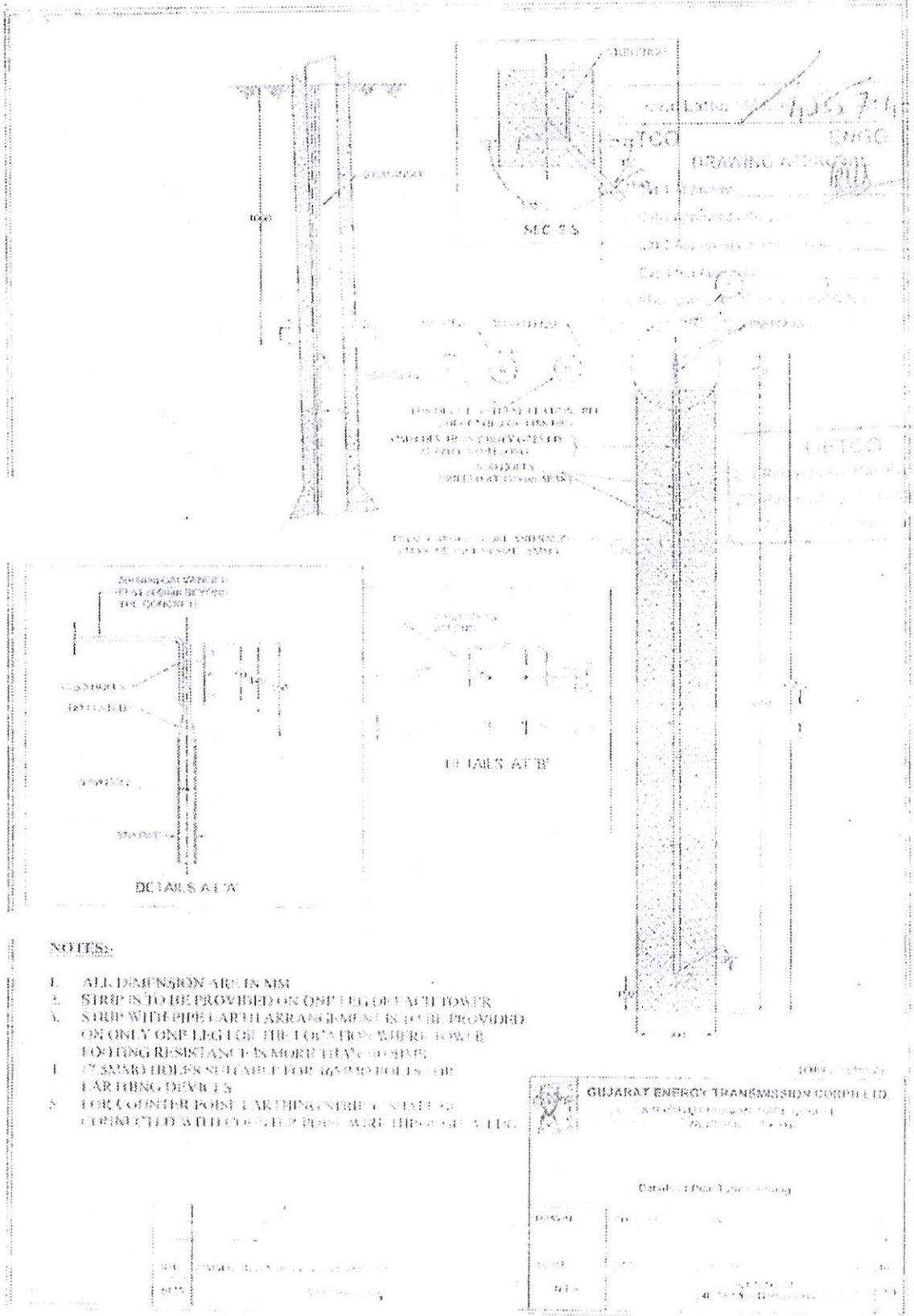
Approval Letter No. \_\_\_\_\_  
**GETCO**  
 ENGG. CELL  
 Cat-1 Approved  
 Cat-2 Approved with Comments  
 Cat-3 Approved For Information  
 Cat-4 Not Approved  
 The above approval, in general does not absolve you from Contractual Obligations.

Approval Letter No. 488/04-2-13  
**GETCO**  
 ENGG. CELL  
**DRAWING APPROVAL**  
 Cat-1 Approved  
 Cat-2 Approved with Comments  
 Cat-3 Approved For Information  
 Cat-4 Not Approved  
 The above approval, in general does not absolve you from Contractual Obligations.

This Foundation drawing is adopted by M/s JPCPL for  
 1) 220 kV Vadavl - Sanand DFCC (LOI 6841 Dt. 15.10.2013)  
 2) 220 kV Botad - Choraniya AL59 (LOI 7342 Dt. 24.10.2013)  
 3) 220 kV S/C LILO Botad from Amreli - Dhasa AL59 (LOI 8278 Dt. 25.11.2013)

Kintech Synergy Pvt. Ltd.

Point NO: 2 અર્થમાં ફાઇલ

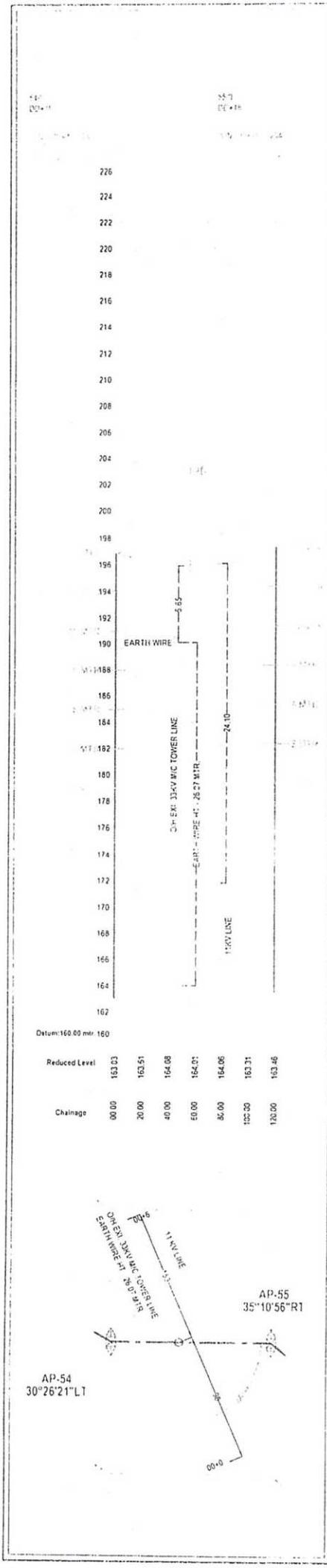


**NOTES:**

1. ALL DIMENSION ARE IN MM
2. STRIP IS TO BE PROVIDED ON ONE LEG OF EACH TOWER
3. STRIP WITH PIPE EARTH ARRANGEMENT IS TO BE PROVIDED ON ONLY ONE LEG FOR THE TOWER WHERE LOWER FOOTING RESISTANCE IS MORE THAN 10% IS
4. 75MM DIA HOLES SHALL BE FOR 16MM HOLES FOR EARTHING DEVICES
5. FOR COUNTER POSE EARTHING STRIP IS SHALL BE CONNECTED WITH COUNTER POSE WIRE THROUGH A TIG.

<b>GUJARAT ENERGY TRANSMISSION CORPORATION</b> ૨૦૧૧-૧૨-૨૩ ૨૦૧૧-૧૨-૨૩	
Detail of Pole Leg Drawing	
PROJECT	
SCALE	
DATE	

Kintech Synergy Pvt. Ltd.  
*(Signature)*  
 Autho. Sign.



CONNECTIVITY TO M/S. SITAC KARNI RENEWABLES PRIVATE LIMITED FOR ITS PROPOSED 300MW WIND FARM IN BHUJ GUJARAT  
 SITAC KARNI RENEWABLES PRIVATE LIMITED - BHUJ 220KV SIC LINE (WITH AL59 MOGSE CONDUCTOR) LINE LENGTH IS APPROX 65 KM WHICH WOULD BE IMPLEMENTED IN TWO (02) SECTIONS FROM SKRPL SWICHYARD TO BHUJ-II PS (A) SECTION -1 53 KM 220KV SIC LINE ON DIC TOWER FROM SKRPL SWICHYARD TO MIC TOWER STARTING POINT (B) SECTION 2 2 KM 220KV SIC LINE ON MIC TOWERS (COMPRISING OF 04 CKTS) FROM MIC TOWER STARTING POINT TO BHUJ-II PS

Sheet No.- 01

OWNER :	ENERCON INDIA
CONTRACTOR :	KINTECH SYNERGY PRIVATE LIMITED
Surveyed By :	RUDRA

Profile Drawing

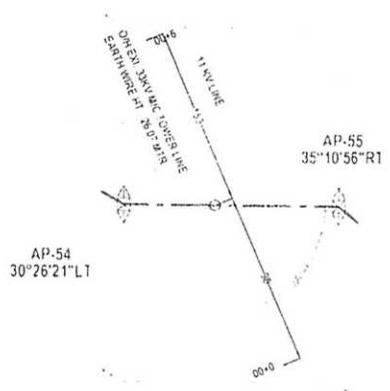
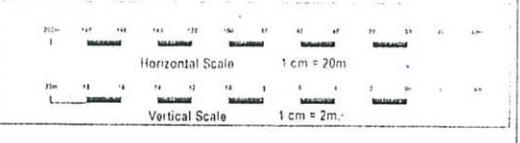
Tower Spotting Data

Sr No.	Description	Symbol
1)	Alignment	---
2)	Power Line Corridor	---
3)	Building	---
4)	Railway Track	---
5)	Cart Track	---
6)	Road	---
7)	Exi. 220kv DIC Line	---
8)	LT Line / 11kv Line	---
9)	Exi 66kv H Frame Line	---
10)	Pond /Nala / River	---
11)	Bund / Wall / Tube Well	---

Legends:-

Sr No.	Description	Symbol
1)	Alignment	---
2)	Power Line Corridor	---
3)	Building	---
4)	Railway Track	---
5)	Cart Track	---
6)	Road	---
7)	Exi. 220kv DIC Line	---
8)	LT Line / 11kv Line	---
9)	Exi 66kv H Frame Line	---
10)	Pond /Nala / River	---
11)	Bund / Wall / Tube Well	---

1. All Dimension are in Metre Otherwise Stated.



Kintech Synergy Pvt. Ltd.

*(Signature)*  
 Author Sign.

ઉજા અને ટેલિકોમ્યુનિકેશન વિભાગ  
જાહેરનામું  
સચિવાલય, ગાંધીનગર.  
તારીખ : ૩૧મી જાન્યુઆરી, ૨૦૦૭

વીજ અધિનિયમ, ૨૦૦૩

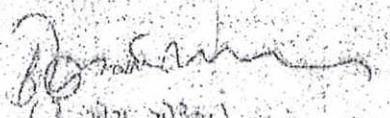
ક્રમાંક: જીપુ-૨૦૦૭-૫-૭એલએ-૧૧૦૬-૪૮૮૪-૬ : મન ૨૦૦૩ના વીજ અધિનિયમ (૨૦૦૩ના ૩૬ મા) ની કલમ ૧૬૪ થી મળેલ સત્તાની રૂએ અને તેલમયના ઉદ્યોગ, ખાણ અને વીજળી વિભાગના જાહેરનામા ક્રમાંક: ગ.ઉ.-૧/આ.૭.૭.એ.-૧૦૬૬-૧૩૧૯-કે તા. ૫મી માર્ચ ૧૯૬૬ને રદ કરીને, ગુજરાત સરકાર આથી, કંપની ધારા, ૧૯૫૬ હેઠળ રચાયેલ ગજરાત એનર્જી ટ્રાન્સમીશન કોર્પોરેશન લીમીટેડને ગુજરાત રાજ્યમાં જ્યાં જરૂરી હોય ત્યાં વીજળીના પ્રવહન માટે વીજ લાઇની, સાધનો અને અન્ય સામગ્રી સ્થાપવાની/ જાળવવાની લગભગ સત્તાઓ આપે છે જે સત્તા મન ૧૯૬૫ના ૧૩મી તાર અધિનિયમ (૧૯૬૫ના ૧૩ મા) ની કલમ ૧૭ થી ૧૯ અને ૧૯૬૫ના ટેલીગ્રાફ કોર્પોરેશન ટેલીગ્રાફ નેટવર્ક સરકાર દ્વારા સ્થાપવાનો આવેલ અથવા તેના આધારમાં આવેલ અથવા તે પ્રમાણે સ્થાપવાના કે નિભાવવાના ટેલીગ્રાફના હોરિંગ અને નવરકો સ્થાપવાની વાબતમાં મરાણે છે.

૨. આથી આપવામાં આવેલ સત્તા સન ૧૯૬૫ના ઉક્ત ભારતીય તાર અધિનિયમની હોગવાઈઓ તથા નીચેની પધારાની શરતોને આધીન છે, એટલે કે :-

- (૧) પ્રવહન (Transmission) હોરડીને હોરા કરતા ટેલીગ્રાફ અને ટેલીકોમની લાઇન કોર્ડીંગની જગ્યાએ ટેલીગ્રાફ સત્તાધિકારીને સંતોષ થાય તે રીતે પૂરતા પ્રમાણમાં સહાયમાં આવશે, અને
- (૨) આવા બધા કોર્ડીંગ કાટખૂણે અથવા રાજ્ય હોય ત્યાં સુધી સગવળ કાટખૂણે જેવા જ સંબંધમાં આવશે.

Accountant  
જી.એ. (ટ)

ગુજરાતના રાજ્યપાલશ્રીના હુકમથી અને તેમજા નામે,

  
(જી. જય ચૌધરી)  
સરકારના ઉપસચિવ

પ્રતિ,  
મેનેજરશ્રી, સરકારી મધ્યસ્થ પ્રેસ, ગાંધીનગર.

ઉક્ત જાહેરનામું રાજ્ય સરકારના આજના અસાધારણ ગેઝેટના ભાગ-૪(એ) માં પ્રસિધ્ધ કરવા તેમજ તેને ૫૦ નવરકો આ વિભાગને પૂરી પાડવાની વિનંતી સહ.

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સુચિકૃત

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નકલ રવાના :-

- (૧) ચેરમેન અને મેનેજીંગ ડિરેક્ટરશ્રી, ગુજરાત ઉર્જા વિકાસ વિભાગ લી., વડોદરા.
- (૨) મેનેજીંગ ડિરેક્ટરશ્રી, ગુજરાત એનર્જી ટ્રાન્સમીશન કોર્પોરેશન લી., વડોદરા.
- (૩) મેનેજીંગ ડિરેક્ટરશ્રી, ગુજરાત સ્ટેટ ઇલેક્ટ્રીસિટી કોર્પોરેશન લી., વડોદરા.
- (૪) મેનેજીંગ ડિરેક્ટરશ્રી, ઉત્તર ગુજરાત વીજ કંપની લી., મહેસાણા.
- (૫) મેનેજીંગ ડિરેક્ટરશ્રી, દક્ષિણ ગુજરાત વીજ કંપની લી., સુરત.
- (૬) મેનેજીંગ ડિરેક્ટરશ્રી, મધ્ય ગુજરાત વીજ કંપની લી., વડોદરા.
- (૭) મેનેજીંગ ડિરેક્ટરશ્રી, પશ્ચિમ ગુજરાત વીજ કંપની લી., રાજકોટ.
- (૮) મુખ્ય નિયંત્રકશ્રી, ગુજરાત રાજ્ય, ઉદ્યોગ અને, ગ્રામીણ પરિવહન અને પાણી સંચય વિભાગ, ગાંધીનગર.
- (૯) મુખ્ય નિયંત્રકશ્રી, ગુજરાત રાજ્ય, ઉદ્યોગ અને, ગ્રામીણ પરિવહન અને પાણી સંચય વિભાગ, ગાંધીનગર.

